#### COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

#### EIGHTH REPORT

Shri Altekar (North Satara): beg to present the Eighth Report of the Committee on Absence of Members from the sittings of the House.

#### CONSTITUTION (FOURTH AMENDMENT) BILL-contd.

Mr. Speaker: The House will now resume further discussion on the motion for reference of the Constitution (Fourth Amendment) Bill to a Joint Committee as also on the motion for circulation. As the House is aware, ten hours have been allotted by the Business Advisory Committee for the consideration of this motion. Out of this, 4 hours and 54 minutes-roughly five hours-were taken yesterday and about five hours now remain. would mean that the motion has to be disposed of by 5 P.M., and I therefore propose to call upon the Prime Minister to reply to the debate at about 4-15 P.M. when he will begin. He will take some time and I believe some more time will be necessary for the purpose of having a vote by division in view of the rules made and the practice hitherto prevailing. that will be the time-table for today. Voting will be at about 4-45 P.M.; it may be five minutes earlier or five minutes later.

# श्री बी० जी० वृंशपांड (ग्ना) : कल में बता

Mr. Speaker: Order, order. I must just remind the hon. Member that he has already taken 22 minutes yesterday. I have got the record here. As he has started, he can take eight minutes today and finish his speech. But for the other hon. Members, the time will be only 15 minutes each and nothing more.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): The Prime Minister is to speak at 4-15.

Mr. Speaker: Yes: at 4-15.

श्री बी० जी० वंशपांड': कल में बता रहा था कि संविधान का यह संशोधन मलगामी और क्रान्तिकारी हैं। यहां सर्वोच्च न्यायालय के न्यायाधीशों के प्रीत यह कहा गया है कि संविधान का जो अर्थ उन्होंने किया है वह गलत हैं। मैं यह मानने के लिए तैयार नहीं हूं कि जिस्टम कानिया, जिस्टम पातंजील शास्त्री और जिस्टिस महाजन या जिस्टिस मुकर्जी इन चारों न्यायाधीशों ने जो निर्णय दिये हैं. उन्होंने संविधान का मतलब समझा नहीं हैं. यह बात में मानने के लिए तैयार नहीं हूं।

#### [Mr. Deputy-Speaker in the Chair]

बात तो यह है कि पहले जब हमने संविधान बनाया था. जब हमने मॉॅंलिक अधिकारों की निर्माण सम्बन्धी धारा बनाई थी तो धारा ३९ को अनुसार यह निश्चय किया था कि जनता की कोर्ड भी सम्पत्ति उनको उचित मूल्य दिये बिना छीनी नहीं जायगी, परन्तु उसके पश्चात हमने यह दंखा कि जमीं दारी कानून के लिए हमकी जो म्आविजा देना है, उसके लिए हमें उस धारा में परिवर्तन करना पड़ा और उसी के कारण इस सदन में एक विचित्र संशोधन भी किया गया । बिन लोगों ने अच्छी तरह से इन न्याया-धीशों के निर्णयों का अभ्यास किया हैं, जैसे कत मेर नेता श्री निर्मल चन्द्र चेंटर्जी ने बतलाया था कि समाज को अधिकार है कि समाज की प्रगति के लिए वैयक्तिक जो सम्पत्ति हैं वह सम्पत्ति हासिल की जा सकती है, परन्त, उसके बार में यह बतलाया गया और इन निर्णयों में यह भेद किया गया है कि कंट्रोल एण्ड रेंग्लेशन यानी किसी पर भी नियंत्रण करना एक्यूजीशन या र वया जीशन किसी से भी प्राप्त कर लेना किसी की सम्पत्ति छीन लेना इसमें बड़ा भेद हैं। पहले संविधान में हमने यह कहा था कि समाज को पूर्ण अधिकार हैं कि किसी की सम्पत्ति का इम नियंत्रण, कंट्रोल एण्ड रॅग्लिशन कर सकते हैं परन्त किसी की सम्पत्ति हम कीन लैना चाहते हैं तो हम उसकी उस जायलट

का जीवत मुआविजा दंगे। आज हम उसमें म्लगामी परिवर्तन करके सम्पत्ति की एक बड़ी भारी फेहरिस्त लेकर आ रहे हैं, ए० से लेकर आज तक की अपनी फेहरिस्त ले आये हैं जिसमें आप कहते हैं कि हम इनकी सम्पत्ति बिना मुआविज के ले सकते हैं जैसा कि इसमें कहा गया है:

"No law providing for-....

the maximum extent of agricultural land that may be owned or occupied by any person and the disposal of any agricultural land held in excess of such maximum, whether by transfer to the State or otherwise."

### दूसर आप कहते हैं:

"the acquisition or requisitioning for a public purpose of any land, buildings or huts declared in pursuance of law to constitute a slum or of any vacant or waste land,"

इस प्रकार से आप विस्थापितों के पुनर्वासन के लिए भी यही मानते हैं कि आप उनकी सम्पत्ति लेते हैं तो उसके बार में आप कहते हैं कि:

"shall be deemed to be void on the ground that it is inconsistent with, or takes away or abridges any of the rights conferred by, article 14, article 19 or article 31".

संविधान की धारा २९ और १६, इन दोनों धाराओं द्वारा जनता को यह गारन्टी दी गयी हैं कि आपकी कोई भी सम्पत्ति बिना मुआविज के छीनी नहीं जायगी, आज यह संरच्चण आप इस संशोधन के द्वारा छीने ले रहे हैं । इसी के साथ ही साथ में सदन का ध्यान इसकी ओर आकर्षित करना चाहता हूं कि यह जो संशोधन हैं यह मुलगामी हैं और इसका असर लाखों व्यक्तियों पर होने वाला हैं और खास कर सीलिंग का कान्न बनाने के पश्चात् तो हर एक दंहात में रहने वाले एसे सँकड़ों भ्रीभधरों पर इसका प्रभाव पड़ने धाला हैं और आप जो इस तरह का संशोधन यहां कर रहे हैं उससे केवल बड़ी सम्पत्ति वाले डी

नहीं. में तो कहंगा कि बड़ी सम्पत्ति वाले लोगों को तो आपने छूवा ही नहीं हैं, इसका असर तौ जो छोटी सम्पत्ति वाले हैं उन पर अधिक पहने वाला हैं। उनकी सम्पत्ति आप बगैर मुआविजा दियं लेने वाले हैं। एसी परिस्थिति में में एक प्रार्थना अपने प्रधान मंत्री महोदय से करूंगा कि आप सीलिंग फिक्स करना चाहते हैं. है शायद जनता को भी आपने बताया होगा कि किस के पास कितनी भूमि रहेगी, यह हमने जनता से पूछा है परन्तू जनता को यह मालूम नहीं था कि सीलिंग का कानन बनने के पश्चात छोट' छोट' जो भूमि के मालिक हैं, उनकी भूमि भी मुआविजा न दृ'ते हुए छीनी जायगी, यह जनता को मालम नहीं था । यह मालम होने के पश्चात आप इस प्रकार का मलगामी संशोधन जब इस संविधान में कर रहे हैं तो पहला ती मेरा आक्षेप यह है कि आप इसको जनता मत जानने के लिए इस विधेयक को जनता के पास लेकर नहीं गर्ब हैं और इसलिए इसकी पहले जनता की राय और मत जानने के लिए सक्तिट होना चाहिए। हमार प्रधान मंत्री बी कहते हैं कि यह विधेयक पिछले चार छः महीने से जनता के सम्मूख है, तो में कहूंगा कि जनता के सम्मूख होना यह बात अलग है परन्त मत प्रदर्शन करने वाली संस्थाएं आज देश में मॉजूद हैं और उनकी राय इसके बार में मालम करनी चाहिए थी। क्या इस विधेयक को आपने हार्डकोर्ट के जर्जों के पास भेजा था ? क्या बार असोसियेशंस और सिविल लिवर्टी यीनयनंस नागरिक स्वतंत्रता की बहुत सी सीमीतयां हैं जो इस प्रकार के विधानों पर अपना मत प्रदृशित किया करती हैं. उनके पास क्या आपने इसकी भेजा था ? लोकल बाडीज. स्थानिक गाम पंचायतें. से सम्पर्क होता जिनका दंहातियों कोअपरीटव सोसाइटीज. कोअपरीटव बेंक्स. इन संस्थाओं का इस संशोधन बिल पर प्रदर्शित नहीं हुआ और केवल मत प्रदर्शन ही पर्याप्त नहीं होगा बल्कि इस सम्बन्ध में उसका मत क्या है, कह इस सदन के सदस्यों के सम्मूख आना चाहिये था, जनता क्या कहती हैं, उसकी रक्ले बर्गर इस प्रकार का कानून में संबर्धक

## [ीवी०ी० देशपांड]

करना बहुत फायदेमंद होगा. एसा में नहीं समझता। और इस प्रकार के क्रान्तिकारी परिवर्तन करते वक्त हिन्दस्तान के सब वर्गा का मतप्रदर्शन होना चाहिये और वह मतप्रदर्शन इस सदन के सम्मख आना चाहिये। आगे चल कर एक मिनट में में यह कहुंगा कि केवल मतप्रदर्शन से ही काम चलने वाला नहीं हैं। आप ने एलेक्टोरंट का मेंन्हंट नहीं लिया था कि हम इस प्रकार के संशोधन संविधान में लाने वाले हैं । आप एलेक्टोरंट से बिना पर्छ ही यह संशोधन यहां लाये हैं। में तो कहूंगा कि अगर आप इस मामले को ले कर जेनरल एलेक्शन नहीं करना चाहते हैं तो इस संशोधन पर आप कम से कम उन लोगों का प्लीवसाइट ले कर. जिन के पास दंहातों में खेत हैं. फिर इस का निर्णय की जये।

Shri Gadgil (Poona Central): I find that this Bill has received general support and great enthusiasm has been shown. I hope that that enthusiasm is out of conviction and not out of political convenience.

Last year, at the Ajmer A.I.C.C. meeting I requested the Congress Party to bring a Bill about payment of compensation as early as possible and I ventured to say there that such a Bill would receive general support in the Lok Sabha. I am glad to note that, except for two Hindu Mahasabha representatives, there has been no opposition at all. So far as my friend Shri N. C. Chatterjee is concerned, I have always found him to be a combination of good advocacy and a bad cause. Now, so far as Shri V. G. Deshpande is concerned, he is not certain whether he should support it for he fears that it is directed mainly against landed interest and so much against industrial interest. He wants that there should be an election on this issue. I will remind him to read the Congress manifesto once more. In that manifesto the Congress has promised certain things; certain social legislation and certain economic programme. In pursuance of that promise, an amendment of the Constitution was absolutely necessary. Does he think that if an election is ordered, the composition of this House will change in any material particular? Perhaps, he will be conspicuous by his absence. I am certain that this amendment, or the substance of this amendment has been before the public for over an year and many institutions and individuals have expressed their views. There is no question of ascertaining public opinion any further.

I find here, Sir, the only liberal association still existing in this Indian continent, namely the Deccan Sabha, has issued a long resolution over this Bill. It considers this to be of an expropriatory character and thinks that this is an attempt to secure social welfare of the people at the cost of a few persons. If I were to extend that doctrine, then any tax falling on a few persons will also be invalid according to them.

Then, I have before me the views of the Federation of Indian Chambers of Commerce and Industry which is the authorised voice of industrialists and capitalists; perhaps, their bastion. Now, in this note prepared by the Federation, it is stated that if the property is taken without payment of compensation it will destroy the sanctity of private property and will pave the way for a totalitarian regime.

I have also before me the views of the Civil Liberties Union published in their bulletin of February, 1955 in which the same line more or less is taken. But, there is an additional argument incorporated in this note. That additional argument is that there has been no such change made by the interpretations in the various decisions of the Supreme Court and that, unnecessarily the Government have become panicky; therefore, they have brought this Bill.

Now, Sir, the necessity for this amending Bill is there, because there is uncertainty. In the first place, all these 3 or 4 organisations are under the misapprehension that whatever is being done is done with a view to

take property without paying any compensation whatsoever. I wish a Bill of that type were introduced by the present Government. But, it is so. The provision of compensation is there.' So far as the question whether there has been any change in the law on account of the interpretations by the Supreme Court is concerned, I would like to place before this hon. House the views of three eminent judges of the Supreme Court: one by Justice Das, another by Justice Patanjali Sastri and the third by Justice Mahajan, and if the House were to compare these three viewpoints the necessity for bringing an amending Bill of the character that is now before the House will be abundantly proved. Justice Das has said:

\*The effect of cl. 2 of Article 31 is that only certain kinds of deprivation of property, namely. those brought about by acquisition or taking possession of it, will not be permissible under any law, unless such law provides for payment of compensation. If the deprivation of property is brought about by means other than acquisition or taking possession of it, no compensation is required, provided that such deprivation is by authority of law."

He has said much more than that. He has said that there should be no worry about this because he has compared all the three powers of the sovereign State: that of taxation, police power and eminent domain, and he says:

"If, therefore, in the matter of deprivation of property by the exercise of the State's power of taxation our Constitution has only given us protection by article 265 against the executive but none against the legislature, and if in the matter of deprivation of our life and personal liberty our Constitution has given us no better protection against the legislature than the requirement of a procedure to be established by the legislature itself and the skeleton procedure prescribed by Art. 23,

.... what is there to complain of it, in the matter of deprivation of property by the exercise of the State's police power, our Constitution has, by Art. 31(1), given us protection only against the executive but none against the legislature?"

It seems that the major argument of all the judges is that they want protection against the legislature's power and not against the executive. They forget that legislature is the supreme and sovereign body even in a federal constitution. The federal constitution only prescribes under what circums tances that sovereign power can be exercised, and where we have a system of Fundamental Rights, there is a clear division of laws into ordinary laws and organic laws. Ordinary laws one can easily understand what they are. The organic law deals with the law of the Constitution as such and therefore, there is a special procedure laid down as to how that law, or that organic law is to be introduced, is to be discussed, is to be approved and assented to by the Head of the State. Within that limitation the power of legislature is supreme and sovereign. The point is that this has not been yet sufficiently understood. As I said, this is the view of Justice Das, obviously an extreme view. Now, I come to the other extreme view which was propounded by Justice Mahajan who in his judgment said.

"In my judgment the true concept of the expression 'acquisition' in our Constitution as well as in the Government of India Act is the one enunciated by Rich J. and the majority of the court in Dalziel's case. With great respect I am unable to accept the narrow view that 'acquisition' necessarily means acquisition of title in whole or part of the property. It has been rightly said that a close and construction of constitutional provisions made for the security of person and property deprives them of half their efficacy and ends in a gradual

#### [Shri Gadgil.]

depreciation of the right as if the right consisted more in sound than in substance. In other words, such provisions cannot be construed merely by taking a dictionary in hand. The word 'acquisition' has quite a wide concept, meaning the procuring of property or the taking of it permanently or temporarily. It does not necessarily imply the acquisition of legal title by the State in the property taken possession of."

I shall place before the House the third viewpoint, namely, that of Justice Patanjali Sastry. In his judgment, he has said: that the abridgement must be substantial.

"I find it difficult to hold that the abridgement sought to be effected retrospectively of the rights of a purchaser at a revenue sale is so substantial as to amount to a deprivation of his property within the meaning of articles 31(1) and (2)."

'Deprivation of property' he defined as so substantial an abridgement of the rights of ownership that "it withheld the property from the possession and enjoyment of the owner, or seriously impaired its use and enjoyment, or naturally reduced its value," and he added,

"Any other interference with enjoyment of private property short of such appropriation or abridgement would not be compensable under article 31(2)."

Here, we have three viewpoints expressed by three eminent Judges of our Supreme Court. Anybody is bound to feel that the position of law uncertain. When we are anxious to push our economic programme and try to bring about a re-organisation social relations in this country, we cannot proceed with the programme because there may be uncertainty. Any matter may be taken to the court and the whole thing may be upset. The point is that what has been attempted here is nothing new. The section about compensation is a mere reproduction of section 299 of the Government of India

What the section says is that Act. property will not be taken or compulsorily acquired or requisitioned unless the law provides either the quantum or provides the principles on which property is to be acquired. I put it to my hon. friend Shri N. C. Chatterjee, who had also once adorned the Bench, is it not very difficult for the Judge to consider the detailed principles of any acquisition. It is more or less the work of an expert and the Government of the day, accepting the advice of experts, draws certain principles and on those principles, legislation is based. It is in the legislature that these principles should be discussed the people's representatives, who are in touch with the social atmosphere, who also know what is happening, who also know what are the aspirations of the people, who are more likely to be fair and just to the people as against a few who have vested interests. I submit that the judiciary should have nothing to do with the quantum of compensation or the principles on which compensation is to be decided. I think there is nothing wrong in it. That is the principle. It may not have been accepted in other countries: I am not sure of that. But, . it is certain that, in our present state of political advance and also the sheer necessity of advancing our economic programme, such a provision is absolutely necessary.

It has been said in clause 2A that where the law does not provide for a transfer of ownership or does not affect the right of possession, it cannot be said that it is acquisition or requisition, and therefore, no compensation need be paid. Obviously this has been proposed because of the experience of the Government in the matter of the Sholapur case. There was another big industrial concern which was reported to be not well-managed; there were gross irregularities and perhaps something more. Yet, the Government could not take any step in that matter. When we are pledged to a planned economy. we cannot allow these things to retard the progress of our country towards the goal which has been defined in our

Constitution. Right to property is a fundamental right; but fundamental rights are not absolute. They were never absolute, they will be never absolute. They are absolute in the sense in which anything can be absolute in a relative world. In a dynamic and progressive society, nothing can be stable or inflexible or unchangeable. Everything has to be related to the needs of the society. If I were to compare the constant and the current in any society, with flow and water, the simile will be complete. The flow and water continues changes. If society tomorrow adopts some other ideals, in relation to that ideal you will have to redefine your fundamental rights. A fundamental right cannot be a hindrance to progress. It must be some sort of a help. In other words, if you want to keep the ship of progress on an even keel, then, the fundamental rights are the ballast. No more or no greater importance should be given to fundamental rights.

Everybody is trying to fight for right to property, its sanctity, and when it is deprived, for some compensation. May I, on behalf of hundreds and thousands and crores of the disinherited, down-trodden in this country, ask, when are you going to fulfil the guarantee given to them in the Constitution itself?

Some Hon. Members: Never.

Shri Gadgil: You have promised them employment. You have promised them education. You have promised them a rise in the standard of life. Seven years have passed. Nothing substantial has been done. My hon. friend Shri N. C. Chatterjee may say that there is no time-limit fixed.

Shri N. C. Chatterjee (Hooghly): I would request you to address your homilies to the Minister who is more concerned.

Shri Gadgil: Even to you it is relevant because you are opposing this progressive law.

Shri N. C. Chatterjee: I am not.

Shri Gadgil: If there is no timelimit fixed in the Constitution itself....

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): May I interrupt my hon, friend and say that in the State from which I come, every child whose parents get Rs. 1,200 or less will be educated free up to the III Form?

Shri V. G. Deshpande: Something has been done.

Shri Gadgil: I want to know how many States have accepted compulsory universal education. Speaking of my own State, since he has raised this question, I may state on paper, in certain districts, there is compulsory education. Only last fortnight I visited some of the villages, I made enquiries with the school masters. Out of 100 children who are covered by this rule of compulsory education, about 42 per cent, attended the school, because there were no buildings. there were no teachers. No serious attempt has been made.

Shri U. M. Trivedi (Chittor): That is the urgent need for amending this Constitution.

Shri Gadgil: Therefore, if there is no time-limit given in the Constitution for the fulfilment of the guarantees, a reasonable time must be the time fixed. The reasonable time has If these items of our programme have got to be fulfilled, it is necessary that all those institutions. legal, political and social, in the country that stand as obstacles in the way of our progress must be scrapped You are asking us to respect property May I analyse the conception of property a little more? I call my wrist watch—that is not with me now, it was once stolen and it is indeed one of my heirlooms.

Shri N. C. Chatterjee: When you were Minister.

Shri Gadgil: I call it my own. does not become my property by my simply declaring that it is mine. The [Shri Gadgil.]

entire society must accept that it is Mr. Gadgil's property. The apparatus of the State must be there to protect it, the judiciary to pronounce upon the guilt if somebody steals it, and the jail to carry out the punishment. The property for which some of my friends are so anxious is not property which has been created by the individuals themselves. It has origin in the social context and but for the social recognition as backed by the political State in the country, the property will not be there. Remove this apparatus, remove this protection, and some of the fat capitalists will become lean tomorrow. Because, then the law of the danda will come into play. You are today accumulating sums after sums because the law allows it. The law allows you interest. The man works for eight hours a day or ten hours a day, but the dividend and interest of the sums invested go on increasing continuously all the 24 hours. There is a saying in Marathi: "Man sleeps, but interest does not sleep". It goes on accumulating.

Now, you are asking us to give them compensation, and if, as was very rightly pointed out by the Prime Minister.....

Shri Asoka Mehta (Bhandara): But you said you are going to give compensation.

Shri Gadgil: I am coming to that.

If we say we are going to give com-

Mr. Deputy-Speaker: The hon. Member must have an idea of time.

Shri Gadgil: You are depriving me of compensation. Give me five minutes and I will finish.

The point is that if you give full compensation, just compensation, which is equivalent to its money value when the property is acquired, the classes will be perpetuated. The rich will remain rich and the poor will remain poor. Therefore, I am glad that the Prime Minister has made it abun-

dantly clear that full compensation is never available. Compensation will be given first taking into consideration the urgency, the social urgency of the particular measure and secondly the resources of the State and if nothing is given. I will not call it a fraud on the Constitution. I remember, Sir, Dr. Ambedkar who once adorned the Treasury Bench, a great jurist himself, introduced a Bill in the Bombay Legislative Assembly some years ago for the abolition of koti tenure, and in order to circumvent the law. he said compensation should be one rupee. Well, that is a thing which can be done. But, if the Government is so bold, they can use this clause 2. Instead of acquiring the property or requisitioning the property, it can take possession and need not give anything since they have mismanaged it. it is necessary in the interests of society that the management or possession of the concern should be taken, it should be done. What will happen hereafter I do not know. But of one thing I am certain that the people are so wide awake that they will come to know that some of their representatives opposed this Bill, and it will be my duty to go to their constituencies, visit them and tell them: "Here is a person who has been your franchise. returned on opposed this amendment. He did not support it, or supported it in a lukewarm fashion". It is absolutely necessary that not only the legal aspect or the political aspect but the moral aspect of the question also must be looked into. I only want to say this. For centuries these people have been there knowing nothing like happiness. From birth to death they have travelled the path of unhappiness. And if something is being attempted-not very much, but a little-but even that little must be welcomed, and whosoever opposes this, not only is unfair to himself, unfair to the great ideals for which this country stands, but, if I may be permitted to say so, he is guilty of high treason against the people.

Shri Tulsidas (Mehsana West): have been listening to the interesting debate for quite a while. I must say I am impressed by the admirable zeal of all those who have taken part in this debate for going ahead with measures of social welfare. Thanks to this unanimous feeling in this House and elsewhere about the necessity of promoting social welfare, much has been done in this country which has made for economic and social progress. What is really noteworthy is that all this progress has been achieved in a democratic and non-violent manner.

Shri Gadgil: Legislation is non-violent manner.

Shri Tulsidas: I admire and share the general feeling about accelerating the pace of progress and I admit that this feeling is in no small measure due to the inspiring leadership of our Prime Minister whose dynamic personality has been chiefly responsible for enthusing the nation to action. The pace of progress has been slow, no doubt, but that is natural and inevitable in the early stages. I can also understand the impatience of many Members in this House to speed up this pace, and sympathise with some of them in their urge for doing this even at some sacrifice of certain ideals such as fundamental rights. But I feel very strongly that this laudable urge has driven the Government to demand powers much in excess of those which their commitments require.

I submit that under the present laws the Government has enough powers to do all that is necessary, under the Directive Principles of State Policy, and I feel that by demanding these powers the State is taking away a very important fundamental right given to the citizens of this country.

Let us examine the present position. Under article 31 the Government can acquire property for public purposes by authority of law by paying compensation to be laid down in or determined according to the law passed by the State or Centre, and after the State laws get the President's consent. Article 31A was introduced by a subsequent amendment, withdrawing the protection of article 31 to owners of estates, to facilitate the abolition of Zamindari rights. Thus, the Constitution guaranteed the fundamental right of a citizen "to acquire, hold and dispose of property" subject to the above limitations.

The judiciary cannot intervene in the above arrangement. In this connection, I would like to quote that Pandit Nehru said in September, 1950, when he moved this article of the Constitution:

"Eminent lawyers have told us that on a proper construction of this clause, normally speaking, the judiciary should not and does not come in—except for one reason, where it is thought that there has been a gross abuse of the law, where in fact there has been a fraud on the Constitution."

The Prime Minister also emphasized that the Constitution was a creature of the Parliament and that the judiciary was not a Third Chamber, and yet he had openly admitted the definite role of the Courts, when he had said that as wise people their duty was to see that in a moment of passion, in a moment of excitement, even the representatives of the people did not go wrong.

That is the present position. That is how this Constitution was framed.

Pandit Nehru also had said, when moving the article:

"The draft article which I have the honour to propose is the result of a great deal of consultation, is the result in fact of the attempt to bring together and compromise various approaches to this question. I feel that the measure has in a very large measure succeeded."

In accordance with these provisions, zamindaris were acquired. Now what I would like to ask is this. What has happened during all these years which has made Government feel that it is

#### [Shri Tulsidas.]

necessary to take these extraordinary powers? During these years. were acquired, the air zamindaris transport companies were nationalised. and much other property was also acquired by the State, and there were no major difficulties felt. The Constitution has not come in the way of any social legislation or any welfare measures that Government had liked to adopt. I do not think that anyone either inside the House or outside is not keen that Government should not go ahead with these welfare measures. What I am trying to submit is that the Constitution has not come in the way so , far, and we have been able to do all these things. What has happened now for Government to find it necessary to amend the Constitution? Statement of Objects In the Reasons, Government complain:

"Recent decisions of the Supreme Court have given a very wide meaning to clauses (1) and (2) of article 31.... The deprivation of property referred to in clause (1) is to be construed in the widest sense as including any curtailment of a right to property. Even where it is caused by a purely regulatory provision of law..."

It is the complaint of Government that even where it is caused by a purely regulatory provision of law, there is a complete ban on acquisition, and therefore, they have said that in the light of judicial decisions, articles 14, 19 and 31 stand in the way of welfare measures.

I would like also to read out to you an extract from the article which appeared in the Press some time back, written by that very eminent lawyer from Bombay with regard to this question. This is what he has written:

"When, therefore, we are told that fundamental rights prevent social welfare legislation, we can answer: We dispute the fact. The State has taken over joint stock companies, railways, telephone systems, air transport, on the payment of just compensation and so promoted social welfare."

I would like to remind you that even in regard to the question of nationalisation of air companies, the compensation which was paid was not adequate compensation. The shareholders had actually lost very heavily, and they were paid very much less than the market price. However, according to law, the air transport companies were nationalised. The above article continues:

"But even if the guarantee of fundamental rights prevents or retards 'social welfare' legislation, we must maintain that there is no higher social welfare than the bringing up of free and upright people living under a constitution which puts it beyond anybody's power to take an Indian's life by taking the means whereby he lives; as long as the means are not immoral. It would be a strange paradox if 'social welfare' legislation which is designed to increase the material wealth of the people was accompanied by legislation rendering that wealth insecure when earned. It would be a still stranger paradox to fight communist tyranny by borrowing the communist's own weapons of confiscation and suspension of constitutional guarantees ʻin national interest'."

# Shri T. T. Krishnamachari: Whose quotation is this?

Shri Tulsidas: Shri Seervai

Now, let us take the case of the Sholapur Mills, for instance. I know the House knows fully well that I was one of the persons appointed by Government to look after this company. I know what this taking over of the management of the Sholapur Mills was, and I know how it was in the larger interests of the shareholders; and I know how it has fared. But what I am trying to point out is that if this very action had been done under the normal law of the land, namely the company law, they could

have easily avoided all sorts of mischief which had taken place. If the administration of company law had been properly done, then it would have been possible for Government to avoid this sort of mismanagement which had gone on before. But what do we find? The normal law is not properly administered, but instead we put up an Ordinance, and we do something which is not accordance with our Constitution. The result is that we lose the case in the Supreme Court, because the Supreme Court finds that we have done something which is not according to our Constitution; and we have to give back the property. Under the company law, Government have got enough powers, and in the new Bill which is on the anvil now, they have got much more stringent powers, whereby they could easily see that this kind of mismanagement does not continue. Instead of trying to make the law perfect, and instead of trying to administer the law properly, what we are trying to do is to chang the Constitution itself.

Shri T. T. Krishnamachari: Then your company law will be ultra vires.

Shri Gadgil: That is what he wants.

Shri Tulsidas: If you make the law perfect, I do not think the company law will become ultra vires. But the point is that we are trying to do something which is much beyond what is required, because we do not know how to administer the normal law. I am afraid that that is the only reason why these difficulties arise. If the company law were properly administered, I do not see any reason why this amendment should have come up now.

Now, what are the other reasons for bringing forward this Bill? The proposed amendments, if passed, will nullify the property rights of individuals, and make them depend on the mercy of Government. The proposed clause 2A to article 31 takes away the normal protection of law, where the property is acquired not for transfer to Government, but to some other

party. The amendment to article 31A also takes away the protection of fundamental rights in respect of agricultural holdings, and even the tiller's land is subjected to a statutory limit.

I am not a person who understands much about this question of land reforms. But I do submit that even in regard to this question of land reforms, the fixation of ceiling on holdings is bound to create a lot of difficulties. Take the case of a farmer who holds 30 acres of land today; if the State decides to fix the maximum holding at 15 acres, this farmer will lose 15 acres without any compensation practically. That is going to be the position as a result of this amendment. What an amount of trouble it will create! I come from a constituency where I can tell you the farmer is very much attached to his land. I know that a number of murders have been committed simply because a bag of grain had been taken away. That being the position, I do not know what will happen if there is a law which seeks to take away the land from the farmer. I do not know what difficulties will be there in the future, if this law is passed. Instead of keeping more pressure on the land, why not find out ways and means to reduce the pressure on land rather than try to frame a law in this manner which is bound to create a lot of difficulties?

The next argument that has been put forward in support of this Bill is that an amendment of this nature would be required in respect of immovable property acquired for the purpose of giving relief and rehabilitation to refugees. My hon, friends Shri N. C. Chatterjee and Shri H. N. Mukerjee have already spoken about this matter, and told us what effect the proposed amendment will have.

In respect of lands, huts and houses declared as slums, the Prime Minister has said that he does not want to pay any compensation. Who is going to be the loser? I am afraid, we have to face this question. It is not that the

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slums are owned by some people. Actually, he may not be the owner of the land. May be that the man who owns the land has not got anything on it. So that difficulty will arise.

Then there is the question of vacant land. I do not understand how the question of vacant land has been mixed with this. Then it is said, 'the taking over of the management of any property by the State for a limited period either for a public purpose or for proper management'. I can understand this if it is question of mismanagement. But who is going to judge whether it is proper management or not. I can understand mismanagement. The company law provides all possible safeguards for that. What is this question of proper management? I do not understand it. I can understand your taking over from a person if he mismanages it. but what is this question of proper management?

Then there is the question of compulsory amalgamation of two or more companies. We know very well that in one case in Calcutta, there was amalgamation of very big companies. It took a little time, but it did take place. Why should the Constitution be changed for that purpose? Amalgamation of two companies can easily take place without the shareholders' right being abridged. Why should you abridge the right of a shareholder for that reason? If he does not want to join in an amalgamation, if it is not in his interest, I do not see any reason the 'Constitution should be why because we want in the amended public interest the amalgamation of a number of companies.

The Minister in the Ministry of Law (Shri Pataskar): If the amalgamation is in the national interest, what should be done?

Shri Tulsidas: I do not think it is a question of the national interest coming in. After all, the shareholders are there. In the democracy that we have got in this country, if it has to function properly, the shareholders

must have their voice in their affairs. If anyone has invested his saving in a particular company, and he does not want that company to be amalgamated with any other company, I do not think that he should be forced to agree to amalgamation; he should not be coerced to do so.

Then the next point is about extinguishment or modification of any rights of agents, managing directors, managers or shareholders of companies in any circumstances whatsoever. I do not mind whetever you do with regard to managing agents or managing director. But what about managers or shareholders? Should their rights go? And what is the purpose of doing it in any circumstances whatsoever? With what reason can you do it?

Then it is in respect of extinguishment or modification of rights of mineral concessions, licences agreements and also licences of public utility companies for supply of electric power, light or water. I am quite sure that under the mining lease laws and other laws on our statute-book, this can be easily done. I do not know why the Constitution should be amended for this purpose. This can be easily done provided these very laws are perfected and properly administered. I do not see any reason why the Constitution should be amended for this purpose.

According to what is being done now, all property rights will be absolutely at the mercy of the Government, not only the legislature, but even the executive, whosoever authorised. Now, people say, 'They will have to come to the legislature every time'. No. You know in the Bill we have got different laws to be revalidated. There is the Industries (Development and Regulation) Act. The executive can take over all these things without going to the legislature. There is a general authority given to the executive to take over all these things. The fundamental right to property will thus become a myth. That will be the cumulative effect of all this. We have on the one hand the fundamental right to hold, acquire and dispose of property. On the other hand, according to what we are going to do now, there will be question of right to property. The fundamental right to property will thus become a myth, and the Government will be able to trample under their foot the individual right to property in lands, buildings, businesses and companies.

I would like to point out another aspect of it. People say, where is the question of expropriation? If there is no question of expropriation, if the Government wish to pay compensation, whether it is adequate or not. what is the necessity of having this amendment? I do not see any reason why this amendment is necessary, if there is an intention to pay compensation. I would like to remind my friends, Shri Asoka Mehta and Shri H. N. Mukerjee that in the last elections the manifesto of the PSP was in terms, of land expropriation, and the election was lost. Even today, what is the position? It is because the Congress Party is considered to be the middle-course Party that the Congress has got the confidence of the people.

#### Shri B. S. Murthy (Eluru): No, no.

Shri Tulsidas: It is not because of any other reason. (Interruption). It is because of that reason that the elections were lost by the PSP and by the communists. I would say this, that if any Party feels that it should do this, it should seek a mandate from the people. Then it will be quite in order for it to do so. Even today, let us have a convention that such fundamental changes in Constitution should always be effected after putting the matter before the people as an election issue. Then it will be correct and logical, if that Party has got a mandate from the people, to do so. But what is the position today? People have not been told of this. You may say that the Bill has been before the public all these months. But people do not know

anything about what is contained in the Bill. We have not got literacy to that extent. You may be knowing it. (Interruptions). Everybody knows about it.

Now, let us take the question of the running of companies. We want today in this country more and more companies to come up. Do you expect that with these powers in the hands of the Government, people will invest money in companies? I am not talking in terms of the small shareholder now. Why not think in terms of people who decide to go into investment? Do you expect these people to invest in companies? I do not think that people will have any confidence with these powers in the hands of the Government.

I have already made most of the points which I wanted to make, would once again request the Joint Committee to go into this and consider very seriously whether these amendments are really necessary after looking into the different Acts that we have got, the different laws that we have got, whether it is not desirable to make these laws perfect, whether it is not desirable to see that these laws are properly administered, whether the effect we want to have will not be achieved without amending the Constitution. I do not think that with these amendments we will have the industrial expansion we need. We have still to have industrial expansion in our country. We want foreign companies to come here We want to invest their money. encourage foreign companies to do that. But do you expect foreigners to come in now? I know, for instance, of a foreign company which wanted start, in association with some people here, a very big industry. When they heard about this, they were discouraged and they are still thinking whether they should come in with these changes in the Constitution. It is a thing which has to be considered. The hon, Prime-Minister has said that the Select Committee will have an open mind. I only hope that the Select Committee will have a completely open mind,

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and will go into all these aspects and then amend the Constitution where it is absolutely necessary. Otherwise, there is no meaning in amending the Constitution just because you find that a particular law was not made perfect or a particular law was not administered properly.

#### 1 P.M.

Shri U. M. Trivedi: The question of this amendment of the Constitution brings before us the picture of the fundamental rights as laid down in Part III. Unfortunately, the only fundamental rights that are guaranteed to us in Part III are laid down in articles 14, 19 and 31. Any fundamental right that is given to us by the provisions of articles 20, 21 and 22 are treated by our friends like Shri Gadgil and Shri C. C. Shah as the fundamental right of the State. According to them, article 22 is always meant as a fundamental right of the State to arrest anybody without trial and put him behind bars. So the fundamental rights that remain with the public are the rights as enumerated in articles 14, 19 and 31. These rights are now being taken away by the provisions of this Bill which provides inter alia that no providing for acquisition etc. shall be deemed to be void on the ground that it is inconsistent, with, or takes away, or abridges any of the rights conferred by articles 14, 19 and 31. Kaka Gadgil is not here in the House at present, but he said that he would like to go into the constituency of one and all who comes here and says that he opposes this amendment, and hold him out to be a person doing an act of treason. challenge him to go to my constituency because I say here that with all the vehemence at my command I am going to stand against this amendment of the Constitution because this deprives every hut owner, every farmer and every small man of his thrashing ground, of his wells and villages that are there without paying a single pie as compensation. This is what is going to happen and that is what is being provided here. It is

the poor man who cannot engage counsels, who cannot go before the Supreme Court or before the High Court who will be deprived of all his property. They must open their eyes. This is what is happening and I have seen it with my own eyes in the Damodar Valley Corporation and in the Gambhiri dam in Rajasthan, where people are not being paid a farthing for the lands that are taken away from the villagers and they are told.

# "हमारी स्कीमें चलती हैं, हम चलाते हैं"

This is what the Minister for Parliamentary Affairs, Shri Satya Narayan Sinha says; he has got a steam roller which goes on working and you are crushed under it; you get out. It is just against this that we will raise our voices and I will raise my voice with all the vehemence at my command that this should not be done. This is what is going to happen for it is the poor people against whom the whole thing is aimed.

With your permission, I will read this amendment to article 31A:

"(e) the acquisition or requisitioning for a public purpose of any land, buildings or huts declared in pursuance of law to constitute a slum or of any vacant or waste land, ....."

Under the guise of public purpose it is being taken away. I have witnessed that some big guns, rich persons, big officers, Ministers themselves have acquired the property of the poor men. I know instances in Udaipur of poor men whose huts were acquired and they were told that a big Vidyapith was going to be built up and that was the public purpose and at the end the Government said we have no funds, we will now give it to Maharaja so and so, or Raja so and so or Darbar so and so. All these lands have been distributed and sold away to those who had money and the poor people have been deprived of their rights, of their lands where they have lived for ages and ages they have been driven out. What ever Kaka Gadgil may have to say I say we will stand up against the

provision with all the emphasis at our command.

After all, this Welfare State created and the Constitution gave us fundamental rights. What were these fundamental rights? fundamental rights were not only of personal liberty but of holding personal property also. One of speakers in yesterday's debate said that this will only be the death-knell of the capitalist private property and not of private property as such. I would like to know wherefrom this distinction is drawn to say that this is merely the death-knell of the property of the rich and not of the property of the foor. We have got a saying in Gujerati which means that one is not afraid of the old woman dying but one is afraid that now that Yama has seen the house he will enter it again. That is what is going to happen. It is immaterial if some property of the rich is taken away. Nobody feels for it, But we say that you make a provision in such a manner and see that you do not throw open the door for taking away the property of one and sundry. What distinguishing feature is there in the amendment? Who will say, property will be the rich man's touched and the poor man's will not be touched? Where will be the line of demarcation?

Then this says, 'the extinguishment or modification of any rights in estates or in agricultural holdings'. will be an estate? Very recently, I have seen in connection with cases about the abolition of jagirdari, that jagirs of 2 bighas have been snatched away because they were called jagirs. Unless you define what agricultural holdings can be taken, all kinds of agricultural holdings can be taken away. This is what has happened in the cases which I have narrated before and to which I referred in the beginning of my speech. Big schemes are there in the Irrigation and Power Projects and the various States have taken lands without taking into consideration what compensation is to be paid to the poor men whose lands are

being taken and who are being displaced. We have had whole crowds of displaced persons from the West and the East and now we will have displaced persons from the Centre of us. Provision is made for the taking away of their hearths and homes for the taking away of their huts, for the taking away of their thrashing grounds and nobody would tell them what is going to happen and all this will be according to the Constitutional Amendment which is provided here. It may be said,

# अच्छा चलो, हम बीस रुपया दते हैं।

How will the people be able to rehabilitate themselves? What will be the point that could be determined by a court of law once this provision is made there in 31A? I, therefore, submit that whatever good things there might be in it, the amendment which is now being suggested in the Constitution is wrong on point of law, wrong on point of morality and wrong on point of public policy.

Shri Velayudhan (Quilon cum Mavelikkara—Reserved—Sch. Castes) rose—

Mr. Deputy-Speaker: The hon. Member has not finished.

Shri Venkataraman (Tanjore): The peroration was very much like a conclusion.

Shri U. M. Trivedi: The other point that has been tried to be made out by some of my friends on the principle of their policy is that it is desirable when we want to have a socialistic pattern of society and that these expropriatory measures should be welcome. To a certain extent, it may be true. But, after all, what is the socialistic pattern? Simply because the English word socialism is used, it pleases everybody. We who were slaves of the British for a long time and always remain enamoured of the fact that the English word socialism is used and say that it is very good for the purpose (Interruption). Therefore, we feel very happy when this word socialism is used.

After all, what is the pattern that is going to be brought before us?

[Shri U. M. Trivedi]

Those of us who have been watching the various progressive measures of the United Kingdom and those who have ever gone there feel in our heart of hearts that if there is anything like a socialistic State or a Welfare State, a State which does the greatest good to the greatest number of people, then it obtains only in the United Kingdom. But, if there is any other place where the greatest good of the greatest number obtained without depending upon anybody else, it obtained in our Hindu society. The greatest social security was provided by the Hindu Joint Family system. It is on account of that that today, with all the drawbacks that might be there on account of the said administration, on account of the slavishness under which we suffered, on account of the slavery that was imposed upon us by the Muslims and by the British rule, we have still survived. It was only on account of the socialistic pattern that was obtaining there.

An Hon, Member: What about the Harijans?

Shri U. M. Trivedi: We want them; they have always been Hindus. I do not know, I have yet to come across anybody saying that Harijans are not Hindus. I for one always stand for Harijans and say that they are Hindus, they shall always remain Hindus and we always welcome them.

Mr. Deputy-Speaker: Some of them were Buddhists.

Shri U. M. Trivedi: I am not concerned with the Buddhists. I know nothing of Buddhism and I do not want to indulge in it. I say what I know and what I have said is this. But for these two socialistic patterns that exist or that had existed....

Shri Punnoose (Alleppey): What was the position of the Harijans in your socialism?

Shri U. M. Trivedi: I will let you know; that was not communism at least.

Shri P. N. Rajabhoj (Sholapur—Reserved—Sch. Castes): What about

the condition of Harijans in your society?..

Shri U. M. Trivedi: Your present condition is so good that I always value you as a Hindu and we do not want to call you a Harijan, but you want to be called a Harijan for getting something for your own aggrandisement and for being called a great leader and for holding out to the rest of the world as such. I say you are my brother, you are a Hindu and I welcome you as such. I do not want to welcome you as a Harijan.

Shri P. N. Rajabhoj; Only by name? Shri U. M. Trivedi: By name you are a Rajabhoj. I am sorry for this interlude.

Looking at the provision of clause 3, the provisions in (b), (e) and (i) are, to my mind, entirely superfluous. In the amendment at (e), the use of the words 'public purpose' is made and this takes away the right conferred in article 31 itself and there seems to be something contradictory in terms.

I will now come to the provisions in article 31 A, sub-clause (i) and I do not find for a moment any justification for putting in this provision, which says—

"the extinguishment or modification of any rights accruing by virtue of any agreement, lease or licence for the purpose of searching for, or winning, any mineral or mineral oil, or for the purpose of supplying power....."

Any such permit or licence for searching for mineral oil could only be granted by a State. If it could be granted by a State, why not make a rule that the agreement, lease or licence itself must provide for a cancellation, and cancellation without giving any compensation or after giving so much notice or not giving such notice? Why can it not be embodied in the ordinary terms of the contract and why an amendment of the Constitution is sought for? It passes my comprehension as to why this should

have been put in the amendment to the Constitution.

The other mischief that is there in this provision, which was also in the original amendment to article 31A is that this amendment, which is being made, shall be deemed always to have been substituted there, that is to say, that the Bill will have retrospective effect. People's right to approach the courts for preservation of their rights will be hit by this provision. It is a general conception of law that any retrospective provision which takes away or abridges any rights which are in the enjoyment of a person should never be made or permitted. We are going against the process of natural justice in making this provision.

In the amendment of article 31, we are saying that the following clauses shall be substituted, namely—

"(2) No property shall be compulsorily acquired or requisitioned by the State save for a public purpose and save by authority of a law which provides for compensation for the property so acquired or requisitioned and either fixes the amount of the compensation or specifies the principles on which, and the manner in which, the compensation is to be determined and given.

(2A) Where a law does not provide for the transfer of the ownership or right to possession of any property to the State, it shall not be deemed to provide for the compulsory acquisition or requisitioning of property by the State, notwithstanding that it deprives any person of his property."

This is too much. Shri Das, a very elderly gentleman, is sitting here. I can take away his coat by virtue of the fact that the provision is made here and put a level behind his coat that this belongs to Shri Das. I can go on doing like this. He may be shivering and I may be wearing it and yet there cannot be any compensation for it. Similarly, any property

of any man can be acquired by the provision of this law and yet he will not be entitled to any compensation. In the Daeziel's Constitutional Law, the Chief Justice Latham has pronounced that we are leaving the husk and taking away the whole substance and yet we say we have not taken away anything from you. On merits I oppose this Bill.

Venkataraman: Shri Throughout · the course of the discussion of this amendment yesterday, it was sought to be made out by speakers, particularly, Shri Chatterjee and one two others, that this amendment implies a sort of disrespect to the Supreme Court of India and by trying the Constitution, to amend are really doing something derogatory to the dignity and honour of the Supreme Court. You are well sware that in a written Constitution a certain amount of conflict between the legislature and the judiciary is inherent. Not only does the question of interpretation of the laws made by Parliament give cause for such friction but a deeper political reason adds to this conflict. A Parliament which is elected once in three or five years has necessarily to carry out the behests and the will of the people, while the judiciary, which is appointed for life and very often not removable except on an address by both Houses, will be largely guided by precedence of the past and also by a desire to preserve the status quo. This is the basis of the conflict. While the legislature wants to bring progressive legislation, the judiciary is trying to put a check so that in the democratic enthusiasm they may not outrun the bounds. In every case it is a matter for the legislature to find out what they want and whether they should not have their ideas and ideals formulated by such amendments to the laws so that the judiciary may interpret them and carry out the will of the people. Exactly the same situation has arisen here. At the time when these articles were discussed in the Constituent Assembly, three of the eminent leaders on

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the Congress side spoke as to what they meant by these clauses which are now embodied in the Constitution, I briefly refer to one or two speeches.

Minister, who moved The Prime that article, said, dealing with clause 24 as it was and clause 31 as it is now in the Constitution: "The next clause says that the law should either fix the amount of compensation or specify the principles on which, and the manner in which the compensation is to be determined. The law should do it. Parliament should do it. There is no reference to this or to any judiciary coming into the picture. Much thought has been given to it and there has been much debate as to where the judiciary comes in. Eminent lawyers have told us that on a proper construction of this clause. normally speaking, judiciary should not and does not come in. Parliament fixes either the compensation itself or the principles governing the compensation and they should not be challenged except for one reason where there has been a gross abuse of law or where in fact there has been a fraud on the Constitution."

The idea in framing this article, that is, article 31, at that time was that while guaranteeing the right of the citizen to private property, where public interest requires it Government should be able to take over private property on payment of compensation.

Now, if you look at the decisions which have been given on this particular aspect by the Supreme Court, they have interpreted the word 'compensation' as to mean the exact equivalent or the market value. Bela Bannerji's case this is what has been said by the Supreme Court at page 562 of the Supreme Court Reports:

"The Attorney-General while conceding the word 'compensation' taken by itself must mean a full and fair money equivalent, urged that, in the context of

article 31(2) read with entry No. 42 of List III of the Seventh Schedule, the term was not used in any rigid sense importing equivalence in value but had reference to what the legislature might think was a proper indemnity for the loss sustained by the owner".

so that the contention of the Government was put forward by the Attorney-General in those words in which he said that even though normally the legal phraseology, "compensation", would mean the market value, in the context in which it has been used in article 31(2) it means that the legislature of the State should have the right to prescribe the amount of compensation that should be given in each case.

Now, I may also refer to another case in which the word 'compensation' was held to be the equivalent market value. It is the Rajasthan case reported in 54 Supreme Court. page 982. There, foodgrains were requisitioned at a price fixed by the Government, and the court held that the price fixed by the Government being less than the market price would offend article 31(2) of the Constitution and therefore it would be void. The result of both these decisions is that under article 31(2) of the Constitution, unless a matter is protected under article 31(2A) or under article 31A, all other matters can be acquired by the State only on payment of compensation meaning thereby the full market value. That was the law, before this amendment was brought here. That continues to be the law even after the amending Bill has been brought. I want to ask this question. What exactly is the stand that the Government take? In his speech yesterday, the Prime Minister said:

"The question really has resolved itself as to the manner and quantum of compensation. Now, I had thought when we passed this article in the Constituent Assembly, that we had made it perfectly clear that Parliament would fix either the quantum of, or the rules governing, compensation and after that there would be no challenge at all."

This is what he said yesterday and then he goes on to say that there would be compensation but Parliament would determine the quantum of it or fix the rules governing it. May I just ask the Government whether this is what they want to carry out by this amending Bill? If they want to carry this out in the amending Bill, the amending Bill does not carry out their intention. Article 31, when compared with article 31(2), as now framed in the Bill, will show that the word 'compensation' continues to appear in both these articles. If that is so, if the interpretation of the Supreme Court is correct—as we have to accept it as the correct interpretation—then. it means that in all cases not covered by article 31(2A) and all cases covered by article 31A, you will have to pay the market value and not any value which may be fixed by the State, by the Parliament.

Mr. Deputy-Speaker: What is the object of fixing it then, in clause (2)? If it is only the market value, why should they fix the compensation? By the time it is paid, the market value might change.

Shri Venkataraman: The market value will be in relation to the time at which the deprivation takes place and at that time the State Legislature may say, "The price of foodgrains is Rs. 14 per bag now, that is the market value, and we will acquire it at Rs. 14 per bag," or they may say that they will acquire at such price as prevails in Madras, Calcutta, or Bombay where the market prices may vary.

Mr. Deputy-Speaker: Why should it fix in the case of market value?

Shri Venkataraman: It gives the option. What the article gives is the option to the Government or to the State Legislature or the Parliament as the case may be to either fix it at the price which is prevailing on the day or to leave it for some price to be

determined later. My submission is this. I want this to be very carefully looked into by the Government.

Shri Pataskar: If this price is fixed by the legislature, how can it be challenged?

Pandit Thakur Das Bhargava (Gurgaon): It must be just equivalent in value. Therefore, it must be the market value, and nothing else. You are accepting those rulings for all interests except those mentioned in article 31A where you do not even make a provision for compensation and mention of public purpose.

Shri Venkataraman: This is a very important question which I want the Government to look into. What do they want? Do they want to pay market value in respect of those items not covered by article 31(2A) as well as 31A? In that case, let us frankly say it. Let us say that we want to pay the market value and that is why the clause is preserved as it is. But if, on the other hand, it is the intention to pay what the legislature thinks fit and proper or which has to be calculated on the basis of the principles which the legislature is going to frame, then, your intention is not carried out at all. The decision of the Supreme Court is this:

"While it is true that legislatures are given the discretionary power of laying down the principles which should govern the determination of the amount to be given owner of the property to the appropriated such principles must ensure that what is determined as payable must be compensation, that is, a just equivalent of what the owner has been deprived of. Within the limits of the basic requirement of full indemnification of the expropriated owner. the Constitution allows free play to legislative judgment as to what principles should guide the determination of the amount payable."

Mr. Deputy-Speaker: Fix such amount as it deems proper by way of compensation.

Shri T. T. Krishnamachari: May I ask the hon. Member whether he makes any distinction, or he is able to distinguish between articles 31(2) and 31A?

Shri Venkataraman: I will answer that. So far as article 31A is concerned, certain specified categories are excluded from the operation not only of article 31 but articles 14 and 19 as well. Notwithstanding that the Act infringes article 14 of the Constitution as well as article 19 of the Constitution, anything done in pursuance of the powers vested under article 31A is valid. On the contrary, anything done in pursuance of the powers vested under article 31(2), if it offends article 14 or 19, would still be invalid, notwithstanding clause 31(2). That is the interpretation which the Supreme Court has given, because in article 31A, we are specifically excluding the operation of other articles while in article 31(2), we are not excluding the articles. Therefore, my submission is, let us make this clear to the public and to the country whether or not we want to pay compensation at market rates. Of course my view is different. 'I say it ought not to be paid nor is it just and proper that it should be paid. If really that is the object which the Government also shares, then, it would be necessary to so amend that any compensation fixed in article 31(2) shall not be called in question in any court of law.

C. C. Shah (Gohilwad-Sorath): The question is not only of paying compensation according to the market value: the question is whether we want to make that compensation justiciable. We may even pay market value under article 31A, but that is not justiciable. Therefore, my friend will also realise that the question is not only whether we pay market value but whether it would be made justiciable under article 31(2) as it stands. It remains justiciable as it is.

Shri Altekar (North Satara): Under article 31A you may not pay anything at all and still it is not justiciable.

Shri Venkataraman: My point is this. Whether it is justiciable or

otherwise is only a matter of interest to lawyers. What concerns me most is the question of the amount of compensation. If you are called upon to pay for all the junks and all the materials useful as well as useless and the market value is to be calculated, I say that it would not be possible for the State at any time to acquire any property for public purposes except when it is covered under article 31.

Now, I will just pass on to the next point. This matter, I am sure, my esteemed friend Shri T. T. Krishnamachari, the draftsman of the Constitution, will be able to clear not only to this House but to the public at large. Clause 2A will according to Government, protect any transfer provided it is not a transfer of ownership or the right to possession and they intend to cover cases like Sholapur Mills case. But, there have been several interpretations of this Sholapur Mills case—I mean the second Dwarka Das case. To me it appears that ultimately the decision rested not so much on the question whether article 31(1) has to be interpreted separately from article 31(2) or whether the whole article should be deemed to concern only with eminent domain, but on this question whether there was a substantial deprivation of property by the State. That is to say, they detailed all the deprivations of property; the adjuncts or ingredients of property. Now, the managing agency was dismissed; secondly the directors were dismissed: thirdly the shareholders were not given the authority to meet and decide whether or not they should make a call on the shareholders for the uncalled liability. Having deprived these rights they have deprived them of property. Then they also quote the case of Dalziel where the famous decision, "where the husk of the title is retained and the substance is taken away, then in that case it shall be deemed to be a deprivation of property" was given.

Sir, I want you to consider the language of 2A. Even in this case after the right of the shareholders is

removed, the directors are dismissed, the managing agents are dismissed. the shareholders are prevented from electing any directors, the shareholders are told that except to own the share script in their hands they have other right in respect of management of the company with which they are concerned. I am afraid it will come within the operation of transfer of ownership because there also it is a case in which only the husk of the title is retained and the substance of the property has passed. Therefore, if it is the intention of the Government to cover all those cases in which they want, in the interest of the public to transfer the management. right or authority from one individual to another, they should protect themselves in a far better way than they have done under this clause which will not carry out the object for which this amendment 2A has been brought

There is also a sort of redundancy between (2A) and (f) of 31A. 31A(f) also deals with taking over of the management of any property by the State for a limited period either in the public interest or in order to secure the proper management of the property. In 2A also it is only for a temporary purpose. The difference would be that whereas in one case it is the State, in the other it is not. But, in substance, what is sought to be done is the transfer of the right of property from one person to another.

Sir, you are aware that while interpreting the Constitution-article 31the Supreme Court laid great emphasis on the construction against redundancy as they are bound to do. They construed article 19 and article 31(5) and came to the conclusion that if article 31 is intended to include police powers under its clause (1) then there is redundancy so far article 19 is concerned in certain respects and 31(5) in some other respects.

Shri Pataskar: The other view is by way of caution only.

Shri Venkataraman: Sir, there are two things. When particularly statute like the Constitution of India framed the rule against construction which would lead to redundancy will more appeal to the court than the rule that it is only by way of abundant caution. The rule against construction of any clause as redundant clause is very well established. Therefore, I would very seriously urge Government to look into this and see whether there is not a redundancy which has got to be order to be protected removed in against an interpretation against their own views.

So far as 31A is concerned. I warmly welcome the provisions. In so many States land reform is on the anvil. In my own State the Committee has recommended that a ceiling on the ownership and cultivation of land should be fixed and the limit is fixed as low as even 20 or 25 acres. We are all in favour of agrarian reforms. We are all anxious that those who own lands should not be allowed to remain absentee landlords and deprive the sons of the soil of their means of livelihood. We are certainly in favour of all the provisions relating to A. B. C and so forth. But, when we come to industries we are a little perturbed.

An Hon. Member: Yes; right you are.

Shri Venkataraman: Yesterday Shri N. C. Chatterjee said that the country and the business world are greatly perturbed by this amendment to the Constitution. On the contrary we are greatly perturbed by what the amendment has not done rather than by what it has done. The Constitution has made no endeavour to bring under its provisions the taking over of such well-known institutions capable of public management as insurance companies, banks and certain public industries. If we want to bring all those items under public ownership or public control, not for a temporary period, but for ultimate ownership, then there is no provision in this amendment of the Constitution which we will not have to pay full

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compensation at market rates. Sir, I want to ask: "Are we going to write off in perpetuity the right of Government to acquire any industry, bank or insurance company or any other public utility if it is in other people's hands?" If the Government wants to have the power—Government is anxious to have the power to acquire industries ......

Shri T. T. Krishnamachari: Government always has the power of eminent domain.

Shri Venkataraman: But, on payment of compensation at market rates. That is exactly my complaint. The power of eminent domain is there, but in that case you pay a fabulous price and you want to mortgage the welfare of the people for the benefit of a few persons.

Pandit Thakur Das Bhargava: And also violate section 14. In that respect it clearly means that landed interests can be ruthlessly killed but these interests are sacrosanct and cannot be killed.

Shri Venkataraman: Sir, I am very anxious that there should be a provision by which Government would be enabled to acquire interests industries, banks, insurance companies and such other institutions in the public interest by payment of what the State considers to be the proper compensation; what the legislature considers to be the proper compensation and not what the courts have already held to be the proper com-Therefore, I find pensation. while this Bill goes quite a long way in trying to bring about a pattern of society in which differences will be slightly reduced, .....

Shri Bogawat (Ahmednagar South): Substantially reduced.

Shri Venkataraman: It makes an unfair concession to a section of society, or to a section of the property owners. I am an owner of 20 or 25 acres of land. My land is liable to be taken by the Madras Government by a legislation in which compensation

will be fixed by that legislature without reference to the market value, and yet, it will be valid. On the contrary, all institutions in which people have enormous interests got phenomenal wealth cannot be touched except by payment of compensation at the market rate. This is inequitable. Government has to see that it brings forward suitable amend-ments to provide against such a contingency. I frankly confess that my arguments have been based on the interpretation of the two decisions of the Supreme Court in the Bela Banerjee's case and the Rajasthan

Shri Pataskar: Hereafter they may change the interpretation.

Shri Venkataraman: We are hopeful. We are a sanguine race. When we have three judgments before us, which are accepted as the law of the country, when we are amending the Constitution, we do not amend it and still hope for something to turn up.

Therefore, my submission is this. The amendment of the Constitution really tries to bring about some change and bring about an egalitarian society to some extent. I am not saying, to a large extent. Particularly, the articles relating to land owners, zamindars and all that are the first step in the progress towards that. At the same time, we must see that, in view of the fact that full compensation at market rates has to be paid in respect of the acquisition of industries, it fails to include in the present legislation the power which it seeks in respect of other kinds of property. If we do not amend ......

Mr. Deputy-Speaker: Are there not exceptions in clause 3? Hon. Member wants a larger exception? In the case of abridging of rights under article 31, with respect to acquisition of property, it is any amount of compensation, whatever may be fixed.

Shri Venkataraman: That is my submission. So far as article 31A is concerned, it is protected not only against article 31, it is protected against article 19, it is protected

against article 14. With the result that any legislature, if it wants to put a ceiling on land holding, it can say, all land over and above 20 acres possessed by any person will be taken by the State and no compensation is payable and still the law would be valid. On the contrary, if it is a company, there is nothing about that.

Mr. Deputy-Speaker: All his arguments refer to not taking over or making a similar provision with respect to other estates than landed estates, factories, industries, etc.

Venkataraman: That is my Shri point.

My submission is that this serious shortcoming in this legislation should be filled by the Joint Committee and I am sure the Members of the Joint Committee will do this.

Shri Bhagwat Jha Azad (Purnea cum Santal Parganas): We will do

पंडित ठाकर वास भागी (गृहगांव) : जनाव डिप्टी स्पीकर साहिब, में आप का बड़ा मश्कूर हूं कि आप ने मुक्ते इस बिल पर बोलने का मौका दिया। मैं अदब से गुजारिश करना चाहता हूं . . . .

Some Hon. Members: English. please.

Shri Gidwani (Thana): Before that, I wanted to know if the Law Minister accepts the interpretation of Shri Venkataraman that full compensation will be paid to industries.

Mr. Deputy-Speaker: The Member may go on. At every step you do not go on asking whether the Law Minister accepts an interpretation or not.

पंडित ठाकर वास आर्गव : शुरू में जब हम ने कांस्टीट यूशन में दफा २० पास की थी उस वक्त जैसा कि श्री वैंकटरामन ने कहा हैं, सार हाउस की, सार मूल्क की, सारी कास्टिद्यूयेंट असम्बली की मंशा यह थी कि हिन्दुस्तान में बमींदारियां खत्म हों और हम थह भी समभन्ते थे कि यह तब तक नहीं हो

सकता जब तक पूरा कम्पेंसेशन दिया जाता हैं। चुंकि हमार प्राइम मिनिस्टर साहिब ने जब मव किया और उसके बाद पंहित पंत जी ने .श्री अलादीकवणस्वामी और दरअसल हर एक मॅम्बर ने जो कि इस कंस्टिट्एंट असम्बली में था इस बात को कबल किया कि बहां तक एबालिशन आफ बमींदारी का सवाल हैं कोर्टस आखिरी फैंसला नहीं करेंगी. लीजस्लेचर्ज ही आखिरी फॅसला करेंगी. कि कितना मुआवजा उनको दिया जाए और कितना न दिया जाए। आखिर में यह हुआ कि सारी एवालिशन आफ जमींदारी के बार में लेंजिस्लेवर्ज ने जो फ'सला किया उनपर कोर्टस ने कोई कानूनी फरसला नहीं दिया लीकन जब यह मामलात सुप्रीम कोर्ट के सामने गए और जो फ्रॉसलाजात वहां दिए गए और जिन का हवाला मेर दोस्तों ने यहां पर दिया है उनको पढने के बाद में यह अर्ज करना चाहता हूं कि कंस्टिट्एंट असम्बली का असल मकसट सैकशन ३९ की बनाने का था वह बिलकुल मफकुद हो गया। हमारी यह स्वाहिश कि कितना कर्मोंसेशन दिया जाए और किस तरह से दिया जाए इस का जो फरसला है वह लेजिसलेचर करें इन दो फॅसलों की रूसे जिन का हवाला अभी श्री वैंकटरामन ने दिया है आज कानून यह बन गया हैं कि मार्कीट वेल्यू अगर दफा २९ (२) में आती हैं तो आखिर मार्कींट वेल्य ही देनी होगी और इस कान्न की सरकार आज भी सही समभती हैं हालांकि जो हमारी मंशा थी कंस्टिट्एंट असम्बली में यह उसके कर्त बरिसलाफ हैं। कल जब हमारं ला मिनिस्टर साहब ने इस पर व्याख्या की तो उन्हों ने भी इस पर एक लफज तक नहीं कहा कि दरअसल हम इसकौ तबदील करना चाहते हैं या नहीं। में समभता हूं कि श्री वैंकटरामन ने इसके बार में जो आज कहा है वह बिल्कूल दूरूस्त हैं। में आप से अर्ज करना चाहता हूं कि अगर आप चाहते हैं कि लीजिस्लेचर इस बात का फरेंसला कर तो आप ईस्क्रको ठीवर

[पंडित ठाकुर दास भार्गव]

तरह से एमेंड कीजिये और दफा २९ (२) को जब तक आप तबदील नहीं कर दंते तब तक इसके मानी यह साफ हैं कि आप चाहते हैं कि कम्पेंसेशन जैंसा की सुप्रीम कोर्ट ने करार दिया है उसके मुताबिक मिले । अस्तियत यह हैं कि जब हम ने अपना विधान बनाया था तो हम ने इसको अंग'जी जबान में बना कर बड़ी भारी बेवक की । अगुंजी जबान में आप किसी भी डिकशनरी को उठाकर दृंख लीजिये आप को कम्पेंसेशन का भतलब वही मिलेगा जो कि सुप्रीम कोर्ट ने दिया है और उसने दूरुस्त ही दिया हैं इक्वेलेंट और जस्ट कर्म्यंसेशन हो। यह हमारी मंशा नहीं थी। उर्दू की डिकशनरी में देख लीजिये उस में आप मुआवजा लिखा हुआ पाएंगे जिस का मतलब यह हैं कि जो कुछ भी आप द'ना चाहं द'। में ने संस्कृत व हिन्दी का विधान दंखा है वहां भी यही हैं। हिन्दी में मुआवजे को प्रतिकर कहते हैं। इस का मतलब भी बस्ट कम्पेंसेशन का नहीं है। यह बस्ट कम्पंसेशन तो हमारी हिकशनरी में मेंगना कार्टा व अमेरिकन कांस्टीट्य्शन से आया हैं। सुप्रीम कोर्ट ने फर्सला उसी चीज पर करना है जो कि उसके सामने हैं। सूप्रीम कोर्ट यह नहीं दृंखेगी कि मूबर ने क्या कहा या दसर मैम्बरों ने क्या कहा। उसको तो सिर्फ यही दंखना होता है कि वह लफज जो कि इस्तेमाल किया गया है उसके असली मायने क्या होते हैं। अगर वह हाउस का मंशा दंखे तो उसमें वह कुछ स्पीचिज उसके हक में भी और कूछ उसके खिलाफ हुई भी दंखेगी। इस वास्ते सूप्रीम कोर्ट ने ठीक किया कि इस लफ्ज के इस्तेमाल को देखा। हमारी गलती थी कि हम ने इफा ३९ जब बनाई तो उसके अन्दर लफज कम्पेंसेशन का इस्तेमाल किया और यह कह दिया कि इंगीलश वर्शन ही आधारिटीटव वर्शन हैं। लेकिन मूर्भ अफसौस हैं कि आज भी वही अलफाज आरं वही लेंगएज हैं और बॉसा कि श्री वंकटरामन ने कहा कि सिवाय ओन इंटरेस्ट के जो अगली दफा में आते हैं २९ (ए) के सहत अब भी अगर गवर्नमेंट कोई चीज एक्वायर करना चाहेगी या रिक्वीजीशन करना चाहेगी तो उसका प्रा मुआवजा उसको देना पहुंगा।

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यह आजतक न हमारा मतलब था और न आज यह हमार प्राइम मिनिस्टर साहब का मतलब हैं। आज भी उनका मतलब इस सेक्शन की रू से प्रा नहीं होता। मुफे नहीं माल्म कि किसने यह ड्राफ्ट किया था। मैं बहुत अच्छा ड्राफ्ट्समेंन तो नहीं हुं लेकिन इसके जो मानी मैं समफता हुं वे ये हैं। दफा २९ के एक मानी तो यह हैं कि इसके मातहस सरकार जो चीजें अपने कबजे में लेगी उसके लिए यही फॅसला होगा कि प्रा कम्पेन्सेशन दिया जाय। पहला नुक्स तो यह हैं कि यह न हमार पुराने मंशा को प्रा करता हैं और न हाल के मंशा को प्रा करता हैं। इस लिये सिलेंक्ट कमेटी को इस में दुरुस्ती करना चाहिये।

अब में दफा २९ एकी तरफ आता हूं। यह सेक्शन एसा है कि अगर यह कंटी के सामने जाय तो मैं यह मानने को तैयार नहीं हैं कि कंट्री इसके हक में होगा। में गाडगिल साहब के ये अल्फाज सुनकर हैरान हो गया कि जो दफा ३९ ए के खिलाफ बोलेंगे वं हाई ट्रंजन के गिल्टी होंगे। में उनकी शान के खिलाफ एक लफ ज भी नहीं कहना चाहता। लेकिन में यह कहना चाहता हूं कि हमार प्राइम मिनिस्टर साहब ने फरमाया हैं कि हम कम्पेन्सेशन जरूर देंगे। जनाव बाला सफा ८८३१ (Parliamentary Debates 1951) पर देखें तो पायेंगे कि जिस वक्त प्राडम मिनिस्टर साहब बोल रहे थे. तो हसन इमाम साहब ने, जो कि उस वक्त उस जगह पर बँठते थे जहां कि आजकल हीरंन मुलर्जी साहब बैठते हैं, यह दरियाफत किया कि वह कम्पेन्सेशन करेंसा होगा तो जन्होंने फरमाया था कि वह एडीक्वेट कम्पेन्सेशन होगा. प्रापर कम्पेन्सेशन होगा, पर द् मच नहीं होगा। कल उन्होंने फरमाया कि एक्सप्राप्ति-येशन नहीं करंगे। यह हमारी पालिसी के विलाफ हैं। श्री अशोक मेहता और श्री हीर'न मुखर्जी ने जो अपनी स्पीचेज दीं उनमें फरमाया कि हमें छोट इंटरस्टस को बगैर कम्पेन्सेशन के नहीं लेना चाहिए। हमार ला मिनिस्टर साहब ने लीगल प्वाइंट आफ व्यासे एक खबसरत स्पीच दी। उन्होंने भी यही फरमाया कि हमें छोट इंटरेस्ट्स को बगैर इम छोटी जायदादों के लिए कम्पेन्सेशन न दं। मेरा ख्याल है कि सार हाउस का यह मंशा होगा कि एसी जायदादों के लिए परा मुआवजा दिया जाना चाहिए। लीकन में निहायत अटब से अर्ज करना चाहता हूं हमारी अदालतें और हाई कोर्ट इस मंशा को नहीं दंखोंगी। वह तो उसे दंखोंगी जो कि इसके अन्दर लिखा हुआ हैं।

**बाब् रामनारायण सिंह** (हजारीबाग--पश्चिम): हियर, हियर ।

पंडित ठाकूर वास भागव : मेरा यह दावा है कि इन अल्फाज की रूसे स्टंट गवर्नमेंट या सेंटल गवर्नमेंट गरीबों की जायदादों को बगेर एक पैसा मुआवजा दिये ले सकींगी। आपने दफा १४ निकाल दी, दफा १६ निकाल दी, और दफा २९ निकाल दी। अब कोई सेफगाई नहीं रह गया। यह कानून सिर्फ कांग्रंस सेन्टल गवर्नमेंट के लिए ही तो नहीं बनाया जा रहा है। यह कानून तो आप स्टंट गवर्नमेंटस के लिए भी बना रहे हैं। न माल्म स्टंटस के अन्दर किस तरह की सरकार आ जाय । कल को अगर हमार दौस्त कम्युनिस्ट आन्ध् या किसी और प्रदेश में पावर में आ जायं तौ उनको भी यही अख्तियार होगा। दफा २९ एकी रूसे आज यह मुमकिन हो सकता है कि छोट छोट आदीमयों के जिस्म के कपड और उसकी जमीन आप बगैर म्आवजा दिये ले सकते हैं। अगर आपका यह मंशा है कि आप मुआवजा देंगे तो लिखें कि हम वह मुआवजा देंगे जो कि हमारा लेजिस्लेचर मुकर्र करंगा और उसकी कोई कोर्ट क्वेर चन नहीं कर सकेगी। लेकिन आपने तो मुआवर्षे को खत्म ही कर दिया हैं। दफा १४, १६ और २१ को खत्म कर दिया हैं। आपने रखा क्या हैं? जो हमने अपना औरिजिनल कास्टीटय्शन बनाया था उसका हस्क बाकी हैं और सबसटेंस आप लिये जा रहे हैं। अगर आप दर अस्ल में कम्पेन्सेशन दंना चाहते हैं, ईमानदारी से दंना चाहते हैं तो इसके अन्दर लिख दीजिये कि वह मुआवजा दिया जायेगा। जनाब वाला, मुफे खुशी हैं कि आज जो हमारा नया अमें हमेंट २९ दफा का हैं उस में एक लफ ज लिखा हैं जो पहले नहीं था। उसमें लिखा हैं:

"(2) No property shall be compulsorily acquired or requisitioned by the State save for a public purpose".

पहले जो हमने दफा २९ बनायी थी उससे यह मतलब निकल सकता था कि अगर गाँर प्रवीलक परपंजि के वास्ते कोई प्रापटी एक्वायर करना चाह तो उसका मुआवजा दंने की जरूरत नहीं हैं। आप कहते हैं कि सैव फार ए पबलिक परपज कोई प्रापर्टी एक्वायर न की जाय। लेकिन उसके बाट जब दफा २९ ए में आते हैं तो आप यह भी नहीं लिखते कि किस गरज से प्रापर्टी ले रहे हैं। आपने एक दो जगह लिखा है लेकिन चुंकि दफा २९ को नहीं माना इसलिए कोर्ट उसको इंखने की जरूरत नहीं समभेगी। इसमें आपको क्या रोक है कि आप किसी छोट' आदमी की जमीन को एक्वायर कर लें और किसी गरीब को एक पैसा भी न दें। कॉन एंसा कई दिल का है जिसके पास काफी जमीन है और जिसकी जमीन गवर्नमें टलेना चाहती हैं, कि वह यह न चाहे कि मेरी जमीन मेर गरीब भाई को मिल जाय। लीकन यह कहां का इंसाफ हैं कि एक तरफ आप जमीन की सीलिंग मुकर्र कर रहे हैं। जी गांव में लोग रहते हैं उनको १४ या १४ या २० या २० एक इ जमीन दंगे जिसकी आमदनी ८० से १०० रुपया माडवार [पंडित ठाकर दास भार्गव]

होगी। इसके अलावा अगर आप सारं गांव की जमीन ले लेंगे तो में नहीं जानता कि यह कहांतक इन्साफ हैं। उनकी जमीन तो आप लेंगे लेकिन जो शहरों में बर्ड बहुं महल और फॅक्टरियां और मिलें खड़ी हैं और जो आप लोग तीन तीन हजार रुपया तनसाह पाते हैं उनके खिलाफ न दफा १४ चलेगी और न सोशलिस्ट पैटर्न चलेगा। कोई चीज उनके खिलाफ नहीं चलेगी। क्या में कह. 'Cobbler mend thy shoes' शायद पंजाब में गवर्नमेन्ट उन लोगों की बमीनें लेगी जिनके पास कि २० एक इ से ज्यादा है। उस हालत में मैं अर्ज करूंगा कि कोई शरूस गांव में एंसा नहीं रहेगा जो आपके जूल्म के खिलाफ अपना सिर उठा सकेगा क्योंकि किसी आदमी की इकानीमक हालत और पोलीटीिकल हालत उसकी वह ताकत दंती है कि वह इंडिपेंड स दिखला सके । परानी कहावत 'A bo'd peasantry is country's pride' बत्म हो स्रावेगी ।

इसका क्या नतीजा होगा ? इसका नतीजा यह होगा कि शहरों में लोगों की आमदनी बहुत ज्यादा होगी। गांवों के लोगों की कोई हीसयत नहीं रहेगी। इसलिए में अर्ज करना चाहता हुं कि इन्साफ यह होगा कि अगर किसी गरीब आदमी की आप जमीन लें तो उसका प्रा मुआवजा दं। लेकिन इस नये विधान की रू से आप गरीब की कोई चीज बगेर मुआवजे के ले सकते हैं। आज ही मेरें सामने एक एसा कस आया जिसके अन्दर यह चीज हैं। रिहेंबिलिट शन आफ रिफ्य्जीज एक नीबल काम है गौकि में जानता एशंचीरं सेज हं कि जो सरकार ने दिये और मिनिस्ट्री ने दिये हैं दिल्ली के १९५० से पहले मकान बनाने वालों को वह सारे एश्योरेंसेज वायोलेट किये जा धीर सरकार अपने इकरार की परवाह नहीं करती। - आपे सुनिये

दिल्ली के पास एक गांव में दो हजार बीघा जमीन, निहायत उम्दा जमीन, जिसके बीस बीस बीघे के मालिक मालिकान हैं, **वह** रिलीफ एंड रिहैबिलिटेशन के नाम से लीगयी। उनको जो सन् ३९ का मार्केंट रेट था उसका ४० पर सेंट मआ-वजा दिया गया। इस तरह का कानून दिल्ली स्टेट ने बना दिया था। वह केस हाई कोर्ट में गया। हाई कोर्ट ने करार दिया कि यह कानुन गलत है । लेकिन अभी तक फैसला नहीं हुआ उनकी प्रा मुआविजा नहीं मिला। अब इस विघान के पास हो जाने पर आप उनको मुआवजा सरकार की मरजी है दें या नदें या चाहे जितना दें । इस कानून का रिट्रास्पेक्टिव इफेक्ट होगा। उन लोगों की जमीन जो रिलीफ एंड रिहैबिलिटेशन नाम से ली गई है उन डिस्पलेस्ड परसन्स को बसाने के लिये जो कि पाकिस्तान से खास हालात में यहां आये । लेकिन इस तरह से आप उन लोगों पर जो कि यहां के रहने वाले हैं पाकिस्तान का जुल्म परपीटेट कर रहे हैं। मैं कहता हं कि यह वाजिब नहीं है। जहां तक गरीबों का सवाल है मैं चाहता हं कि उनको पूरा मुआवजा दिया जाय या जमीन के बदले में जमीन दें। गरीबों की जायदाद दिला मुमाविजे लेना इन्तहाई जुल्म है।

में आप को एक दूसरा केस बतलाता हं। पालियामेंट ने Government Premises Eviction Bill के सिलैक्ट कमेटी बनायी थी गेट स्लम दिल्ली में अजमेरी क्लियरेंस का मामला था । उस जगह को जाकर देखा कि कहां पर स्लंम है। उन लोगों को जो मुआवजा दिया गया और जो उनके साथ सस्ती हुई है उस के बारे में उन्होंने हमारे सामने गवाही

दी है। स्लम के अन्दर कौन रहना चाहता है? कौन स्लम के अन्दर रहता है? वहां किसकी जायदाद है ? वहां तो गरीब लोग ही रहते हैं उन की ही वहां जाय-दाद है। मैं भी स्लम को नहीं देखना चाहता और मुझे भी स्लम से उतना ही गुस्सा है जितना कि हमारे प्रधान मंत्री जी को है। लेकिन जो गरीब लोग स्लम्स में रहते हैं अगर उनको मुआवजा न दिया जाय तो वह कहां जाकर रहेंगे कहां रिहैबिलि-टेट होंगे। यातो आप उनके लिये उसी जगह अच्छी रहने की जगह बनाते और उनको वहां रखते, या दूसरी जगह उन के लिये माकुल इन्तिजाम करते, उन की आ-साइश का इन्तिजाम करते, तव तो स्लम क्लियरेंस ठीक था। ऐसे छोटे आदमियों की दो दो चार चार हजार की हटें ले ली गई और उन को मुआवजा नहीं दिया गया और न उनके लिये दूसरी जगह कोई इन्तिबाम किया गया । वह कहा जायें । मैं कहता है कि यह कानून गरीब लोगों के लिये सस्त नुक्सानदेह हु। मैं कहता हूं कि ऐसी ब्लेंकेट (Blanket) पावर्स कि जिनमें न पब्लिक परपज का सवाल है और न मुआवजे का सवाल है, किसी गवर्नमेंट को देना अन-डेमोक्रेटिक ह। में जानता हु आपके दिल साफ हैं। आप कहते हैं कि हम मुआवजा देंगे तो फिर आप इसके अन्दर लिखिये कि मुआवजा देंगे। आप ने बतलाया कि आप की मजबूरियां हैं। आप चाहते हैं कि डाइरेक्टिव प्रिंसिपिल्स को काम में लावें। मैं मुबारक बाद देता हूं अपनी गवर्नमेंट को उनकी तवज्जह तो इस तरफ हुई। हम बराबर दफे ४७,४८ डायरे-**बिटब की तरफ तबज्जह दिलाते रहे ह** जीर इस बारे में कहते आ रहे हैं लेकिन गवर्नमेंट ने तवज्जह ही नहीं दी। हमें खुशी है कि अब गवर्नमेंट

की तवज्जह इस तरफ हुई है। छेकिन आपने डाइरेक्टिव प्रिंसिपिस्स में लिखा ह कि हर एक को एडीक्वेट मीन्स आफ लाइ-वलीहुड देंगे। मैं अदब से पूछना चाहता हूं कि क्या पंजाब में एक एक कुनबे के लिये तीस एकड़ जमीन एडीक्वेट है। मेरी राय में मिनिमम जमीन पंजाब के लिये १०-१५ एकढ़ से कम न होनी चाहिये और ऊपर का सीलिंग ७५ से १०० एकड़ का होना चाहिये अगर एडीक्वेट मोंस गुजारा के लिये दिये जाने हैं।

#### 2 P. M.

भ्रापन कांस्टीट्यूशन के डाइरेक्टिव प्रिंसिपल्स में यह लिखा है कि ऐडिक्वेट मीन्स श्राफ लाइवलीहुड हम देंगे, डीसेंट स्टैन्डर्ड ग्राफ लाइफ ग्रीर फुल इन्जीयमेंट ग्राफ लेजर एन्ड सोशल एन्ड कलचरल भ्रपोरचुनि-टीज हम सब को देंगे तो मैं भ्रदब से पूछना चाहता हूं कि भ्राप का यह दस या पन्द्रह एकड़ की लैंड की सीलिंग हिन्दुस्तान के किसी भी हिस्से में रखना कहां तक वाजिब श्रीर मुनासिब है ? मॉडर्न एग्रीकलचर का भी डाय-रिकटब झसूकों में जिक है। यह क्या इतनी योड़ी जमीन का देना डाइरेक्टिव प्रिसिपिल्स के मुताबिक है ? कम से कम भगर भ्राप इस में यह लिख देते कि हम जो यह पावर ले रहे हैं वह देश हित में भीर दूसरे भाइयों का हित कर े के लिगे ले रहे हैं तो यह ठीक बात होती। सरकार जमीन छीन कर अपने पास ही खालसा बना कर रख सकती है। श्राप जब मेरी जायदाद छीनते हैं तो कम से कम मुझे यह तो तसल्ली होनी चाहिये कि वह मेरे भाइयों के फायदे के वास्ते जायगी, यह भी ग्रज इस में नहीं लिखी है। भ्रापने "पिलक परपज" ऐसा लिखा है, ग्रब पिलक परपज् क्य बला होती है, भीर आप किसे ऐसा कहते हैं वह में ग्राप को तफसील

[पंडित ठाक्रदास भागव] से बतलाता लेकिन ग्रेभी वक्त नहीं है। बिलासपुर के लोग जहां से माखरा डाम निकलेगा, उस से हजारों घ्रादिमयों की जमीनें श्रीर मकान एक्युजीशन में श्रा जायेंगे, एसे बेघर भीर बेजमीन बनने वाले लोगों को १२०० रुपये फी एकड के हिसाब से मुद्राविजा देने की तजवीज हुई लेकिन हम न देखा कि बजाय इस के कि उन को इतना मुद्रावजा दिया जःता सरकार ने यह तजाम कर दिया कि हिसार में जो उस की चालीस हजार एकड़ जमीन पड़ी हुई है घीर जिस को बिलासपुर वाले पसन्द करते हैं वह जमीन तो न दी बल्कि जिन लोगों ने कि धपनी जमीतें साफ की हैं, टयूब बैल लगाये हैं, ट्रैवटर लगाये हैं श्रीर जिन की कि गुजर उन पर है उन की जायदादें ऐक्वायर करने की तजबीज कर रखी भ्रप उन लोगों को कोई मभ्राविजा देंगे? मुद्राविजा श्राप नहीं देंगे श्रगर श्राप चाहेंगे । में चाहता हूं कि भ्राप जहां जायदाद लेने की बात कहते हैं वहां यह भी लिख दीजिये कि इस काम के वास्ते हम जायदादें ऐक्वायर करेंगे। "प्रीपर मैनजमेंट श्राफ दी श्रडंरटेकिंग". म्र.प ने लिखा है। लेकिन में पंछ कि **वा**ट इज ींपर मैनेजमेंट ? एन्ड बाट इज पब्लिक परपज?"What is proper management and what is public purpose" उस की जगह पर श्रगर श्राप यह लिखते कि ग्रमुक ग्रमुक इसेँशियल कमोडिटीज हैं भ्रौर देश की मलाई को महेनजर रखते हए ग्राप ऐसी फ़ैक्टरी का जो Essential Commodities करती है मैं रेजमेंट अपने हाथ में लेते तो वह ठीक बात होती वरना भगर भ्राप कम्पनी का मैनेज रेंट क पनी को फायदा पहुंचाने के वास्ते लेते हैं, तो मेरी समझ में कोई वजह नहीं है कि आप सारा मैनेजमृट स्थों

ग्रपने हाथ में लें। ग्रगर किसी कम्पनी का मेंनेजमेंट स्टेट के हाथ में होना देश के हित को ध्यान में रखते हुए जरूरी हो जाये तब तो लेना ठीक है वरना सरकार सारी कम्पनियों का प्रापर मैनेजमेंट करती फिरे. यह मझे कुछ ठीक नहीं जंचता । शेयर होल्डर्स वही भ्रशखास है छोटे छोटे जिन के नाम पर ग्राप श्राज वह पावर लेना चाहते हैं। इस में कोई शक नहीं है कि इस पावर ऐक्वायर करने के पीछे जो बैकग्राउंड है भौर जो हमारे प्राईम मिनिस्टर की दिली मंशा है वह निहायत खबसरत चीज है भीर वह देश को भ्राणे लेज रहे हैं। उस के भ्रन्दर जो कुछ वह करना चाहें, सारा कंट्री उन के साथ होगा लेकिन भ्राप यह जो करने वाले हैं यह हर तरीके से गलत है भीर भ्रगर सेलेक्ट कमेटी में चल कर इन नक्ताइस को दृश्स्त नहीं किया गया तो यह विस्र म्राप की मंशा को पूरी नहीं करेगा। सारा कंटी श्राप की उस भावना की कद्र करता है श्रीर इस में श्राप के साथ है श्रीर हम सब चाहते हैं कि ग्राप ग्रागे चलें ग्रीर तेजी से ग्रागे चलें लेकिन इस तरीके से ग्राप कितनी ही पावर्स ऐसी ले रहे हैं श्रीर दूसरी कुछ सरकारों को दे रहे हैं जिन की मार्फत हम को इल्म नहीं कि वह सरकारें क्या करेंगी। भ्राखिर में मैं भीर ज्यादा न कह कर सिर्फ यह श्रर्ज करूंगा कि दफा ३१(२) को इस लाइट में दुरुस्त करें ताकि सब के वास्ते इक्वैल अपरचनिटी एपल ई करे भ्रीर बेंकिंग व इन्डस्ट्रियल इंटरेस्ट वर्गरा के प्रति ग्रसली मंशायी उस को पूरा करे। उस में जायदाद की सीलिंग मुकर्रर कर दें और लिख दें कि इस हव पुरा मुद्यावजा दिया जायेगा और इस के भागे कम । गरीबों को पूरा मुभावजा वें और धमीरों को कम देना चाहें कम दें।

पंडित जी के भल्फाज में ऐडिकेट भीर प्रापर कम्पेनसेशन गरीबों को उन की जाय-दादों का दिया जाय. भ्रमीरों के वास्ते कोई म्राप सीलिंग मकर्रर कर दीजिये । कल श्री श्रशोक मेहता श्रीर दूसरे साहबान की स्पीचेज सून कर खशी हुई कि वे चाहते हैं भीर उन का मशविरा कम से कम यह है कि गरीब ग्रादमियों को इस से तकलीफ न दी जाये, में उन के साथ इस में सहमत हं भीर श्रपनी श्रावाज मिलाना चाहता हं। श्राप इस में लिख दीजिये कि इतने रूपये से ज्यादा की जायदाद हम एक ग्रादमी को नहीं रखने देंगें, ऐसा ग्राप कोई सीलिंग इस में रखें तो वह समझ में भ्राने वाली चीज है। उस के कपर कम मद्याविजा दीजिये। प्राप इस में कहें कि इतने एकड़ से ज्यादा जिस के पास जमीन होगी या इतने बडे मकान से जिस के पास बडा मकान होगा, हम उस से जमीन या मकान बगैर मन्नाविजा दिये ले नेंगे तो यह बात समझ में ग्राती है लेकिन गरीब नवाज भ्राप का इस में ऐसा लिखना कि न मध्यविजा देने की जरूरत है भ्रीर न इस में कोई सीमा मुकर्र करें श्रीर १४, २० ग्रीर ३० १ कड वाले लोगों को भी ग्रगर इस की जद में ले ग्रायेंगें तो जैसा कि श्री ा० एम० त्रिवेदी ने कहा कि इस का असर काफी तादाद पर पड़ेगा ग्रीर पंजाब म ऐसे छोटे छोटे लैंडहोल्डर्स हैं जिन के पास २४, ३०, ५० या ७४ एकड़ की स्नाराजी है. उन की जमीनें, ऐक्वांयर की जा सकेंगी श्रीर यह (Distribution of Property) दुरूसत और वाजिब न होगा भौर वह इस को भ्रासानी से बर्दाश्त नहीं करें। और यह पंडित नेहरू के झल्फाज में यह डिस्ट्रीब्य्शन झाफ प्रापर्टी होगा और यह पोलिटिकल या सोशल जस्टिस भी नहीं है कि जो जमीन मेरे बाप, दादा ने तोड़ी भौर जिस को मैं ने काश्त किया उस को अपैर मुआविने के प्राप लेलेवें।

उस के बच्चों का गुजारा मुश्किल हो जायगा भीर उस के लिये धगर धाप जमीन कें तो आप पूरा मआविजा दें। में अदब से अर्ज करना चाहता हूं कि जब तक ये दोनों बातें यानी ३१ में सब के लिये एकसा सलूक व ३१ए में मुझावजा के देने व पब्लिक पर-पज (Purpose) का प्रोविजन नहीं होगा। यमीन की ही सीलिंग इस तरह मुक्रेंर करने से ज्यादा जमीन बिला पूरे मुझावजें के लेना बेइन्साफ़ी होगी और डिस्किमिनेशन होगा।

Shri M. S. Gurupadaswamy (Mysore): Yesterday, when the Prime Minister was speaking on this measure, he said that this is meant to bring about an egalitarian society. The other day also, he repeated the same thing, without giving us a picture of this egalitarian society.

We know how far in the last five or six years the legislation to abolish zamindari has worked. I have got figures to show that nearly Rs. 500 crores have been given as compensation to zamindars. You will understand the importance of this, when you take into consideration the estimated amount which was required for the first Five Year Plan. The estimate of the Five Year Plan is about and the Rs. 2000 and odd crores; compensation that has been decided upon by various local Governments comes to about Rs. 500 crores, which is nearly 25 per cent. of the estimated amount required for the Five Year Plan.

Though there was a lot of criticism in the Press as well as on the platform that the compensation was huge and very high, yet no attempt was made to reduce it to reasonable limits.

We know also how the various social welfare measures have been implemented by Governments. The measures may be very good in themselves, but unfortunately Government have been lagging behind, and

[Shri M. S. Gurupadaswamy] they have not even been able to fulfil the intentions and opinions expressed by the Legislatures. That is really very unfortunate.

Even now, some of the Members here feel that this measure is very revolutionary. But I do not think it is very revolutionary. According to the admission of the Prime Minister himself, it is only clarificatory, and there is nothing new in it. I take it that is true. When Shri Asoka Mehta was speaking yesterday, he asked, why not decide once and for all now as to what should be the ambit of power that is necessary for Government to bring about a socialistic pattern of society. Why should we not enlarge the scope of this legisla-But unfortunately the answer tion? to that is, no.

Only a few minutes back, the hon. Member Shri Venkataraman pains to point out that the intentions of the Prime Minister will not be realised if the language of the present amendment is not changed. feel in the same way. The present amendment does not go far enough, and it will still leave scope for different interpretations by the Supreme · Court and the High Courts, with regard to whether the compensation is real compensation, and whether property can be taken away without paying compensation. There will still be doubts on these matters, and these doubts will increase, and the interpretations also will increase.

The directive principles enshrined in our Constitution have given some of the guiding principles to be observed by the State, and the most important portion of that chapter is that every man and woman in the country chould be assured of a decent livelihood.

That is more fundamental than the fundamental right to property. Some of the Members are making too much of this fundamental right to property. They are still thinking that it is a very great sacred right. It is not a very great sacred right. Even if it is

taken as a sacred right, that right is subordinate and inferior to the wider and greater right of the State to property. The individual right to property is subordinate—it is far less—than the State right to property, the community's right to property.

Shri Nand Lal Sharma (Sikar): That is your presumption.

Shri M. S. Gurupadaswamy: Your presumption is of the 18th or 19th century old.

Shri Bhagwat Jha Azad: In that case, yours must be of the 16th century.

Shri Nand Lal Sharma: I am living in the Christian era.

Mr. Deputy-Speaker: Let him not be interrupted.

Shri M. S. Gurupadaswamy: right to property has got different aspects. The State right to property is paramount and it is sacred. The entire community has got a right in the property belonging to the individual. That is more fundamental, and it is a fundamental wrong to say that the individual right to property is paramount, is sacrosanct and should not be tampered with. The cry 'save right to property' is dangerously misleading and inequalities may be justified under its garb. This right to property of the individual should not be carried too far.

First of all, we must understand what we are doing and what our objective is. Let us be clear about our objective. If the objective is to bring about a curtailment in the disparities in income and wealth, if our objective is to bring about economic equality, if our object is to reduce tensions-social and economicif it is to reduce class struggle and class conflict, then we have to see that private right to property is not absolute. It is not an absolute right, it is not a fundamental right; as some think it is only a relative right. In this connection, I may point out that the rights that have been given in the

chapter on directive principles are more fundamental than some of the so-called fundamental rights. I feel that the principles enunciated in Part III and Part IV of the Constitution are inconsistent in a way. According to Part IV, every man and woman in the land have got a right to a decent standard of living, and according to Part III the enjoyment of private property should not be tampered with unnecessarily. Both these things cannot absolutely go together. very unfortunate that the directive principles are treated as less important than the so-called fundamental rights. Some of the directive principles seem to me to be more fundamental than the fundamental rights. The fundamental rights chapter deals only with liberal rights of individuals and they seem to conform to the old school of thought which has outlived its utility, the school of utilitarians and the liberals. As against this, the principles enunciated in Part IV approach a socialistic pattern. sincerity or the goodness of this Government will be judged by how far they go to implement these directive principles. It is very easy to stick to fundamental rights and appear progressive while doing nothing to reduce class differences. But the real liberty will have no meaning unless there is economic equality.

Now, why are we having measure? Doubts have arisen whether the compensation will be a compensation which is full and complete, whether it will be compensation at market rate or less than the market rate. We are not sure, and we are groping in the dark in this respect. We are not sure whether even after the passage of this Bill, we would be able to bring about economic equality, whether we would be able to give reasonably low compensation than what we had been paying. The Judges may raise the question again and give more interpretations and create more confusion. So I feel that the Bill should be made more clear. Further, may I say that the most important problem today is to enunciate

what measures we propose to take to bring about socialism or a socialistic pattern. Only we have been hearing often the slogan repeated in a parrotlike manner that our goal is socialistic pattern. The socialistic not be a pattern should goal: should be a way of life; it should be a programme of action. Unfortunately, till today even after the passing of that Resolution at Avadi two months ago, we have not been given any clear picture of the socialistic pattern. We are not sure whether Government are taking measures to nationalise certain industries. are not sure whether they are fixing any ceiling on private income, whether they are acquiring the huge landed estates. Unfortunately, there is no programme except talk of the socialistic pattern. I feel that we should assure every housewife that there will be a chicken in every kitchen. This minimum should assured before we talk of providing cars for every garage. If this is not assured, we will only be paying lipsympathy to the socialistic pattern of democracy. I say, that it should not be a lip-sympathy. If democracy is to have any meaning, if freedom is to have content, if people have to be more prosperous and happy, we must Unfortutake concrete measures. nately, this measure does not go far enough; it does not give us any hope. I wish that the measure should have expanded. If the directive principles of State policy had rights included in the fundamental chapter, that would have given us a little hope, that would have satisfied many people outside Parliament. Unfortunately, it is not being done. The approach made is not very radical, the pace is very slow. But I have to still say that this measure, so far as it goes, is welcome. But it should be amended, it should be changed that there should not be any confusion left in the minds of either the legislators or the Judges.

Shri Punnoose: I support the amendment but I do so without much of enthusiasm. The very speech which

[Shri Punnoose]

the Prime Minister made yesterday has been the cause of my lack of enthusiasm. He said that the present amendment is proposed because certain practical difficulties have been found in implementing some of his programmes. He has got the right to get rid of those obstacles. But, then, he continued to say that what has really happened at the time of the framing of the Constitution, that the framers of the Constitution could not words for their find the proper thoughts. Therefore, the present amendment, according to him, has been due to the fact that they could not translate their thoughts into correct words. That is minimising the problem; that is over-simplifying it. Anybody who takes the trouble of going through cursorily the discussion in the Constituent Assembly will appreciate that there was a very serious problem confronting the Assembly. The Prime Minister himself characterised it as a tremendous controversy. Our Prime Minister has a particular knack of telling people, when there is a conflict that there is no conflict and after all the conflict is only in your minds and no conflict outside. In the Constituent Assembly questions were raised about the rights of private property vis-a-vis the rights of the people, the rights of the individual as against the rights of the community etc. But the Prime Minister said-and I congratulate him that he was able to carry conviction -of course, those were too willing to be convinced—that it was only a conflict in their minds. He argued that there was no real conflict between the individual and the community, between the rights of private property and the rights of the people. Then he turned to his following and said, 'it is better to accept this amendment now because storms are gathering elsewhere, in other parts of Asia property is being taken away through ways different than this. In our case, we are going to pay you through nose, whatever happens to the people of this country. Millions of people may be going hungry; no matter, we

will pay you for whatever is taken. Therefore, you accept this amendment.' That amendment was accepted and, for the time being, the contradiction appeared to be resolved. But, in due course, people who agreed with him on that occasion, cheered him began to work. ways of the vested interests inscrutable. They have got very eminent lawyers. As long as they have got money, legal efficiency there at their command and courts come to their rescue. fore, the Prime Minister comes again -I welcome his coming back-but he must come back with a little more determination. We have to resolve problem. We should whether, in this Republic of India, the rights of the people or the right of private property which should govern if they come into conflict. This is a specific question over which there is no use mincing words.

My friend Mr. Venkataraman was saying that there are still loopholes. I am quite conscious of them. If there are no loopholes, the lawyers will be able to make some. Therefore, let us once and for all decide whether....

An Hon. Member: They only find out but they do not make.

Shri Punnoose: Nowadays, the lawyers make holes also.

We have once and for all to decide whether private property can claim priority over the rights of the people. I do not mean that this Government in 1955 or any other Government in 1960 should take away all private property or even expropriate certain types of private property. That may or may not happen. This Government or some other Government in future might do it. But the question is whether there shall be a fundamental right that shall stand as a block or that should hold the vested interests as against the people. The very

moment that Mr. Chatteriee and others are arguing for private property and for the sanctity of private property etc. thousands and thousands of our people are being evicted from their homeland. This sort of thing happens and will inevitably happen as long as this framework remains. So, there is no use of shedding crocodile tears for the millions that go without land. Everybody knows that it is the powerful money bags that oppose even this small amendment. They want the law and the fundamental rights to come to their aid whenever their right of property is challenged. I believe it is high time for us to make it clear that this fundamental right of the few, that this fundamental right of the handful of people is a fundamental wrong done to the generality of the people.

My friend here challenged us to go to the polls over this issue. Unfortunately, we have not got a method of referendum. Else, this was an exemplary question on which we can go to the people. The vast majority of our people will never say, I am sure, that the lands, industries and factories and all the wealth of the rich cannot be touched even if it is for the need of the people. Therefore, the Prime Minister's approach is a thoroughly faulty one in that after a few days or after a few months he will have to come again and please arm me with more power because they have sabotaged my plan.

Shri Bhagwat Jha Azad: Let learn by experience.

Shri Punnoose: There are people who do not learn even by experience. There is the experience of 1947, 48, 49, 50, 51 and so on; are we to wait till the day of death? Therefore we have to face this question and I believe that the Joint Committee will go into it more thoroughly. There is an amendment, not yet

formally moved which says that the Select Committee should have larger scope.

Here my friend said that he had found two types of socialism. One is British socialism and the other Hindu socialism. British socialism about which he was so enthusiastic was there as a result of which we had to undergo 200 years of slavery and for which Malaya is still paying and South Africa is still paying. That kind of socialism we are not going to enjoy and our children and our children's children are not going to enjoy. Even if we want to do it, nobody is going to help us to exploit by allowing themselves to be exploited. As regards the Hindu type of socialism, there is no use crying over spilt milk and Harijans are its best witnesses. Therefore, the only kind of socialism which is useful to the people can be that which would give the right to the ordinary man. is our real difficulty? What are we going to do with the big people, the zamindars and the powerful monopolists? Are we prepared to subordinate their interests to the interests of the vast millions of the people? This is a question which history poses before us. If we fail in answering that, just as the Prime Minister said in the Constituent Assembly, history will find an answer. I have no doubt about that. I have my own misgivings about the results of passing this amendment because I know what is happening in the country. I have a very simple thing in my mind. Railway lines are being constructed in my state. We are all very proud of it because that is coming once in a hundred years. What happens is that the poor owner with half an acre or 45 cents or two acres is deprived of his land for pittance and he never a hearing. What about the cases in the Damodar Valley Corporation? When we say that private property shall not have the dominating right, we do mean that the right of such property which stunts our growth.

[Shri Punnoose]

should be done away with. But here it is not, in fact, a case for private property. it is a case for human right that is at stake, because it is his living place and it is his only source of livelihood. Some ways have to be found and methods suggested to safeguard the interests of the small cultivators and peasants.

There is the question of refugees and it is a very serious question. I did not believe it at first but when I tried to study it, in Calcutta and other places, it is a very serious problem. Everybody will be one with me in saying that the refugees should be helped and they have to be rehabilitated. But what will happen is this. Tomorrow a Government official will go and tell the owner of a small plot of land "Here is the law; your land is taken over." We cannot allow that sort of thing.

Then the most important thing is the big man's property, big landed estates or big industrial establishments etc. If we want to do that successfully, we should not give a handle to the interested parties to go and tell the poor people "Look here. they are going to molest you to take over your property." That is what is happening here. No, Government will be made enough to take away land from the poor people and no responsible legislature can ever do that, but that is the fear sought to be created and that is the kind of spectre which these people want to raise. not follow Pandit Thakur Das Bhargava when he was speaking. I believe he wanted not verbal promise, but some provision in the Constitution itself so that the small peasantry's interests are safeguarded and I trust the Joint Committee will make the necessary provision here.

Shri B. S. Murthy: It is seven years since India has got its political freedom and it has taken seven years for rehabilitating ourselves as far as the

political set-up is concerned; but the time has come when there must be economic freedom given to millions of the people living in our rural areas. For all these years the have-nots have been crying hoarse though their appeals were not being heard by the persons concerned. Therefore, it is in the fitness of things that this amendment has been brought in. It is more than 85 per cent. of the masses who are giving their unqualified satisfaction and support for such a measure as this. Shri Tulsidas was telling us that there must be an election on this issue and he also made a reference about the Andhra elections. I can assure him and persons of his way of thinking that the Andhra elections have proved that the country wants a non-violent revolution. I think it is Shri Mukerjee who said "We have got Independence but our Independence is not the outcome of a revolution." think a new connotation must be given for the word "revolution". consider that the French Revolution was in the nature of an allopathic dose, the Russian Revolution a veterinary dose and our Indian non-violent revolution a homoeopathic dose. The country for the time being has turned its face against the veterinary dose and has taken the Gandhian, nonviolent, homoeopathic dose, and, therefore, we must consider this Bill as a non-violent approach to the Gandhian system of rehabilitating the haves and the have-nots. In the Gandhian up there is no class war and there is no class rivalry. In the Gandhian system, the aim is to establish a classless society, where casteism and all other vested interests will be slowly and imperceptibly annihilated.

Shri P. N. Rajabhoj: Casteism is still there.

Shri B. S. Murthy: My friend, Shri Rajabhoj, says that there is caste system still there; and as long as there are persons like Shri Rajabhoj, there will be caste system existing in India.

Shri P. N. Rajabhoj: It is existing. What do you say to Buddhism?

Shri B. S. Murthy: Before we think of Buddhism, we must have buddhi and without it humanity can never think of evolutionary or revolutionary progress. Therefore, we must apply our buddhi in the right direction and see that if there are any vestiges of caste system in India, they must be rooted out lock, stock and barrel. In this connection, for friends like Shri Rajabhoj, I would like to say what Gandhiji has done for removing the caste system.

Mr. Deputy-Speaker: Is this part of the Constitution amendment which is before us? I thought it related to property rights.

Shri K. K. Basu (Diamond Harbour): That is a political approach to the problem.

Shri B. S. Murthy: This is a socio-economic problem.

Mr. Deputy-Speaker: The hon. Member will address himself to property rights because this Bill relates to property rights, acquisition of property, deprivation of property, etc.

Shri B. S. Murthy: I think property is the handmaid of caste system and unless, in India, the caste system is removed, the properties would in some form or other try to persist.

Mr. Deputy-Speaker: The hon. Member has fallen into the trap of Shri Rajabhoj!

Shri B. S. Murthy: There is no trap which can trap me in.

Shri Gidwani: Wise men put it as 'lap'!

Shri B. S. Murthy: This amendment is a happy beginning for a series of other amendments which will have to come for creating a real Welfare State. In trying to create a Welfare State, the prime consideration must be given for those millions of people who are in the rural areas and who are today struck with land hunger. Vinoba Bhave's Bhoodhan movement is nothing but a mild focussing of the

great danger that is threatening the country as far as this land hunger is concerned. Nearly 85 per cent. of the people of India depend upon agriculture, out of which nearly 50 to 60 per cent. are entirely landless. How long can you keep them without the land necessary for them to employ their labour and improve the production of the country? This cry has been there for long and it has been unheeded up till now. Now the time has when we must give them the Where is the land? The land available with the Government will naturally be distributed, but the land of those people with thousands and thousands of acres and who do not even know where their land is, must be taken away, and the maximum holding must be prescribed and all the land left out must be distributed to the tillers of the soil.

In this connection, I may point out that in the Madras State, when the zamindari abolition took place, Madras Government paid Rs. 7 crores and odd as compensation. If we have to take the land from the rich people and if we are called upon to pay compensation according to the existing law, I do not think we can ever be able to discharge our duty in repaying the several crores of rupees that may be asked by those avaricious rich landlords. Therefore, it is but proper that we take away this land. It is not expropriation but it is merely readjustment of the national wealth. should it be called expropriation? How did this rich landlord or the big inoney-owner get so much of riches? He got them from the society and today society is asking him: "You have enjoyed it so long, and you have misused it. Please give it back." It is with grace that those landlords and rich men and men with crores of rupees should come forward and render account saying, "Here is land; here is money; take it away" as some people have given to Shri Vinoba Bhave. As Gandhiji said, the rich man is merely a trustee for the monies with him and today this only says, "you have been a

[Shri B. S. Murthy.]

trustee but sometimes you have not been behaving properly with the monies that you have. Therefore please give it back." Therefore, it is not a question of expropriation. It is a question merely of readjustment of the national wealth in order to see that the goal of a classless, welfare society is achieved earlier than expected.

Some of the Members who spoke before me have expressed a that clearance of slums may affect the poor tenants residing there. I do not think the intention of the Bill is to hit the poor men who live in the hovels built in cheries or slums. As far as I understand, the intention of the Bill is that, if a person owns a big area of land where a slum has risen and the slum has not been taken care of, when no sanitation and no other facilities are provided, that man-if he claims any compensation for clearance of the slum, will not be paid compensation, whereas the man who lives thereafter will still be benefited because the Government, after taking possession of the slum area, will construct better buildings, provide better habitation and give the area back to those people. Therefore, I do not think any fear need be expressed as far as the poor classes are concerned. They will not be hit by this legislation.

As we are trying for the fixation of maximum holdings as far as land distribution is concerned, I think it must also be done in respect of factories and industrial institutions. I think this is merely a beginning to socialise land and distribute the national wealth to all people so that all can be very happy. I, therefore, support the Bill.

श्री पी० एन० राजभोज : मुझे जो इस संशोधन विषेयक पर बोलने का समय दिया गया है उस के लिये में ग्राप का ग्रामारी हूं। में ग्रारम्म में ही इस बात को स्पष्ट इस बुं कि बह जो संशोधन लाया गया है उस से मुझे काफी संतोष का मनुभव हो रहा है और इस का विरोध करना मेरे ख्याल से निर्यंक है क्योंकि स्पष्ट है कि जो कांग्रेस वाले यहां इस का विरोध करते हैं वह ऐसा कर के कैपटैलिस्टस को सपोर्ट करते हैं। यह जो हमने भ्रपना घ्येय सोश-लिस्टिक पैटर्न भ्राफ सोसाइटी भोषित किया है, मेरे स्याल से यह संशोधन उस की पूरी पूर्ति तो नहीं करता है लेकिन कुछ न कुछ स्मैल गंध उस की ब्रा रही है भीर विश्वास होता है कि इस से उस विशा में कुछ न कुछ तो भवश्य हो ही जायेगा। लेकिन ऐसा करते समय हमें एक बात का ध्यान रखना चाहिये कि जो हमारे छोटे छोटे धंधे वाले भाई हैं, उन को नुकसान न हो भीर उन का संरक्षण हो क्योंकि जो छोटी छोटी हमारी बस्तियां भौर स्लम्स् हैं उन के बारे में बहुत डर है कि उन का क्या होगा। जैसे हमारे महाराष्ट्र में जो मलग मलग भंगी बस्तियां है, हर एक जगह पर भंगियों की चमारों की भौर महारों की मलग् बस्तियां हैं, हमें डर है कि यह कैप्टे-लिस्ट लोग क्या करेंगे भीर क्या नहीं करेंगे। इसीलिये हमारे प्राइम मिनिस्टर साहब ने कहा है कि हम इन के लिये जरुर ध्यान देंगे। यह जो सेलेक्ट कमेटी के पास बिल जा रहा है उस के बारे में हम चाहते हैं कि यह हमारे जो गरीब लोग हैं जो देहात में रहते है उन की हालत क्या हो, इस के बारे में उन्हें विचार करना चाहिये। लोग कहते हैं कि सोशलिस्टक पैटर्न भाफ सोसाइटी बनाना चाहिये, तो कोई लोग कहते हैं कि सोशलिस्ट गवर्नमेंट बनना चाहिये भौर कुछ हमारे भाई कहते हैं कि नहीं कम्युनिस्ट ग्वर्नमेंट बनना चाहिये । हम तो बौर्न कम्युनिस्ट भीर सोशलिस्ट हैं, न हम रूस के है और न किसी और मुल्क के। हम तो इस देश की परिस्थिति को व्यान में रख कर उस के घाचार, विघार धौर संस्कृति के धनुकूल हम सब प्रकार की यहां पर उन्नति करना चाहते हैं। कांस्ट्रीट्यूशन में यह जो धमेंडमेंट हो रहा है, उसके बारे में हमारे बेडयूल्ड वास्ट फ़ैंडरेशन के नेता ने भी कहा है कि शेडयूल्ड कास्ट के लोगों के लिये ऐसा दिधान बनाना चाहिये कि जिस में हम उन लोगों के लिये जमीन हासिल करें भौर उन की एक अलग, अलग बस्ती बनायें धौर जहां पर उन को हर प्रकार की सुविधा उपलब्ध हो, अच्छे रहने लायक उन के वास्ते मकान हों धौर उन की धार्यिक अवस्था में सुधार हो . . . .

सरदार ए० एस० सहगल (विलास-पुर) : झौर उस बस्ती का राजा कौन हो ?

भूरी पी० एन० राजभोज: राजा तो हम है भीर प्रजा भाग लोग, लेकिन भाग हम को राजा बनने कहां देते हैं, हम को आज तक प्रपनी गुलामी में जकड़े रक्खा है भौर गुलाम बनाये रखना चाहते है, हमारे वास्ते लम्बी चौड़ी बात बहुत करते हो। लेकिन श्रमल में कुछ नहीं श्रातीं। उपाध्यक्ष महोदय, मैं ग्राप के द्वारा ग्रपने प्राइम मिनिस्टर से यह निवेदन करना चाहुंगा कि वह हमारी ग्रवस्था की ग्रोर ध्यान दें भीर हमारी जो भलग बस्तियां हैं भीर हमारे जो गरीब माई देहातों में पड़े हुए हैं उन के वास्ते जमीन ऐक्वायर करें भीर उन की हालत सब प्रकार से सुधारने के लिये प्रावश्यक कदम उठायें तब तो ठीक बात होगी वरना लाली यहां बात बनाना कि देखिये यहां हम यह कर रहे हैं और हम यह इस में तब्दीली कर रहे हैं, यह महज एक इलेक्झन स्टंट बन कर रह जायेगा । में जानता हूं कि हम लोगों का सुधार करने के लिये सब लोग तरह तरह की बातें करते हैं भौर बायदे करते हैं छेकिन उन पर धमल बहुत

कम होता है। प्राज जब यह कानून बनने जा रहा है भीर सेलेक्ट कमेटी के पास यह बिल भेजा जा रहा है तब हम देखते हैं कि इस के खिलाफ हमारे कुछ सदस्य लोग है, उन से मेरी प्रार्थना है कि कम से कम भौर कुछ नहीं तो हम जो ६ करोड़ ग्रख्त लोग इस देश में बस रहे हैं भौर गुलामों की जिन्दगी बिता रहे हैं, उन की हालत की तरफ ध्यान दें, हिन्दू महासभा के चटर्जी और देशपांडे जी ने कहा कि उन को डर है कि इस तरमीम से छोटे लोगों का बड़ा नुक्सान होने वाला है और इस नाते यह जो श्रमें इमेंट है यह गलत है, लेकिन मेरी समझ में नहीं भाता कि इस में क्या गलती है और हम बह-में भा कर किसी के चक्कर में नहीं फसेंगे। हम तो उधर ही रहेंगे जिधर हमारा भला होगा भीर जहां हमारी भाषिक हालत सुघरेगी । यहां तो कहते हैं कि हरिजन हमारे भाई हैं भीर बाहर हम देखते हैं कि प्रेक्टिकल लाइफ में हमारा ये लोग गला काटते हैं। मैं श्री त्रिवेदी, चटर्जी भौर देश-पांडे जी से पूछना चाहता हूं कि हमारी उन्नति करने के लिये तुम्हारे पास क्या प्रोग्राम है ? कम्युनिस्टों के पास हमारी तरक्की करने के लिये क्या प्रोग्राम हैं ? भौर हमारे सोशलिस्ट भाइयों के पास हमारे लिये क्या प्रोग्राम हैं ? कांग्रेस के पास हमारे लोगों की तरक्की भीर ग्रपलिक्ट का थोड़ा बहुत प्रोग्राम है, मैं यह भी जानता हूं लेकिन ठीक दृष्टि से वह अमल में नहीं आता है और उस के लिये हम उन से लड़ेंगे और झगड़ेंगे भौर गवर्नमेंट की मशीनरी खराब है, उस में सुधार लाने के लिये हम जरूर कोशिश करेंगे।

इस के लि रे में जरूर बोलूंग । पार्टीज तो सब जगह है हमारे हाथ में हुक्मत ग्रायेगी तो हमें भी यही करना पढ़गा, लेकिन जो कुछ होना चाहिये वह होता नहीं है। लोग

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ज्यादा बोलते नहीं ह न्योंकि वह पंडित जी से योड़ा डरते हैं। पंडित जी तो बेचारे बड़े प्रच्छे आद शी हैं, लेकिन पंडित जी का साथ देने वाले कितने लोग है। पंडित जी बेचारे ध्रकेले क्या करें? उन को सब लोग बहका देते हैं कि इस से यह नुक्स न होने वाला है, यह नुक्सान होने वाला है। श्रभी पंडित ाकुर दास भागेंव का भाषण हुन्ना; वह दूसरी बातों के विचार से बड़ा भच्छा है, लेकिन वह भी डरते हैं कि हमारी जमीन का क्या होगा ? में चाहता हूं कि रैशनिय माफ हाउसेज, रैशनिंग म्राफ श्रीर रशनिंग श्राफ मनी । में चाहता हं कि यह जल्दी से जल्दी होना चाहिये। यह हो जाये तो सब कुछ ठीक हो जायेगा। श्रभी हमारे तुलसी दास जी ने भी भाषण दिया । वह कहते हैं कि जब उन का राम-राज्य होगा, भ्रौर भगवत राज्य होगा तो वह भी इन बातों पर ग्रमल करेंगे, लेकिन जब तक हकमत कांग्रेस के हाथ में है तब तक वह दूसरी बात कहते हैं, वह भी बह-काते हैं। हमारे पंडित नेहरू जी कैपिटलिस्टों, की मीटिंग म जाते हैं और कहते हैं कि हम तुम्हारा भला करेंगे, इघर हम से कहते हैं कि हम तुम्हारा भला करेंगे। दोनों बातें सून कर मुझे शक होता है कि स्राखिर इस का मतलब क्या है। स्रभी थोड़े दिन हुए एक मीटिंग हुई थी चैम्बर्स ग्राफ कामर्स की । उस में पंडित जी ने कहा कि हम तुम्हारा भी भला करेंगे। मैं कहता हुं कि ग्रगर ग्राप सचमुच गरीबों का भला चाहते है तो देश में जो छः करोड़ ऐसे लोग हैं जिन की अलग मलग बस्ती रक्खी गयी हैं, उन के लिये जमीन ऐक्वायर कर के उन को दी जायें भीर उन को सहायता देकर भ्राधिक हालत सुधारी जाय, यह मेरी हाउस के सामने प्रार्थना है।

में माज किसी झगड़े में नहीं जाना चाहता हूं। यह मैं जानता हूं कि रिष्य बीज के लिये बहुत बड़ा काम हुआ है लेकिन यह मैं दावें से कह सकता हूं कि उन लोगों से जो एलेक्शन में बोट लेने के लिये ग्रंपनी पार्टी का प्रोपेगैनडा करते हैं, प्रचार करते हैं कि सच्चे रिपयुजी तो हम लोग हैं जिन को ग्राप ने दबा कर ग्रीर जानवरीं की तरह से रक्खा है। रिपयु जियों के लिये तो जमीन है, मकान हैं, लोन देते हैं, ग्राप देश में सोशलिस्ट पैट्रन का समाज बनाना चाहते हो, तो शरणार्थी जैसे भ्रागे भ्राये वसे हमें अपर उठान्नो, हमारी मदद करो। हम देश के रहने वाले हैं, भ्राप लोगों ने हमें गुलाम बना रक्षा है, हमें दबा रक्षा है। हम रिपा जियों के लिये भ्रमी कुछ नहीं हुआ है । हमार पंजीपति भाई कहते 🖁 कि सरकार उन के व्यक्तिगत हक पर भाकमण कर रही है। लेकिन मेरे ख्याल से यह उन के व्यक्तिगत हक बर कोई ग्राक्रमण नहीं है इसी तरह से कल्याणकारी राज्य की रचना हो सकती है । श्राज फाइव इश्रर प्लीन की बड़ी लम्बी चौड़ी बातें होती है, लेकिन उस में हमारे लिये क्या है ? देशम्ख साहब भी तो हमारे लि रे कभी कुछ नहीं कहते। बहु ऐसी ही बात कहेंगे जिस से हमारा कोई मतलब नहीं है। वह बड़े होशियार **भादमी हैं**, लेकिन किस के लिये ? हमारे लिये नहीं, हां जमींदार लोग जो चाहेंगे बह उन के लिये हो नायेगा । में तो कहता इं कि थोड़ा सा हमारे लिये भी कीजिये भौर हमारा ध्यान रिखये । भ्रधिकार सरकार के हाथ में ही रहना चाहिये, यह में जानता हूं लेकिन गरीबों का भी तो कुछ भला होना चाहिये। किसी ने कहा कि इसः प्रधिकार का इस्तेमाल गरीकों की बस्तियां नष्ट करने के लिये भौर गरीब

किसानों की जमीनों को छीनने के लिये होगा। ऐसा कई लोग कहते हैं। लेकिन मेरे स्थाल से यह बात गलत है क्योंकि इस अधिकार को उन लोगों को दबाने के लिये किया जायेगा जो पूंजीपति हैं, जमीदार हैं बीर सरमायेदार हैं, जिन्होंने अभी तक अपने कारलानों से और जमीनों से इसना फायदा उठाया है। इसी लिये में कहना चाहता हूं कि उन की जमीनों को काबू में लेने के लिये या उन के कारलानों को काबू में लेने के लिये या उन के कारलानों को काबू में लेने के लिये जिस में कि वह अच्छी तरह से चलें कोई ज्यादा कम्पेन्सेशन नहीं मिलना चाहिये। जो कम्पेन्सेशन मिलना चाहिये उसे सरकार तय करेंगी, यह मेरी हाउस से प्रार्थना है।

देश के बहुत से लोग प्रापट्टी का सवाल उठाते हैं, लेकिन हमारे चटर्जी साहब ने कल अपने भाषण में कहा था कि जब गवर्न-मेंट ऐसा अधिकार हासिल करना चाहती है तब प्रगति कैसे होगी ? मेरे ख्याल से जब सरकार मजदूरों मौर श्रमिकों के लिये जमीन लेगी, लोगों के हित के लिये फैक्ट्रीज को अपने हाथ में लेगी तब स्थित ज्यादा ठीक हो जायेगी।

दूसरे मेरी राय यह भी है कि जैसे पंडित जी, हमारे प्रधान मंत्री यह कहते हैं कि स्लम्स को नष्ट करना चाहिये बैसे ही जहां पर हमारे प्रछत लोग रहते हैं वहां पर हमारी जाति के नाम से छोटी बस्ती बन जाती है भौर हम लोग बिलकुल जनता से प्रलग रक्ले जाते हैं। जहां हमारे बनियां और बाह्मण लोग रहते हैं वहां पर हमारी बस्ती रक्लो । तुम को दूत छात खत्म करना चाहिये। में टंडन जी से पूछना चाहता हूं कि यह ठीक है या नहीं? में उन को याद दिलाना चाहता हूं कि उन्होंने कहा था अपने भाषण में कि जो प्रछतों की बस्तियां

हैं उन में बड़ी गन्दगी है भीर ब्राधिक हालत भीर भारोग्य सुधारना चाहिये।

उपाध्यक्ष महोदय, में भ्राप को बतलाना बाहता हं कि हम ने एलेक्शन के लिये मैनि-फेस्टो रक्खा था कि यहां पर बहुत सी जमीन बेकार पड़ी हुई है। करीब करीब ६ कोटि एकड़ जमीन बेकार पड़ी हुई है, उस में खेती की जा सकती है और गरीबों को दी जा सकती है। ग्रगर वह हम लोगों को दे दी जाये तो हम लोगों की आर्थिक स्थिति में बड़ा सुधार हो सकता है। हमारे डाक्टर धम्बेडकर साहब ने भी कहा है कि कांस्टिट्य-शन को बदलना होगा । सब से पहला सवाल यह है कि जब तक राजभोज राज-भोज रहेगा, जब तक जाति पांत रहेगी, तब तक बृद्धि अम से किसी तरह से हमारा भला होने वाला नहीं है। हम नहीं चाहते है कि हम महार भीर चमार कहलाये जायें, चातुर्वर्ण खत्म होना चाहिये । मैं जानता हं कि हमारे जगजीवन राम जी बाहर तो बोलते हैं लेकिन हाउस में नहीं बोलते हैं। भ्राज जरूरत यह है कि देश का सुधार होना चाहिये, सब प्रकार से उस का फायदा होना चाहिये श्रौर हमारा-भी फायदा होना चाहिये । म्राज जो ऐमेन्डमेंट इस बात के लिये है उस में जो बातें दी गई हैं उन पर म्रमल होना चाहिये।

Shri T, T. Krishnamachari: Sir, I rise to address a few remarks to the hon. House with a certain amount of trepidation; because, for one thing it seems that Government by bringing this amendment of the Constitution before this House has raised a veritable hornet's nest around its head and for another, in the context of events under which we are functioning, it is very difficult to say that an amendment of the Constitution of this nature or of any other kind would enable us to further the objectives that we have in mind. We

[Shri T. T. Krishnamachari.] cannot have any certainty in that regard.

Sir, you and several others who have been the founding fathers this Constitution would realise that when we framed this Constitution we expected that the governments that would implement the provisions of the Constitution would have a fair amount of liberty and elbow-room to pursue and implement the policies which ultimately were the cause of returning them to power. While we can frame a Constitution, while we can amend the Constitution, the ultimate interpretation of the Constitution rests not with us but with the judiciary. It has been mentioned by hon. Members on the other side that this Government has developed a complete lack of respect for the judiciary. I must join issue hon. Members who have said that. In fact, people who have had anything do with the framing of the Constitution and putting the ultimate veto to rest on the judiciary in regard to any Act either of the legislature or of the executive will realise that we did not feel that the judiciary should get a place subordinate either to the legislature or to the executive. Thus the Leader of the House mentioned vesterday that the overpowering consideration so far as the Government are concerned is not to express their disapproval or dislike of the judiciary or categorise any of their actions in disparaging terms, but to get on with the business that we have on hand, namely, to so govern country that moral, material and economic progress would be achieved within a measurable distance of time

Babu Ramnarayan Singh: Doubtful. 3 P.M.

Shri T. T. Krishnamachari: Sir, doubting Thomases there did exist from the time of Adam and Eve's creation.

Shri Sadhan Gupta (Calcutta- South-East): There could have been no Thomases at the time of Adam and Eve.

Shri T. T. Krishnamacharl: So far as this amendment is concerned. Sir. would not like to assure anybody here that it is the last word on the subject. If I were to do so I would be less intelligent than what I presume I am. In framing an amendment the Government that is responsible for the governance of this country cannot altogether lose sight of many facets. The amendment must help them to get on with the government and to implement their policies. But at the same time it must not do damage to the economy of country; it must not do any damage to the credit of the country, not merely inside, but outside the country. The responsibility for maintaining to credit happens to be that of Government and the Finance Minister of this Government, not Members of the Opposition or anybody else who speaks lightly.

Sir, it would have been a totally different thing if at the time that we framed the Constitution we had no Fundamental Rights in it. In fact. Sir, I remember very well the late Sir B. N. Rau mentioning to me that in this Constitution we have devised two imponderables and how they will act we do not know. One, said, was adult franchise in a country where literacy was deplorably low; other was the operation of the Fundamental Rights. My late friend's fears have proved illusory so far as adult suffrage is concerned. quantum of intelligence in this country is so great that adult suffrage been used with care, with discretion and effectiveness.

In regard to Fundamental Rights, he has still to be proved to be a false prophet. Well, Sir, in fact, I do not mind telling the House that I was one of those who felt at that time that the Fundamental Rights had better be brief. Both Dr. Ambedkar and myself—I am not quite sure he would confirm it—felt that article 31(1) was good enough, provided some kind of check was put on the actions of the State Legislatures in this regard. We wanted nothing more than that, that no property shall be acquired, save,

by the authority of law. No harm would have occurred to the credit of this country. I am perfectly sure that the vested interests that now flourish or will flourish would have continued to flourish all along, because of vested interests continuation flourishing in the country is not dependent so much on the four corners of the text of the Fundamental Rights, but upon the policies of Government.

Sir. before going into the details, I would like to mention this particular matter: the question of compensation. This is a monetary economy, Sir, and compensation is always fixed in terms of money. The operation of the monetary economy is in the hands of my colleague, the Finance Minister. Supposing we acquire a property tomorrow and issue bonds at 3½ per cent. and day after tomorrow you raise the bank rate to 5 per cent. The value of the bonds that have been issued comes down to Rsa 75.

An Hon. Member: Much less.

Shri T. T. Krishnamachari: Can any Government afford to do that kind of thing?

You issue bonds today and demonetise your currency tomorrow: so that the value of government securities will also be demonetised. Can anybody prevent the Government doing The taxing powers of Government are supreme, even under Constitution. But it cannot be done, merely because a Government cannot get on in that way. They can perhaps tax them out of existence: 131 annas may be made into 14 annas or 151 annas tomorrow. That might perhaps shake the internal credit, but it won't shake the credit of the country abroad, because the Government will Pay for every pie of property that is invested in this country by anybody outside, who is not taxable. Therefore, to say that governmental action, or Government's policies are related to the Constitution has really no significance. A Government of this nature, a Government returned to

power by Congress Party, has to be bound by moral obligations, more than anything else, and the realisation of those obligations and the imperative necessity of fulfilling those obligations will remain the guiding principle of actions of this Government. Constitution or no Constitution. amendment of the **Fundamental** Rights or no amendment of the Fundamental Rights.

Sir, I would like to state here something about the objective of this amendment. I know the Leader of the House did refer to it in his speech. But from the speeches that have been made since he moved the motion for reference to Joint Committee, it seems to me that nobody who has criticised had really taken the trouble to read the Bill. Criticisms have been from various directions, from various points of view.

I would, like, Sir, therefore, to restate the objectives of this Bill. So far as the second clause is concerned, hon. Members will realise that article 31(2) has been redrafted. The language that has now been used streamlines the article. The sentence that reads—

"No property, movable or immovable, including any interest in, or in any company owning, any commercial or industrial undertaking, shall be taken possession of or acquired for public purposes under any law authorising taking of such possession or such acquisition."

has been simplified by the substitution of the words

"No property shall be compulsorily acquired or requisitioned by the State save for a public purpose and save by authority of a law, etc.,"

We have expressly removed the words "taken possession of" having in view the fact that not only have these words been bandied about in the process of its being interpreted, but also because it bears no relation to the appropriate item in Schedule

[Shri T. T. Krishnamachari.]

Seven which authorises Parliament to act.

Sir, then we come to article 31(2A). Article 31(2A) has to be read with article 31(1). It says:

"Where a law does not provide for the transfer of the ownership or right to possession of any property to the State, it shall not be deemed to provide for the compulsory acquisition or requisitioning of property by the State, notwithstanding that it deprives any person of his property."

Well, Sir, this will entail my going back to the Supreme Court's decisions and I shall do that a little later. The idea of article 31(2A) is that mere deprivation would not entitle a person to compensation, that is deprivation as contemplated under article 31(1). In fact, it is sought—I use the word "sought" advisedly—by means this provision to make it clear that article 31(1) plus article 31(2A) will what is understood in constitute American Constitutional law as the police powers of the State, and to make a contradistinction between the police powers and the power eminent domain, clearly to allocate it to 31(2), the region which is covered by eminent domain in American law.

Then, we go to article 31A. Before doing that, I would like to say this. Hon. Members have pointed out that article 31 (5) (b) saves from the operation of article 31(2) certain enactments. May be that we would have done well to include in the amendment deletion of article 31(5)(b). But, oftentimes in trying to streamline an enactment like the Constitution, we probably invite more trouble than we would otherwise. It is not that we were not cognisant of the fact that article 31(5)(b) provided for circumstances similar to what intend to provide in article 31(2A). We thought, let article 31(5)(b) alone.

Now, we go to article 31A. Article 31A is not a new provision in the

Constitution. It was enacted when the first Amendment was undertaken for the purpose of safeguarding certain legislations passed by the States in regard to Zamindari reform. The principle, therefore, is one that has been accepted by this House and by the other House and by the country, namely that there is a sphere of economic activity, there is a sphere of ownership where the operation of article 31(2) should not be permitted, and secondly that the time factor is very much indirectly intertwined with any legislation of this nature. and an uncertainty of the ultimate decision remaining as a consequence of judicial decisions in one or two courts will not help the economy of the country. Article 31A really is a further amplification of that principle and an extension of it to other sec-So far as land is concerned. the meaning is quite clear. Again. I would like to mention, as the Prime Minister has himself mentioned the time when he moved the motion. that in order to remove all doubts. the operation of articles 14, 19 and 31 are completely put out of the purview of article 31A. It is not the intention of this Government that anybody should be dispossessed of his property, who has a reasonable right to have property or that anybody should be dispossessed without any kind of compensation whatever, and...

Shri Raghavachari (Penukonda): Is there any remedy if that is done?

Shri T. T. Krishnamachari: I am coming to that. My hon, friend is a little too previous. The safeguard is a very vital safeguard, and we hope it will remain a vital safeguard. Whatever might be the exigency or circumstances that might put in power various parties in the State legislatures, the party that will be in power in the Centre will be a party that would be bound by moral obligations for all time.

Shri V. G. Deshpande: Which party?

Shri T. T. Krishnamachari: The safeguard that has been provided is

a very vital and important safeguard that no State legislation pertaining to article 31A can be made into law unless it is reserved for the assent of the President and obtains the assent of the President. That is the best safeguard that we can ever devise. I would like to ask my hon friend who is a very distinguished lawyer to find any other safeguard that we can devise.

Shri Raghavachari: I was referring to the fact that no remedy is open at all.

Shri T. T. Krishnamachari: English language is rather a difficult thing to understand unfortunately I do not understand a lawyer's language.

That is broadly the scope of the amendment.

A question has been raised by my hon, friend Shri Venkataraman, quoting as he did from the Prime Minister's speech whether the amendment would mean that any action taken by the exercise of the power of emiunder article 31(2) nent domain would not be open to challenge by a court of law. My hon, friend is a very intelligent young lawyer with a brilliant future before him and I am perfectly sure that he understood the object and scope of this amendment when he wrote out a note for the benefit of all of us. It is an elaborate note extending to 16 pages. My hon, friend being young,-I am reminded of the days when I was also young and inclined to be slightly irresponsible—could never get away from the temptation of scoring a debating point against an unfortunate person who was temporarily charge of the Bill, that is myself. The Prime Minister's speech is very clear. He has referred to the position of courts as it was when he moved in the Constituent Assembly article 24 as it then was, corresponding to article 31. It was not merely his intention. It was the idea of all of us that the courts would accept the spirit of the Constitution, that the courts would move with the times and interpret the Constitution in such

a manner that progress would be possible. Well, I do not say that the courts were wrong. But, very possibly we asked from the Judges a little more than what they were capable of giving. The Prime Minister has merely reiterated that position, in saying that he still felt that when the Parliament or legislature has been fair;—not when it is unfair—in apportioning compensation, it would be accepted in that spirit by the courts. He has also said on page 5112:

"Now, we wish to make that perfectly clear. So far as the acquisition of property is concerned, the old law holds."

Of course, the Prime Minister would reply and he would be able to enlighten Shri Venkataraman. So far as I am concerned, I can only say that the old law holds. So far as article 31(2) is concerned, it has been hedged in by a number of other considerations. We still have a hope that in any interpretation of future law which we pass in House in regard to the acquisition of property under article 31(2), the Courts will take a broad view of the situation and uphold the decision of Parliament and interfere only when they feel that any special injustice has been done or any important factor has been overlooked.

To come back to where I began, namely, the need for this particular measure, my hon. friend Shri N. C. Chatteriee is not here. He knew full well what the need was. The need was because of two things. One was that we felt and the States felt that they must undertake land legislation. As the Prime Minister very rightly put it, in the matter of land legislation, it is very good if the State takes the action. It may even be that the State does not want to take over any portion of any land. It may be that it wants to give some more rights to the tenant or it may be that some kind of a ceiling will have to be put on it. Therefore, some kind of land legislation was very necessary. Because as my hon. mend Shri C. C. Shah put it, if we do not undertake

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this kind of legislation, we have to face the logical consequence namely, the Constitution of which we are very proud and which we want to work may be uprooted by violence.

The other aspect of the question Supreme was, the decisions of the Court. Three decisions were mentioned by Shri C. C. Shah and he amplified the scope of the three decisions, namely, the decision in the Sholapur Mills case, that is, Dwarakadas Srinivas versus the Union Government, the decision in the Subodh Gopal case, and the decision in the Bella Banerjee case. There is yet another decision that came after that -I do no know if Shri C. C. Shah eferred to it-namely, Saghir Ahmed case in regard to Uttar Pradesh Transport. Unfortunately, step by step every successive decision underlined even more clearly and emphatically the position that the State cannot act for purposes of regulating the economy of the country, for purposes of regulating business, industry and transport. And in every instance every law in any country which is unfavourable to the action of the State was quoted. If the American law was unfavourable, that was quoted. If, on the other hand, as for instance in the Transport where the American law clearly recognises the right of a State to interfere with road transport and restrict the right of the individual to merely private use, well, then the British law, as being the parent of the Indian law, was taken into consideration. I do not propose to say anything about why this was done. but the fact remains that this was done. And therefore, if we had to act as a Government, if we had to function as a Government, something had to be done.

My hon. friend, Shri Tulsidas, was in a spirit of frustration, singularly unhelpful, which is not his usual characteristic. He was angry. thought he would have supported this amendment because, at any rate,

my friend Mr. Venkataraman brought out the basis for supporting amendment. But whatever we we get no thanks from anyone.

Mr. Tulsidas asked us: what is the reason for it? What has happened? Haven't you got enough powers? For an intelligent man like Mr. Tulsidas. for a man who has probably amassed by the sheer weight of his intelligence crores of rupees, I do not have to tell the first principles of why an amendment is undertaken. He referred to the Company Law. May I tell him that the provisions of the Company Law even as they now exist would become ultra vires. May I also tell him that following the interpretation of the Supreme Court which has reiterated in the U.P. Transport case, namely that there is no distinction whatever between article 31(1) and article 31(2), the Banking Companies Act will be ultra vires, that the Insurance Companies Act will be ultra vires, that the Industries (Regulation and Development) Act will be ultra vires, the Forward Markets Commission Act will be ultra vires, that every Act that we have on record will have some provision or other which makes it ultra vires merely because of a very categorical assertion, particularly in the last judgment delivered by the Supreme Court, that they find no distinction whatever between 31(1) and 31(2), that any abridgement, even notional, intangible, of a prospective right, would attract the power of eminent domain, and therefore must attract compensation.

If my friend Mr. Tulsidas had given us an alternative draft, I am perfectly sure the Law Minister and his advisers would have examined it. But he says: why is there any need for this kind of thing? The need is there, it is patent. and there are four judgements.

My hon. friend Mr. Tulsidas told us that he was on the Governing Board of Directors which was appointed by Government in regard to the Sholapur case. He knows the decision in the

Now, we have not done anything new. It may be my hon, friend Mr. Chatterjee says that this Government has got profound and supreme disrespect for the Supreme Court. Sir. We have a lot of respect, We have felt that at any rate there was one judge who took the view that Government had what are called regulatory powers which in American law is called police powers. That is Mr. Justice Das. In fact, the whole scheme of the amendment article 31(2) and (2A) has followed more or less his own decision primarily in the case in which he decided in favour of Government i.e., Chiranjitlal's case, and subsequently where he had maintained the same position though for other reasons he

Sholapur case. The decision was that the Ordinance was ultra vires of the Constitution. He must have also known that there were good enough reasons for the Government to take over that institution. And I believe he also knows that if, instead of handing over the property. Government had decided to pay compensation and refer the matter to a Tribunal, no compensation would be payable, but unfortunately we never knew what would happen. If a Tribunal had decided that no compensation was payable because the company was not making any profits, because the administrators like Mr. Tulsidas have administered the property carefully and no damage was done to the property, even then we do not know what the Supreme Court would say.

# [Pandit Thakur Das Bhargava in the Chair]

has held differently.

Shri Tulsidas: May I ask for one clarification? I would like to know whether it would not be possible for the Government to take action under section 153(c) of the Company Law.

I would like to say this to my friend, Mr. Chatterjee who is not here, that if the Supreme Court had decided in the case of Sholapur Mills that Government had not done any kind of taking possession for four years and therefore the Government should not be in possession of it, so far as the Constitution is concerned, that would have been a different view. We would have had to amend the Act. Or, if they had said in the case of Bella Banerjee, that the legislation that the Bengal Government had passed was a legislation in perpetuity though intended obviously to meet a matter which has arisen for the time being and might remain constant for about six or seven years, well, we could have amended the Act. We could have said the Act will be in operation only for seven years. If that is the ground on which they declared this legislation ultra vires, the legislation could have been amended to suit the views of the Supreme Court. But, if the Supreme Court's decision says that you have no right to legislate at all and if you do legislate you must pay full compensation, obviously it is a thing which cannot be done.

Shri T. T. Krishnamachari: What my hon. friend says is just like this. You hear the Ramayana and then ask: what is the relationship between Rama and Sita. I have been telling that many provisions of the Company Law would be ultra vires, and I have no doubt in my mind that the position of section 153(c) will also be in jeopardy. There are one or two instances in which I wanted my colleague to take action under section 153(c), and we were told that the position in regard to action under section 153(c) by the Government or the Company Law Authority would be in jeopardy.

Let me ask my hon. friends on that side who oppose this Bill: tell me

Shri Tulsidas: That is a matter of opinion.

Shri T. T. Krishnamachari: It is a matter of opinion so far as my friend is concerned. It is a matter of certainty so far as I am concerned, and unfortunately it happens that I am here and he is there.

Therefore, the question really is that these are the Supreme Court decisions which we have to take into account.

[Shri T. T. Krishnamachari] what compensation I should pay in regard to taking over the Sholapur Mills. What benefit does Government get out of it. From whom am I to pay the compensation? Should I ask the innocent tax-payer to pay a little more tax so that I may pay compensation to a set of people who have mismanaged their industry and who have put production and labour in jeopardy? Therefore, it does seem to us, at any rate, that the Supreme Court, in coming to the decision, had not anticipated the difficulties that Government would have. We are not saying that what they did was wrong. We are merely saying that they have made the carrying on of Government an impossibility, the action of implementing the policies of Government and which have been enjoined by the Constitution, an impossibility.

I do not propose to weary the House by underlining those obiters as well as pronouncements of the Supreme Court Judges which have necessitated this amendment. But it is sufficient for me to say here that while Mr. Chatterjee says there is a lot of confusion on our side, we ourselves could not very clearly find out exactly what the Supreme Court Judges had in view. In fact, in the judgement of the Supreme Court in Saghir Ahmed versus the U.P. Government, I think more than one issue has been dealt with and no pronouncements have been made. Again, in Subodh Gopal's case, Justice Patanjali Sastri has re-stated the position taken up by his colleague, Justice Das, in the previous case. I would like to read a few portions of it:

"Turning next to the contention based on Article 31(1), it was put thus in the language of Das J. in—'AIR 1951 SC 41 at p. 62 (A)' which the learned Attorney-General fully adopted..."

That, Sir, is the re-statement of the position taken up by Justice Das that article 31(1) indicated the police powers, and article 31(2) indicated eminent domain. And Justice

Patanjali Sastri goes on to say, after restating that position:

"I have made this lengthy extract in order to avoid possible unfairness in summarising it. These observations were made while rejecting an argument of the petitioner in that case, which, however, the learned Judge cided in his favour on another point, and are thus purely 'obiter.' With all respect to my learned brother. I am unable to share the view expressed by him. He reads clauses (1) and (2) as mutually exclusive in scope and content,clause (2) imposing limitations only on two particular kinds of deprivation of private property, namely, those brought about acquisition or taking possession thereof, and clause (1) authorising all other kinds of deprivation with no limitation except that they should be authorised by law. There are several objections to the acceptance of this view. But the most serious of them all is it largely nullifies the protection afforded by the Constitution to rights of private property, and indeed, stultifles the very ception of the 'right to property' as a fundamental right."

It is not a case of my being opposed to a view that Justice Patanjali Sastri has mentioned, but his being opposed to a view which his own colleague has adumbrated in one of his judgments.

So, we now come to this position that firstly we have to distinguish between the regulatory or police powers of Government, and the powers eminent domain. And secondly, we have to take out of completely the purview of certain fundamental rights (articles 14, 19 and 31) certain categories of governmental action, which we envisage will have to be taken in the immediate future. In one sense, -I think the Prime Minister has stated this once before, not hereour amendment to article 31A, though the manner in which it has been framed might not be mutually exclusive so far as its application to some other article, i.e., the previous article, is concerned, is a manifesto or statement of objectives of what Government propose to do. And we want, no doubt, to creep in there, and we are not so much concerned with the niceties of law that we find that anything redundant should not be Mvhon. friend Shri stated. Venkataraman said, anything redundant might be interpreted by the Supreme Court in a different way. Well, I hope for the best. I am sure the Supreme Court would not perhaps persist, as they had persisted in four judgments one after the other, closing their eyes to the possibilities of Government having to use re- · gulatory powers or police powers.

Before I sit down, I would like to deal with one or two points raised by hon. Members. I do not propose to deal with what Shri N. C. Chatterjee has said, except to say that he drawn the picture rather luridly. He has mentioned about large areas of land being required or requisitioned for the purpose of erecting a dam, and the people being thrown out. May be. there might be one or two instances where people have not been resettled, but I do not think any Government which is based on the franchise every adult could afford to throw out of occupation a large number people. And even in the case of land, the safeguard, as my hon. friend Shri Raghavachari has put it, is where a large number of people are affected, no State can with impunity afford to set at naught the rights of those people, for it will have to to them some time or other.

The other point which my hon. friend Shri N. C. Chatterjee as also Shri Frank Anthony mentioned was the question of public purpose in regard to article 31A. Well, as somebody else has mentioned, article 31A could not be implemented by the executive; it has got to be implemented by means of the Legislature, invariably by Parliament. Unless it be a Bill promoted by a private Member for the purpose of a very small private interest, which has

bearing on public policy, and their troubles being solved, I cannot imagine any case of Government undertaking a legislation covered by article 31A, which is for a private purpose; and public purpose, whether it is mentioned or not, is inherent, and cannot be got away from.

One other matter I would like mention is that my hon. friend Shri Asoka Mehta, while speaking in different from my language hon. spoke friend Shri H. N. Mukerjee, about compensation, referred to quantum of compensation ment would give, and the liability to give compensation in certain and above all to see that fairness is the guiding principle in the matter of compensation. The point is mentioned by my hon, friend Venkataraman. I have no desire to . lable myself as a socialist. I carry whatever label people give to me, but I am going to read an extract of pronouncement by a socialist, which I think is good enough for me. I am reading from an article written by Mr. Gaitskell, who I suppose is a socialist, may not be as good a socialist as some people might want him to be, and certainly not as good a socialist as my hon, friends in the other Benches there want him to be. He has written an article, where he says:

"Nationalization should not be looked on as something which is good in itself, but as something which contributes to the economic aims which I have already put forward. It is true that at an earlier stage in socialist thought nationalization was regarded as the one supremely important means to achieve these aims. Today it still is important as but its relationship means. to socialism is by no means the same.

The reason for the change is that the full implications of parliamentary democracy are now understood and accepted and that these include the necessity both [Shri T. T. Krishnamachari] for a gradual extension of public ownership and for the payment of fair compensation to existing owners....

But if the transfer to public ownership is gradual and full compensation is paid, this argument falls to pieces. Full compensation implies that the owners of the industry to be taken over should not be penalized as with other pared capitalists; to public hence the transfer ownership does not stop the flow unearned income; all happens is that it takes the form smaller and more of a rather certain flow of interest payments instead of a larger but much less certain profit income.

The case for paying compensation in full need not be argued from any moral here. Apart objection to the confiscation property without regard to wealth of the individual, there is the practical difficulty that private firms in other industries not yet. but due to be, taken over would retaliate in face of the threat of confiscation by reducing investment and getting out as much as they could while they could. And this simply does not square with the efficient operation of the private sector which is obviously to be desired throughout the long period of transition, inevitable under democratic conditions."

So, the justification, if any....

Shri Sadhan Gupta: Does the hon. Minister mean to say that conditions in India and in the United Kingdom are just the same?

Shri T. T. Krishnamachari: Conditions in India are not just the same as in England. If my hon. friend had been educated in India, I am afraid his condition would have been slightly different.

Shri Sadhan Gupta: I have been educated in India, except for 83 months.

Shri T. T. Krishnamachari: I am not entering into a plea for any particular interest. In any pattern of society where the ultimate aim is an egalitarian structure, each component part will have to pay the price for it, and it is inevitable that that price would be paid by that portion of society which does not fit into an egalitarian structure.

But it is public interest, it is public policy, to see that the wealth that belongs to the nation is frittered away and that that wealth is made available to it. I do maintain that, so far as the administration of our economic policy is concerned, the Government has sufficient means at its power, sufficient resources its command, with these amendments that we have in store for us, to see that every sector in society takes its proper place and contributes to the progress of the country as a whole. I have no fear from any particular sector; I have no intention of raising any fears or scares, excepting to say that the Government which runs country today, which is in charge of the Leader of the House, will, whatever might be the circumstances, whatever might be the Constitution, honour its obligations as an honourable government, as a government which is impelled by values more than any other type of values.

Shri Barman (North Bengal- -Reserved-Sch. Castes): The point that has been made by Shri Venkataraman is an important one. Let me state at the outset that we have full confidence in the present Government, and specially in the leader. At the same time, it is also important for us to know the full implications of the amendments that we are going to make. One point that is important in this connection is that by making two successive amendments, one by the first amendment of the Constitution — of article 31 — and then again another amendment as

proposed by this Bill, are we not indirectly conceding that property that is not included within the proposed clause 31-A is not to be acquired or requisitioned without full compensation being paid? That is the simple point. Once we concede that, it comes to this that at a later stage, when any further necessity will arise in the opinion of this House or the government of the time to acquire any other property not included within the proposed article 31-A, the criticism might be advanced that we are tampering with the Constitution. If that be a correct view, then I think that we should think, here and now, what kind of amendment will serve our purpose.

It has been said by many speakers that really, when articles 31(1) and 31(2) were framed and passed by the Constituent Assembly, it was the clear intention of our leaders. of the framers of the Constitution. that in the matter of acquisition or requisition of property, the legislature would be the supreme authority and that only in the case where the legislature went beyond the intention and when the compensation provided for any acquisition or requisition was something so ludicrous that it might be called a fraud on the Constitution, the judiciary could step in. We hold that view even now, that that was the intention of article 31 of the Constitution, and that that is even now the intention of Government and our party leaders, as amply indicated by the several But when speeches made. Supreme Court held otherwise, that the word 'compensation' means just compensation, in the analogy of the Fifth Amendment to the U.S. Constitution, the problem arose for us as to what to do with the situation and with the pledges that we had given to the country. At that time, we added article 31-A. I think that by adding article 31-A during the first amendment of our Constitution, we conceded that the interpretation put on the word 'compensation' in article

31 by the Supreme Court is right. I apprehend that by the proposed amendment of the Constitution this time, we are further conceding that point to the Supreme Court-that is, that the view held by the Supreme Court is right. It comes to this that because there are certain immediate necessities, on which the country cannot wait, we are putting all those things which can be considered as property under article 31-A as are now going to amend. That is the whole point. I am not a constitutional lawyer and I do not pose to be any such. At the same time, as common people, we want the point to be clarified by our leader.

On the general point, I would like to say this, that I do not understand why there should be so much opposition-though the opposition came only from a few Members-to a simple measure like this in which we are asking this Parliament to concede certain matters and pass amendment whereby only certain classes of property might be taken out of the purview of article 31 (2). I should like to tell them that when the Constitution makers conceded adult franchise to this country, the country was assured that the evil days of the masses, of the exploited masses, were over. The country is now full with hopes and it is expecting many more things than perhaps the government of the day can do and give all at once. Under these circumstances, in the face of the interpretation of the Constitution put by the Supreme Court, it is our duty to amend that Constitution so that the desire of the country, the aspirations of the exploited masses, may not be held up. That is the simple point. That the propertied classes should even now think that their days will remain, as they were before, is a wonder to me. They have seen before their very eyes the fate of the Rajas and Maharajas and also of the zamindars. After that, to think that in their case the Government will not touch their property and it

## [Shri Barman]

will remain in the same position as it has been all along, is something beyond anybody's comprehension. I do not know how they can think in that manner. I hope that the propertied classes who are so much anxious about their property rights will think swice before they take up that attitude. The exploited masses of this country shall not remain for ever in that position. They must demand their right, and it is right that they are demanding it, and this government, which is pledged to bring about a Welfare State, which pledged to bring about in this country a socialist State, cannot but do what little it is doing. I hope that our propertied classes would join with us for a bloodless revolution, for a nonviolent revolution that we want in this country.

With these words, I support this amendment.

**बी एस० एन० दास** (दरभंगा मध्य): इस संविघान के चतुर्थ संशोघन बिल की आवश्यकता से, जिस पर आज दो दिनों से बहस हो रही है, कोई इन्कार नहीं कर सकता। जिस समय यह संविधान बना और लागू किया गया उस समय अपने तुच्छ विचार में मैंने सोचा कि एक तरफ तो संवि-बान का चौथा अध्याय है जिसमें हमने राज-नीति के निर्देशक सिद्धान्तों का निर्णय किया है. सामाजिक एवं प्रायिक न्याय जल्द कायम करने का निर्देश किया है, उसके ठीक पहले ही हमने सम्पत्ति सम्बन्धी अधिकार का मौलिक अधिकार के अध्याय में समावेश दिया है। मब फिर संशोधन हमारे सामने है। में समझता हूं कि यह जो ३१वां अनुच्छेद है वह चौये अध्याय के लिये एक बड़ी के समान है। कोई भी राष्ट्र उन निर्देशक सिद्धान्तों को सामने रखते हुए, जिन को हमने चतुर्य अध्याय के अनुच्छेद ३६ से ५१ तक रखा

है, यदि यह विचार करे कि जो सदियों से शोषण के आधार पर संचित सम्पत्ति है और जो निहित स्वार्थ हैं उनको सूरक्षित रखते हुए वह प्रगति कर सकता है तो यह आशा दूराशा मात्र होगी। इसलिये जब सन १९५१ में संविधान में संशोधन पेश हआ तो हम ने सोचा था कि शायद जो बेडियां हैं ३१वीं घारा की वह इस संशोधन से दूर हो जायेंगी और हम उनको काट कर फैंक देंगे और हम अपने कल्याणकारी राज्य के आदर्श को प्राप्त कर लेंगे। लेकिन एक कांग्रेस कार्यकर्ता के नाते मुझे उस समय भी निराशा हुई थी। यद्यपि आज कुछ आधा बन्धती है फिर भी यह सही है कि भारा ३१ का जो रूप है उससे हमें यह आची नहीं है कि हमारी सब बेड़ियां कट जायेंगी। मुझे उम्मीद है कि जो संयुक्त प्रवर समिति बनेगी वह इस बिल पर विचार करते हुए अपने समक्ष संविधान के चौथे अध्याय की एक एक घारा को रखेंगे और उस अघ्याय की भी निर्देशक सिद्धान्त की धाराय है उन पर हम मौलिक अधिकारों के संशोधन को कसेंगें और कसने के बाद जो निर्देशक सिद्धान्तों के आधार पर ठीक धारा होगी उसको रखेंगे।

में न तो बैरिस्टर हूं और न वकील हूं लेकिन मेरा क्याल है कि ३१वें अनुच्छेद के सम्बन्ध में जो हमारे उच्चन्यायालयों ने और सर्वोच्च न्यायालय ने निर्णय किया है उस से हमारे वकील और बैरिस्टर सहमत हों लेकिन धगर उसकी साधारण दिन्द से देखा जाम तो इस बात में कोई शक नहीं है कि जो निर्णय उन्होंने किया है वह निर्देशक सिद्धान्तों को अपने सामने रखकर नहीं किया है। हमारे संविधान के

जो शब्द है उनका अर्थ लगाकर उन्होंने यह निर्णय दिया है। इसलिये में समझता हं कि अब जो हमारे सामने यह संशोधन ंबिल आया है इसमें हम स्पष्ट भाषा में अपनी बात कह दें ताकि हम जी आगे प्रगति करना चाहते हैं और जो हम सामाजिक और आर्थिक क्षेत्र में सामाजिक और आर्थिक न्याय की स्थापना करना चाहते हैं और जो सामाजिक और आर्थिक समता कायम करना चाहते हैं उसे कर सकें। हम यह मानते हैं कि हम ने अभी यह नहीं कहा है कि हमारे देश में किसी की निजी सम्पत्ति नहीं रहेगी। लेकिन निजी सम्पत्ति के भी भेद हैं। जो सम्पत्ति सदियों के शोषण के फलस्वरूप एकत्र हुई है, जिस को कि हमारे देश की जनता के परिश्रम द्वारा एकत्र किया गया है. उस पर आवात करने में हमको नहीं डरना चाहिये। मैं समझता हं कि.उस पर आघात करने में डरने से हम आगे नहीं बढ़ सकेंगे। इसलिये मेरा कहना है कि हिम्मत के साथ, साहस के साथ भीर अपने यहां जो निर्देशक सिद्धान्त हैं उनको मद्देनजर रखते हुए में मानता हूं कि सर्वाधिकार इस सदन को होना चाहिए। हमने यह मान लिया है कि हमें हर आदमी को जीवन निर्वाह का साधन देना है, हमने मान लिया है कि हमको हर एक को काम देना चाहिए, हमने मान लिया है कि हम लोगों के स्टेंडर्ड आफ लिविंग को बढायेंगे, हमने मान लिया है कि हमारे देश में कोई सामाजिक और आर्थिक विषमता नहीं रहेगी। अगर इसी के साथ यह मान लिया जाये कि देश के हित के लिये, अगर किसी की सम्पत्ति ली जाय और चसका बिल्कुल मुवाबजा न दिया जाय तो में समझता हूं कि उचित नहीं है । लेकिन साथ ही साथ जो सामाजिक और आर्थिक ्नीति हम बरतने जा रहे हैं और जिस कल्याण-कारी राज्य का आदर्श हमने अपने सामने

रखा है उसकी पूर्ति के लिये, और समाज में जो विषमता है उस को मिटाने के लिये यदि हम को किसी व्यक्तिया समूह विशेष की सम्पत्ति पर आघात करना पड़े तो हम को उस से डरना नहीं चाहिये। ऐसा हम करेंगे तभी हम अपने गंतव्य स्थान पर पहुंच सकेंगे। इसलिये में इस बात को लेकर इस बिल का समर्थन करता हूं।

मेरा तो रूयाल था कि संविधान में संविधान की २१वीं घारा में जहां पर यह कहा गया है:

"No person shall be deprived of his life or personal liberty except according to the procedure established by law."

उसमें प्रापर्टी शब्द को और जोड़ देना चाहिये और ३१वें अनुच्छेद को रखने की कोई जरूरत नहीं रहेगी। जिस तरह से हम खास हालतों में समाज के हित के लिये व्यक्ति की स्वतंत्रता सीमित कर सकते हैं उसी तरह समाज के हित के लिए यदि आवश्यक हो तो व्यक्ति की सम्पत्ति मी ले सकें और संसद् उसके लिये जो मुआवजा देना चाहेगी वह मुआवजा हम दें दें। इसलिये ३१वें अनुच्छेद की कोई आवश्यकता नहीं है । २१वें अनुच्छेद को इस प्रकार कर दिया जाय:

"No person shall be deprived of his life or personal liberty or property except according to the procedure established by law."

हमारा स्थाल है कि इस से काम चल जाने बाला है। और इस के पश्चात् घारा ३१ और ३१ए की कोई आवश्यकता नहीं रहेगी। ३१ए में कुछ खास खास प्रकार की सम्पत्ति दी गयी है। अगर [श्री एस॰ एन॰ दास]

उसको समाज के कल्याण के लिये लेने की या सार्वजनिक उद्देश्य से लेने की आव-श्यकता होगी तो संविधान की धारा १४, १९ या ३१ के अनुसार उस पर एतराच उपस्थित नहीं किया जायगा। अनुच्छेद ३१ए में सब प्रकार की सम्पत्ति का समावेश नहीं किया गया है। हमारा ख्याल ह कि इसमें सब प्रकार की सम्पत्ति का समावेश किया जाय। इस तरह का जो भेद रखा गया है कि कुछ खास खास हालतों में हम कम्पेन्सेशन देकर या बिना कम्पेन्सेशन दिय हुए भी जायदाद को ले सकते हैं और उसमें घारा १४, १९ और ३१ लागू नहीं होगी, हमारे ख्याल में यह भेद करने वाला कानून है। जिनकी जायदाद खेतों की है और कुछ दूसरी सम्पत्ति को इस दरजे में रखा गया है और जिन्होंने अपनी सम्पत्ति कारखानों में और उद्योग षंघों में लगायी है उसको हम दूसरी दुष्टि से देखते हैं। हमारे ₹याल से यह उचित नहीं है। होना तो-यह चाहिये कि हम सामाजिक प्रगति के लिये. अपने सामाजिक और आर्थिक उद्देश्य की पूर्ति के लिये जिस व्यक्ति की सम्पत्ति को लेना चाहें उसको क़ानून के जरिये से समचित मुआवजा देकर था न बेकर ले सकें, तब तो हम आगे बढ सकेंगे। इस में सर्वोच्च न्याया-लय को या उच्चन्यायालय को हस्तक्षेप करने का अधिकार नहीं होना चाहिये । ऐसा मेरा स्याल है।

जहां तक विषयक के दूसरे क्लाजेंख का सम्बन्ध है में समझता हूं कि उच्च न्याया-लयों ने और सर्वोच्च न्यायालय न जो निर्णय दिया है उस से स्पष्ट मालूम होता है कि संविधान शब्दों का गलत या सही धर्ष लगाकर दिया है । हमने व्यापार का जो मौलिक अधिकार दिया ह यदि हम उस में संशोधन करके उसे अपनें हाथ में नहीं लेते हैं तो बहुत से स्टेंट एंटरप्राइजेज जिन को हम सावजनिक हित के लिये लेना चाहते ह नहीं ले सकेंगें। इसलिये सर्वोच्च न्यायालय ने और उच्चन्यायालयों ने जो निर्णय दिये हैं उन को सामने रख कर हम को संशोधन करने चाहिएं। ऐसा करने से चाहे किसी भी प्रकार का व्यापार हो या कारोबार हो उसकी हम सामाजिक हित के लियें अपने अधिकार में ले सकेंगे।

इन्हीं शब्दों के साथ में इस बिल का समर्थन करता हं और उम्मीद करता हं कि प्रवर समिति इस बिल पर विचार करते रखेगी समय हमारे जो राजनीतिक और निर्देशक सिद्धान्त हैं ऊनको भपने सामने और धारा २१ और ३१ में ऐसा संशोधन करेगी कि जो सम्पत्ति इस में दी गयी है उसके अलावा जो दूसरी सम्पत्ति है, चाहे वह उद्योग धंघों की होया कारोबार की हो उसको भी समाज हित के लिए लिया जा सके। मैं आशा करता हं कि इस विधेयक द्वारा यद्यपि पूरे तौर से नहीं फिर भी किसी हद तक हमारी वे बेडियां कटेंगी जो कि हमारे आगे बढने में बाधक हो रही हैं और इसके द्वारा हम जल्दी से जल्दी आगे बढ़ कर आधिक और सामाजिक क्षेत्र में देश की जनता का कल्याण करेंगे।

4 P.M.

Mr. Chairman: I may inform the House that the hon. Prime Minister will commence his speech at 4-15 p.m. I would therefore request the hon. Member to finish his speech by that time.

Shri Raghavachari: I will finish even before that.

I have been listening to the entire discussion and I honestly feel that many of the observations and arguments and the elaborate speeches are all beyond and beside the point and do not directly touch the purpose, the scope or the consequence of the amendment that they are now proposing. I am not opposing the Bill. but my purpose is this. I am a lawyer of some standing and have given some thought to this matter and I find that unnecessary and unreasonable criticisms are levelled against the Supreme Court and sometimes against the whole class of lawyers too. I only feel that it is not quite decent that any body, more so a body like the Parliament, should refer to them in this way.

I have been at pains to understand the arguments of those who have criticised the interpretation of Supreme Court as unjust or incorrect, as I would put it. Their chief point is that the interpretations of the Supreme Court are not in consonance with the spirit with which they have framed the Constitution. Do you expect any Court to interpret the language, in which you have clothed a subject, or in the light of the intentions of the framers of the law, when the language is not capable of yielding those intentions? Which Court can be expected to interpret a law, not as the tenor of the language goes, but in the spirit of the intentions? I will just take a few minutes the House to show that this criticism is not at all justified. you take the very clause on which they have put the interpretation, it says "No person shall be deprived of his property save by authority of law." Certainly, it only contemplates deprivation under the authority of law. The very next clause says that no property shall be taken possession of or acquired for public purposes etc. etc. The language used is that no property shall be taken possession of or acquired unless there is a law flxing some compensation and so on. If the Supreme Court say that you have deprived a particular

person of the possession of his property without providing for compensation as you were bound to do, do you call the Supreme Court to have erred? Or do you think that you have yourself erred in putting it in that language? The elaborate arguments that were advanced on this basis are, to my mind, thoroughly incorrect and unjust.

The other point that I want to submit is this. The whole purpose the Bill is simply to expand scope and bring in more powers into the hands of the State. The old section 31 stated that when any property is to be acquired or taken possession of, it must be done after providing for some compensation, the quantum of it or the principles on which it should be determined. The first clause stated "No person shall be deprived of his property save by authority of law". What is property? Property is a bundle of rights. If certain rights in property are taken away or if a of those rights, person is deprived that is depriving the man of his property. Now, one method of depriving, particularly after providing in law some compensation, we have already enacted; and, therefore, the principles on which the present amendment is based is not anything new. There is really nothing for this Parliament to commit itself a-new. The principle that property can be acquired and the State can determine the principle on which it will base it is already there. It is not a new point.

The other point that is involved in the present amendment is in clause (2A). I for one think that clause (2A) has practically set at naught both 31(1) and 31(2). Clause (2A) reads—

"Where a law does not provide for the transfer of the ownership or right to possession of any property to the State, it shall not be deemed to provide for the compulsory acquisition or requisitioning of property by the State, notwithstanding that it deprives any person of his property."

#### [Shri Raghavachari]

In other words, if the law does not technically say that the ownership is to be transferred or the right to possession is to be transferred, it might enact any law. It might deprive a man of his property actually, physically; it might deprive the man of the use of his property in all ways. It can acquire the property or allow it to be enjoyed by some other person and all that kind of thing can be done under clause (2A) without having to pay compensation. Therefore, as Shri T. T. Krishnamachari himself put it. clause (2A) is only meant for expanding or making clear the 'police rights' that are ordinarily involved and contemplated by other Constitutions. Clause 31 (2A) is an article that is clothed in a language which will enable the Government to deprive men of any kind of property and the owner will go without compensation, without anything for the matter of that. Only technically, the law will have to say, "I do not want a transfer of the property or of the right to possess the property." Therefore this article embodies a provision which really sets at naught the real purpose of the chapter on fundamental rights. have been hearing many arguments. I for one feel that the whole of this article 31A is absolutely unnecessary. My hon, friend Shri Asoka Mehta was asking, can we take over this, that and the other. Under article 31 (2A) anything can as it is now worded be taken over and the man from whom it is taken over has absolutely no remedy. Article 31A is simply an elaboration of 31(2A), and it constitutes really an exception to article 31(1) and 31(2).

#### [Mr. Speaker in the Chair]

I put a question to Shri T. T. Krishnamachari and he said that some compensation would be surely paid, and even the Prime Minister was pleased to say that compensation will always be given but not full compensation. Of course, the meaning of the word 'compensation' is, it is to be something given against what a man

is deprived of. We have given the powers to the State to formulate any law, laying down the principles of compensation. The real point is notwithstanding anything contained in and the rights conferred by, articles 13, 14, 19 and 31, and the rights to approach the Courts referred to under the chapter on fundamental rights-in spite of all these things-property, and the rights in it can be taken over. That means if a law is passed and it effectively deprives a man of his property, he is without a remedy in any court of law. I agree and the Prime Minister also gives an assurance. As practical proposition also, no Government can carry on without really being just in its laws; I do not expect the State Legislation or Parliament to enact Legislation without any regard to justice or showing fairplay; but those are all matters which helplessly throws us to trust the good sense of people and the administration; it is not open to any citizen, if in disregard of these assurances a particular Assembly of a State or the Parliament passes law, to go to a court of law for relief. The man is without a remedy. He cannot go to court. The fundamental rights are there, · but what are they for? They are guarantees of certain rights only when a man can seek protection even against the Government or against anybody who infringes those rights. If you deprive one of that right and then say, these fundamental rights have nothing to do when compared with the directive principles and so on, I would simply ask one question. Were the framers of the Constitution there were directive that aware principles and there were also fundamental rights? Did they expect that there should be a harmonious way of administering both these things and they should not be urged to be inconsistent with one another? Friend after friend referred to equality, justice and so on. But they only said so in respect of a particular way in which they wanted justice to be meted out. But justice certainly must mean justice to all interests. Therefore, my

submission is that this is a law which and in effect. clothes the really. legislatures of States with extraordinary powers. If a law providing no compensation is passed, the man goes without remedy. It will work certainly as an expropriatory measure. Well, we know how the Government is going on; it is not likely to do all that, and any State can be expected to be just and all that. We must only depend upon these 'extra' safeguards and not really on the safeguards contemplated by the fundamental rights guaranteed under the Constitution. That is all that I want to say.

प्रधान मंत्री तथा बैढेशिक कार्य मंत्री (भी जवाहरलाल नेहरू) : दो दिन से इस मसले पर बहस हो रही है भीर बहुत कुछ छान बीन हुई है। मधिकतर बातें तो इस तरमीम के हक में कही गई है। कुछ लोगों ने यह भी कहा है कि यह काफी दूर तक नहीं जाती, इस को भीर भागे जाना चाहिये था । कुछ सदस्यों ने कहा है कि यह ज्यादा दूर तक जाती है। लेकिन शायद इस दो दिन की बहस का नतीजा यही निकला है कि जो चीज पेश हुई है वह उसूलन, सिद्धान्त रूप से ठीक है। भले ही छोटी मोटी बातें इस में इघर उधर की जायें। तो सारी कानुनी बहसें हुई है क्योंकि हमारी खुशकिस्मती से यहां कानुनदां बहुत मौजूद हैं, भौर हमेशा उन की कद्र करनी चाहियं क्योंकि ऐसा न करने का नतीजा अक्सर अञ्छा नहीं होता। तो इस के कानुनी जंगल में हम घुमे कि क्या चीज एमिनेन्ट डोमेन है भौर क्या पुलिस पावर भ्राफ स्टेट है, वगैरह वगैरह की चर्चा हुई भीर यह माकूल बातें हैं। लेकिन भगर ग्राप मुझे इजाजत दें तो कुछ इस जंगल से निकल कर खुली हवा में भी हम थोड़ी देर रहें।

में ने संविधान की तरमीम में एक बहुत कीधी सी चीज पेश की है भौर उस को हम

सीधी तरह देखें न कि बहुत कानुनी तरीकों से । पहली बात मैं ने कल भी साफ की थी भौर फिर भी भर्ज करना चाहता हं कि भगर किसी को यह खयाल हो कि हम सुप्रीम कोर्ट का विरोध कर रहे हैं तो यह बिल्कुल गलत है। हम ने सुप्रीम कोटं की बात को माना, उन के फैसलों को पूरी तरह से स्वीकार किया भौर इसी लिये हमें यहां भाना पड़ा। भगर हम उस को स्वीकार न करते तो भौर तरीके थे । यह बुनियादी बात है, सुप्रीम कोर्ट के फैसले हमारे सिर घांखों पर हैं। हां, यह बात है कि उन फैसलों में कभी कभी जो भंगरेजी में भाबिटर डिक्टा कहलाते हैं वह भी होते हैं। भौर उन की शायद कद्र नहीं होती जितनी कि भौर फैसलों की । कभी कभी यह भी होता है कि वह बुजुर्ग जो सुप्रीम कोर्ट के जज हैं, भीर जिन की हम वहां कब करते हैं, वह भपनी कुर्सी से बाहर था कर भी कुछ चर्चा करते हैं, या बाद में जब वह घपनी जगह से घलग हो जाते हैं तब भी भपनी रायें मसलों पर दिया करते हैं। जाहिर है कि जो कुछ वह कहें उस की कद्र करनी चाहिये, लेकिन उतनी कद्र उस की नहीं हो सकती। फिर तो वह भौर हम एक से हो जाते हैं, बराबरी के, भौर भगर वह हमारी नुक्ताचीनी करें तो मुमिकन है हम भी कुछ जबांदराजी करें। तो पहली बात तो यह है कि कोई सुप्रीम कोर्ट की मुखालिफत या निन्दा या नुक्ता-चीनी का सवाल नहीं है।

इसी के साथ में बहुत ग्रदब से कहूंगा, हालांकि यह मेरे सदस्यों से कहने या याद दिलाने की बात नहीं है, कि हमें इस पालिया-मेंट की भी इज्जत करनी चाहिये ग्रौर यह नहीं समझना चाहिये कि ग्रगर उस की कुछ नुक्ताचीनी की जाय तो वह खतरे में पड़ गई ग्रौर उस के फैसके गलत हैं। क्योंकि यह बात यहां नहीं है, बहस तो यही है न

# [ श्री जवाहरलाल नेंहरू]

कि पालियामेंट के हाथ में क्या प्रधिकार हैं मुद्रावजा, कम्पेन्सेशन वगैरह का । धौर कोई खास बहस तो है नहीं । इतनी छोटी सी बहस है। जब यह एतराज किये जाते हैं कि यह खतरा है इस में कि सुप्रीम कोर्ट या किसी और घदालत के जो निणय होंगे वह महफुज होंगे, तब उन साहबान का इस पार्लियामेंट में कुछ भरोसा कम सा मालुम होता है। इसलिये हमें याद रखना है कि कोई भी भ्राप विधान बनायें जो लोकतंत्र के. प्रजा तंत्र के या डेमोकेसी के धनुक्ल हो उस में तराज बराबर रखने पड़ते हैं। उस में माम मंदेशा है कि एक पलड़ा भारी हो जाय या कुछ एक दूसरे में मुठभेड़ हो भौर भाप कतई भ्रच्छे कायदे कानून बनायें फिर भी इस में तब तक इस बात का श्रन्देशा रहता है जब तक कि लोग शराफत से उन पर श्रमल न करें। कभी कभी हो सकता है कि कुछ खींचातानी लोक-सभा में धौर राज्य-सभा मे हों जाय, यह ममिकन है। तो सिवा इस के कि हम उस का सामना करें, शराफत से उस को सम्हालें भीर कोई तरीका नहीं है। खैर, तो पहली बात यह है कि सुप्रीम कोर्ट या दूसरी श्रदालतों के बारे में किसी को भी खयाल न हो कि हम उन की आजादी को कम करना चाहते हैं या उन के फैसले को भपने ऊपर बाइंडिंग नहीं समझते । हमें उन के फैसले को पूरी तरह से मानना चाहिये लेकिन जब उस फैसले को मान कर उस का नतीजा ऐसा होता है कि जो हमें नापसन्द है, सामाजिक दृष्टि से या राजनीतिक दृष्टि से तो फिर जिम्मेदारी अदालत की नहीं पालियामेंट की होगी । कई तरमीमें /विचान की हमारी तरफ से पेश हुई हैं भौर जैसा कि मैं ने कल कहा और भी होंगी जोकि बड़ी भी हो सकती हैं भौर छोटी भी। इन पिछले पांच सात वर्षों के ग्रमल के बाद छोटी भौर मोटी बातें नजर में भाई। लेकिन **थो सास वजह इस की हुई धौर जिस से** हम किसी कदर परेशान हुए भीर जिस ने इमें इस मामले को जल्दी हल करने के लिये मजबुर किया वह था शोलापुर का मुकदमा। धभी एक माननीय सदस्य ने जो मेरे सामने बैठे हुए हैं उन्हों ने जिक्र किया कि शोलापूर के मुकदमे में कुछ सस्ती हुई भीर उन की कम्पनी ला या किसी भौर कानन से देखभाल होनी चाहिये थी। चंद बातें कल मेरे साथी श्री सी० सी० शाह ने इस के बारे में काफी वजाहत से कहीं । लेकिन शोलापुर का मामला एक ऐसा मामला था जोकि भ्रजीबोगरीब था यानी यह साफ जाहिर था कि जो उस के डायरेक्टर थे. जो उस के मैनेजिंग एजेंट थे उन्होंने इंतिहाई दर्जे की गलतियां की थीं। मैं ने कमजोर लपजों का इस्तैमाल किया है। सब्त लफ्जों का मैं इस्तमाल कर सकता हं भीर इन अलफ़ाज में मैं कह सकता हं कि उन्हों ने पब्लिक का रुपया पब्लिक का रुपया नहीं समझा भीर खुदग़र्जी दिखाई भौर बहुत बुरी बातें कीं । इस पर मजबूर हो कर गवर्नमेंट को उस में दखल देना पड़ा. क्योंकि यह कौम की दौलत थी। किसी हद तक यह शेयर होल्डर्ज का रुपया है लेकिन कौम का भी है, मुल्क का भी है और हम इस बात को बरदाश्त नहीं कर सकते थे कि कौम का रुपया कोई बरबाद करे। वहां पर हर गलत भौर निकम्मी बात जोरों पर थी । इन सब बातों को देखते हुए गवर्नमेंट ने फैसला किया कि इस का इंतिजाम दूसरी तरह चलाया जाय भीर डाइरेक्टर्ज भीर मैनेजिंग एजेंट्स के कब्जे से इस को कुछ रूसें के लिये ले लिया जाये। बिल्कूल कब्जा तो नहीं किया भीर यह फैसला किया था कि उस को सम्हाला जाये। जिस तरह कोर्ट भाफ वार्ड कुछ सम्हाल के लिय कायम किया जाता है इसी तरह से हम ने

इस की सम्हाल करने का फैसला किया। कुछ दिन बाद सुप्रीम कोर्ट ने फैसला दिया कि कानून भीर विधान की रू से गवर्नमेंट का यह स्टेप गलत था और जब तक हम उन्हें पूरा मधावजा नहीं देते तब तक हम उस का इंतिजाम अपने हाथ में नहीं ले सकते ये भीर इस वजह से हमें इस मिल का इंतिजाम उन डायरेक्टरों भीर मैनेजिंग एजेंटों को वापस कर देना चाहिये । जब सुप्रीम कोर्ट का यह फैसला हमा, जाहिर है हमें उस को मानना था। हम ने उस को माना भीर उस को दिया। किस को दिया? उन्हीं को जिन लोगों ने उस को तबाह किया था, जिन्हों ने दुनिया के सामने यह दिखा दिया कि वह निकम्मे हैं, जिन को सजा मिलनी चाहिये थी, उन को हम ने एक तश्तरी में रख कर शोलापूर के कारखाने को नजर किया कि लीजिये साहब, हक्म है सुप्रीम कोर्ट का । हमें उस हक्म को मानना था धौर हम ने उस को माना । लेकिन मानने के बाद फिर यह गौर करना था भ्राप को भौर हम को कि मामला क्या है, मसला क्या है, भौर भगर कानून है, भीर कानून है ही, तो वह कानून क्या है वह सुप्रीम कोर्ट बतायेगा । तो कानून है। तो सरीहन कानून बदलना है, विधान बदलना है। चुनांचे मैं ग्राप से कहता हूं कि बह किसी भी गवर्नमेंट के लिये बरदाइत करना नामुमिकन होगा कि ग्रांखों के ग्रागे गुनाह हो भीर उस के लिये सजा तो देना दरिकनार उल्टा जो गुनाह करते हैं उन के सिर पर ताज रखा जाय भीर फिर उन को वही चीज सुपूर्व की जाय जिस को कि उन्हों ने तबाह किया। तो जाहिर है कि उस सिलसिले में इस को देखने में भीर बातें भी देखी गई।

ग्रब मेरे दोस्त श्री वैंकटरमन ने ऐतराज किया कि ३१ में बदला क्या ? वह तो उस की पहली घारा भीर दूसरी घारा जैसी पहल बी वैसी ही रहेगी, सिर्फ हमने उसमें यह फर्क किया कि क्या एक्वायर करें या न करें। यह बात सही है। जो मानी मैं ने या मेरे साथियों ने कांस्टीट्य्शन में इस मार्टिकल को पहनाये थे उस मानी को सुप्रीम कोट ने स्वीकार नहीं किया । वह सुप्रीम कोर्ट की राय ग्रब तक रही में इस बात को मानता हं। उन्हों ने जो किया उस को किसी कदर थोड़ा बहुत मैं मानता हूं । भ्रब उस के इदं गिर्द बातें बहुत बदल गई है भीर उस का रूप भौर शक्ल बदल गई है। लेकिन म्राखिर में यह बात सही है कि भगर सुप्रीम कोर्ट चाहे तो वह इस में दखल दे सकते हैं, किसी कदर सिवा इस के कि जो घारा उस के अन्दर है उस को छोड़ कर। यह सही बात है, हालांकि वह भी इस नई फ़िजा में. इस नई शक्ल में, विचार करेंगे तो मुमकित है कि उन की राय पर भी कुछ ग्रसर हो । लेकिन मैं मानता हं कि हम ने इस को छोडा है। ग्रब ग्राप मुझ से उसुली बहस करें कि ऐसा क्यों किया तो मैं उस का खास जवाब नहीं दे सकता । म ने तरमीम पेश की है। मैं तो नहीं कहता कि किसी ऊंचे उसूल से यह तरमीम ऐसी है कि इस से बेहतर कोई नहीं हो सकती थी, या इस में कमजोरियां नहीं हैं। जाहिर है कि जब ग्राप तराज पर चीज को इधर उघर बराबर करें तो हमेशा बहस हो सकती है कि इधर ऊंचा रह गया या उधर ज्यादा भारी हो गया। यह तो हो ही सकता है।

जब हम इस पर विचार कर रहे ये तो हमारे एक साथी ने बड़े जोरों से एक सीधी सी तरमीम पेश की थी और उस में सिर्फ यह था कि ३१ के मातहत जो कोई जायदाद इस तरह ली जाय उस का मुद्रावश्वा दिया जाय, क्या मुझावजा हो वह पालियामेंट या ग्रसेम्बली तै करे भौर कोई ग्रदालत उस में दखल नहीं दे सकती है। यह बिल्कुल सीघी सी बात है। यानी जो उस में है उस को रख कर इतना बढा देना कि भदालत दखल

[श्री जवाहरलाल नेहरू ]
नहीं दे सकती उस मुझावजे में जो पालियामेंट
या झसेम्बली दे । जाहिर है यह सीधी बात
थी, और साफ सुथरी थी । लेकिन बहुत गौर
के बाद और सब बातों को देख कर हम
ने सोचा कि यह शक्ल बेहतर है, और यही
लाई गई, बजाय इस के कि साफ सुथरी
बात को लाया जाता । जो शक्ल वह थी
वह झच्छी शक्ल थी, क्योंकि उस में सफाई
थी कोई बहस नहीं थी, लेकिन उस के यह
बिलकुल साफ मानी होते थे कि जो फंडामेंटल
राइट इस बारे में है वह खत्म हो जाता था ।
जाहिर सी बात है कि इस बारे में जो फंडामेंटल राइट की बात थी वह उस शक्ल में
नहीं रहती थी ।

श्री गिडवानी : जमींदारों की जमींदारी केने में फंडामेंटल राइट्स की बात नहीं लागू हुई !

भी जवाहरलाल नेहरू: ग्राप ने मालूम क्या कहते हैं। याद रखिये कि सारी बात, सारा सवाल, मुद्यावजे का है । मुद्रावजा पालियामेंट ते करे या बाद में उसमें भदालत दसल दे यह सवाल है। यह मुमकिन था कि हम साफ कह देते कि जहां कोई जायदाद ली जाय उस का मुद्रावजा पार्लियामेंट या धसेम्बली तै कर दे और उस में घदालत दक्कल न दे । चार लाइन में हम यह लिख देते ग्रीर मामला साफ हो जाता । लेकिन ऐसा करने से जायदाद के बारे में जो फंडामेंटल राइट्स हैं वह बिल्कुल बेकार हो जाते । अब इस में अलग अलग रायें हो सकती हैं कि उन के बेकार होने से फायदा होता या नुकसान होता । यह दूसरी बात है । लेकिन हम ने मुनासिब नहीं समझा कि इस मसले को इतनी दूर ले जायें। इसलिये जो जो बातें हमारी निगाह में करने की थीं भीर जिन को हम करना चाहते थे उन को हम ने मलग रखा ए० बी० सी० डी० ई० एफ० घौर घाप देखेंगे कि वह

काफी वसीय है, इस मान्द्र में कि धगर हम कोई सामाजिक कार्रवाई करें तो प्रासानी से कर सकें । हमारी यह स्वाहिश नहीं थी कि भगर हम किसी की व्यक्तिगत रूप से जयदाद लें तो मुद्यावजा न दें। सवाल यह था कि हम कोई साम।जिक काम करें तो उस में मधावजा ज्यादा हो सकता है. जैसाकि व्यक्तिगत रूप से होता है । तो इसलिये हम ने इस लम्बी बात को पसन्द किया, भीर उस में वह थोडी सी गंजाइश रह गई जो श्री वेंकटरमन ने बतलाई है, भौर वह भी जान कर रखी गई \* हम यह चाहते थे, कम से कम मेरे दिमाग में यह बात नहीं है, भौर में समझता हूं कि मेरी गवर्नमेंट के दिमाग में भी यह बात नहीं है कि हम बगैर मग्रावजा दिये चीजों को लें। म्राप पूछेंगे, क्यों ? हमारे सामने जो माननीय सदस्य बैठे हैं उन्होंने कहा कि जो यहां श्रंग्रेजी व्यापारियों का पैसा है वह क्यों न लिया जाय, उन का जो यहां इनवेस्टमेंट है उस को क्यों न लिया जाय । कल यहां जिक हुन्ना था कि जो राजा महाराजाग्रों की जायदाद है या जो उन को मिलता है वह क्यों न लिय जाय। खैर, राजा महाराजाग्रों का सवाल तो अलग है। वहां कोई कायदे कानून का सवाल नहीं है। वहां पर तो हमारा एक इकरार है जोकि खास मौके पर किया गया। हम ने उस के लिये एक फैसला किया था। हम ने एक मौके पर उस चीज को किया भीर उस से फायदा उठाया । भ्रौर यह किसी हुकुमत के लिये श्रच्छा नहीं होता कि वह श्रपने इकरार को तोड़े, श्रीर खास तौर से पैसे के लिये।

मंग्रेजी इनवेस्टमेंट का सवाल उठा । मैं मदब से कहता हूं कि इस सवाल को इस तरह से देखने का तर्ज बुनियादी तौर से गलत है कि इचर हाथ मारो, उघर हाथ मारो भौर एक्सभौप्रियेट करो । ऐसा कर

के भगर हम सोचें कि हम समाजवाद ला रहे हैं या इस से हम बराबरी ला रहे हैं तो य इन्तह दर्जे गलत है। मैं इस बात को जोरों से कहता हूं, हलकी भावाज से नहीं। इस-लिये नहीं कि जिन के पास ज्यादा पैसा है उन से मुझे हमददी है। बल्कि यह समझ कर कि हाथापाई कर के यह काम करना ठीक नहीं है। हमारे कायदे कानून ऐसे हों कि जिन से बराबरी होती जाय । हम टैक्स लगायें, डैय इयटी लगायें जिस से बराबरी होती जाय। हम यह कोशिश करें, भीर यह ज्यादा जरूरी है कि जो बड़ी भ्रामदनी के जरिये है वहा हलके हलके शासन के हाथ में माते जायें। यह सब बातें ठीक हैं। हम बहुत उलट पलट किये बगैर काम करना चाहते हैं। यह विशेष कर जरूरी बात है। में इस सिद्धान्त में नहीं जाना चाहता कि श्रच्छाई किस में है भौर ब्राई किस में है। मैं तो इस बात को देख रहा हं कि देश को फायदा किस में है। हम चाहते हैं कि देश की जनता की तरक्की हो, उन की गरीबी हटे भीर उसी के साय हम चाहते हैं कि ऊंचाई निचाई कम हो भौर बराबरी हो।

ग्रब ग्रगर ग्राप ऊंच, नीच कम करने की कोशिश कर सकते हैं, ग्राप हाथापाई कर के थोड़े से लोगों की जेब से ले कर सौ, पचास या तो दस हजार लोग हैं उन को दे सकते हैं तो हो सकता है कि ग्राप के दिल को कुछ इतमीनान हो कि हम ने यह ऊंच नीच कम किया, लेकिन कम किया सब को नीचा कर के कम किया, गरीबी का बंटवारा कर के कम की, उन जरियों का इस्तेमाल कर जिस से ग्राप भ्रमीर हो सकें। ये खतरे हैं क्योंकि ग्राखिर में हमें देश को धनी बनाना है। देश जब धनी होगा तभी बंटवारा होगा, बंटवारा घन का होगा, गरीबी का बंटवारा क्या होगा। यह देखना पड़ता है कि ग्राप जो कदम उठायें उस से देश के ग्रागे बढ़ने में

माप मदद करते हैं या नहीं, देश को मजबत करते हैं या कमज़ीर करते हैं, यह सवाल है, इस में भीर कोई सच्चाई या बुराई का सवाल नहीं है। भ्राप ने कहा कि इस देश में जो मंग्रेजी इनवेस्टमेंट्स हैं उन को ले लिया जाय, भक्सर इस की चर्चा हो ी है। मैं तो यह सब सुन कर हैर न हो जाता ह कि किस क़दर ग़ैर जिम्मेदारी की बात कही जाती है। जब एक मुल्क दूसरे मुल्क की जायदाद से या दूसरे मुल्क के रहने वालों की जायदाद से इस तरह खेलता है तब वह बदनाम हो जःता है, दुनिया में उस की कोई हैसियत नहीं रहती है । इस सम्बन्ध में भ्राप को मिसालें याद हैं भौर में भाप की याद ताजा करूं कि : थोड़े दिन हुए एक क्रान्ति हुई इनकलाब हुआ, रूस में इनकलाब हुआ, एक भीर जगह हुआ भीर रूस में कहा जाता है कि एक्सप्रोप्रियेशन हुन्ना, मगर याद रिखये कि वहां एक बड़ी लड़ाई हुई, एक बड़ा इन-क़लाब हुआ, एक वहां गृह युद्ध हुआ, सिविल वार हुई, हजारों लासों भादमी जो कि साहबे जायदाद थे वह लड़े, लड़ाई में हारे भाग गये मुल्क छोड़ कर भीर बहुत जायदादें वहां पर साली रह गयीं, तरह तरह की बातें हुई भीर उस का उन्होंने इन्तजाम किया, लेकिन में ग्राप को बताता हूं कि बहुत काफी दिन बाद रूसी क्रांति के जो उन्होंने उस वक्त क्रांति के वक्त बाहर के लोगों की जायदादें जो रूस में थीं उन पर कब्जा किया या वगैर कुछ कम्पेनसेशन दिये हुए, वर्षों बाद वही रूस गवर्नमेंट उन लोगों को कम्पे-नसेशन देने पर राजी हुई, कोई मजबरी उस के लिये नहीं थी लेकिन बुनिया में प्रपनी शान बढ़ाने के लिये भीर यह दिखाने के लिये कि एक मुल्क की शान एक लाख धौर एक करोड़ पर चलती नहीं है, उन्होंने उन को कम्पेनसेशन देने की मंजूरी दी । मैं भाप से कहता हूं कि इस क्रांतिकारी रूसी हुक्मत पर ऐसा करने के लिये कोई दबाद या

थी ववाहरलाल नेहरू] मज़बरी नहीं थी, फिर भी एक बरा अपना पल्ला इज्जल का बराबर करने के लिये उस ने पुराने मुझाविजे देने का इरादा किया, खैर वह तो दूसरी बात हुई कि रूस करे या न करे, एक भ्रजीब इनकलाबी हालत से 'निकला, गृह युद्ध हुआ, लोग भागे, कोई मालिक नहीं रहा, उन्होंने कब्जा लेकिन कोई शख्स कहे कि ठंडे दिल से ठेंडे वक्त पर हम बैठे बैठे हाथ मारें, इस तरह की बात मेरी समझ में नहीं घाती। घाखिर उन की मंशा क्या है ? कोई मिसाल इस की कहीं बतायें, एक मजीब हमारे ख्यालात. बाज हमारे साहबान के ख्यालात इस कदर पिछड़ गये हैं कि आज कल की दुनिया को वह समझते ही नहीं हैं। कुछ पुरानी किताबें पढ़ कर भौर पूराने नारे सीख कर समझते हैं कि समाज के पेचीदा मसले इस से हल हो जाते हैं। तो मैं बहुत अदब से आप से कहंगा कि इस तरीके से हम जो कायदे कानून बनाना चाहें बनायें ताकि जो मुट्ठी भर थोडे से दौँलतमंद लोग हैं उन पर बोझा पड़े, ठीक है श्रीर उस को करना चाहिये लेकिन यह समझना कि कोई एक छीना श्रपटी से इस तरह से हम यहां समाजवाद ्लायेंगे, यह बिलकुल गलतफहमी है। समाजवाद की जड़ है कि ग्राप कुछ पैदा करें भीर उस का समुचित बंटवारा करें। गरीबी में समाजवाद नहीं है। इसलिये इस स्याल को कि हम एक्सप्रोप्रियेट करें, उस को छोड़ना है। इस बास्ते में भ्राप से कहता हूं कि हम मुद्रावजा न दें, ग्रक्सर हो सकता है कि जो भादमी मुभावजा मांगता है, उस का वह हकदार नहीं है, मैं मानता हूं इस बात को, क्लिकन उस के लिये हम कोई ऐसा उसूल बनायें जिस से हमारी भीर सरकार की इज्जत कम हो, हमारी नेकनामी कम हो, यह बात ठीक नहीं है। जाहिर है कि हमारे अमुल्क में हर तरह कै लोग हैं, ऊंचे, नीचे,

हर तरह के लोग है, कोई भी भ्राप फैसला करें जो समाज से ताल्लुक रखता हो तो उस में किसी का फायदा होगा और किसी का नुकसान होगा । हमारे जमींदारी कानून थे, हम ने उस में मुद्राविजा दिया, लेकिन जाहिर है भौर हर एक जानता है कि बहत भक्सरियत तादाद में जो मंझले भौर छोटे जमीदार थे वह किस कदर तबाह हो गये भौर कैसी खुशी से उन्होंने सब कुछ बर्दाश्त किया भीर उन में से हमारे बहुत से साथी देश की भाजादी की लडाई में जेल गये भीर भाज उन की यह हालत हो गयी है कि बहतों के पास श्रपने बच्चों को पढ़ाने तक के लिये काफी पैसा नहीं रहा है, कुछ थोड़ी सी जमीन उन के पास रह गयी है जिस से कुछ खाने पीने को निकल घाता है। यह हालत उत्तर प्रदेश में भ्रौर बिहार में है। वह बर्दाश्त करते हैं, कुछ गुल शोर मचाने वाले जो बड़े जमींदार थे वह तो भ्रदालतों में भ्रपनी फरियाद ले कर गये लेकिन जो छोटे लोग थे वे बेचारे कहां जायें, उन्होंने बर्दाश्त किया श्रीर महज बर्दाश्त ही नहीं किया बल्कि ग्रसेम्बली में ग्राकर लेजिस्लेशन के हक में वोट किया, भ्रपने हाथ, पैर काटने के हक में वोट किया भौर जाहिर है कि कोई सामाजिक कानून बने तो उस में कूछ, लोगों को नुक-सान सहना ही पड़ता है। लेकिन सवाल यह है कि हम नुकसान किस तरह से करें, देखना यह है कि हम नुकसान करें लेकिन शराफत से करें, कम से कम नुकसान हो भौर ऐसा हो जो खप सके भीर बातों में, यह नहीं कि एक दूष्मनी भीर द्वेष के भाव से जितना ज्यादा नुकसान हम कर सकते करें। भीर भाखिर में याद रक्ख कि भ्रन्दाजा इन बातों का एक ही है कि जो बात हम करना चाहते हैं उस के लि रे तरीका भीर जरिया हम क्या भ्रपनाते हैं, वह जरिया

हमारा क्या होता है, देखना यह है क्योंकि धगर धाप महज यह समझें कि चन्द लम्बे कदों के सिर काटने से तरक्की होगी तो वह तरीका एक व जिब तरीका नहीं होगा, वहें बड़े सिर काटना किसी मौके पर मृन सिब भी हो सकता है, मैं नहीं कहता कि हमेशा इस बात से हम महरूम हो जायें लेकिन जब सिर काटने वाले के हाथ पर चल रहे हैं तो हाथ, पैर को कार कर देना कोई भ्रच्छी बात नहीं है । यहां हों लोगों से काम लेना है, लोगों के दिमाग से प्रकल से हाथ पैर से हर तरह से लोगों का सहयोग लेना है, ग्रक्ल से काम करने वाले याी ऊंचे , दर्जे के लोग हमारे मुल्क में ज्यादा नहीं हैं, एशिया के भ्रौर बहुत सारे मुल्कों के मुकाबले म ज्यादा हैं लेकिन फिर भी कम हैं, इसलिये हमें हर एक को मदद करना है, हमें फिजा पैदा करना है हर एक की मदद ले कर के और उन को समझा कर के उन्हीं के हाथ से कुछ ग्रच्छे फैसले करवाने हैं जिस से उन्हें कुछ नुक्सान भी हो यह करना है, इस को हम शराफ़त से करे भीर एक मुनासिब तरीके से कर जिस से उन की मदद जह तक मिल सकती हो वह हमें मिले। यह हमार तरीका काम करने का श्रमी तक रहा है, चाहे वह जमीदारी कानून हो प्रथवा श्रीर कोई कानून हो, बहुत कुछ उन्हीं जमींदारों की मदद से हम ने किया है भीर उन्हीं के खिलाफ किय है भीर उन्होंने उस को बर्दाश्त किया है। सामाजिक न्याय करने का मौका भ्रा गया है और मुझे यकीन है कि भ्राज जब हम मागे बढेंगे तो हमें मदद मिलेगी।

में फिर दूबारा इस कानून की तरमीम पर भ्राता हं, कितना ही बड़ा लम्बा चौड़ा कानून क्यों न हो वह बहुत सीधी साधी तरमीम है भीर उस का मतलब साफ है। एक बात यह है कि ग्रसल में हमारे सामने

एक बड़ी दिक्कत पेश भागई है जो शोलापुर के मामले में सुप्रीम कोर्ट का फैसला था उस ने मुसीबतों की क पोटली ला कर हमारे सामने रख दी खाली शोला-पूर के मामले में नहीं उस का ग्रसर पचासीं कानुनों पर हो गया है या हो रहा है या जी पास होने व ले हैं हर एक पर होने वाला है ग्रौर हमारे लिये एक ग्रजीब मुश्किल पेश ग्रागई कि हम करें तो क्या करें। एक पिटारी खुल गयी भीर उस में से हर किस्म की चीज निकलने लगी भीर हमारे और समाज के हाय र इंध से गये, घौर यह बहुत जरूरी हो गया कि हम भ्रपने संविधान में तब्दीली करें, फिर सवाल हम्रा कि कितना बदलें भीर कैसे बदलें। इस पर बहुत विचार किय और ग्रांखिर में ग्राप देंखे कि सवाल भूमधाम कर यही होता है कि जो मुम्राविजा है उस का भ्राखिरी फैसला कौन करे. उस में भी हम ने इशारा किया फिर से कि यह तो पार्लियामेंट का काम है लेकिन जैसा कि श्री वैंकटरमन ने कहा हम ने सुप्रीम कोर्ट की राय में कोई भ्राखिरी दखल नहीं दिया, दक्कल दिया करते हैं बहुत सी बातों में लेकिन हम ने उन के दखल को महदूद कर दिया है, उन चंद बातों में जिन्हें हम समाज को बढ़ाने वाली समझते हैं, उन में हम ने उन के दखल को महदूद कर दिया है। इस का हक पार्लियामेंट पर छोड़ दिया है और स्टेट श्रसेम्बली को भी यह हक दे दिया है लेकिन याद रखिये कि उस के वास्ते यहां के प्रेसीडेंट की राष्ट्रपति की इजाजत की जरूरत है, यह उस में भ्रटकाब है। एक भ्रटकाव है, मैं नहीं कहता कि बहुत बड़ा भ्रटकाव है, लेकिन भटकाव है। एक दम से वहां कुछ नहीं हो सकता, श्रीर कोई जरिया नहीं है। श्रगर श्राप चाहते हैं कि हम एक कानन लायें समाज की तरक्की के लिये भीर भ्राधिक संगठन बदलां के लिये तो इस के सिवा कोई जरियः नहीं है कि हम जरा जल्दी कामः

करें। भ्रगर हर बात में हमें तीन चार वर्ष बै ना पड़े भीर भदालतों में फैसले हों तो इस का नतीजा यह होगा कि हम इस वक्त कदम भ्रागे न बढ़ायें । मालूम नहीं किन किन तुफानों का हमें सामना करना पड़े क्योंकि भ्राप कुछ लोग जो कानूनदां है, वह बर्दाइत कर लेंगे कि कानूनी बहस हो रही हैं, लेकिन मुल्क में गालिबन १०, २० करोड़ भादनी ऐसे हैं जिन को कानून श्रीर दूसरी बातों की जानकारी कम है। इस वास्ते इस का भी हमें ख्याल करना है। जिन के पेट में मुख की परेशानी है, जिन के पास पहनने को नहीं है, हजारों बातें हैं, उन से क्या कहा जाय ? कब तक श्रीर कितनी दफा कहा जाय? कैसे बिहार मं बार बार जा कर कहा जाय कि, अपरा ठहरिये भदःलत में मामरू भटका हुआ है, एक महीना ठहरिये, दो महीना ठहरिये, छः महीने, दो वर्ष, चार वर्ष, छः वर्ष ठहरिये। एक ग्रादमी जो भूखा है उस से कहें कि पालियामेंट में बहस होगी ? लैटिन के रूपओं का नाम ले ले कर यहां बहुत से मामले उठाये गये हैं, रिट्स हैं, इंजक्शंस हैं, पता नहीं कौन कौन से लैटिन के टर्म पेश किये गये । क्या मैं लैटिन के नाम ले जा कर बिहार के किसानों को बताऊं कि यह हो रहा है? यह नामुमकिन सी बात हो जाती है। इस लिये इस बात को साफ करना है कि इस तरह <sup>ं</sup>के कानूनों भौर दूसरी बातों की रुकावट न हो।

इस पर भी आप याद रिखये कि यह सवाल नहीं है कि मुआवजा न दिया जाय। सवाल यह है कि जो मुआवजा पालियामेंट या असेम्बली तय कर दे वह दिया जाय। एक साहब ने एतराज किया, वैकेन्ट लैंड पर आये। मैं आप को बताऊं कि कानून के मुताबिक मुआवजा दिया जायेगा, इस

के माने क्या हैं? माने यह हैं कि आप मुमावजा उस शस्स को देते हैं जिस को कुछ भामदनी हो। एक शख्स की कोई भामदनी नहीं है। वह जमीन पर जुझा खेल रहा है, शहर में रहता है, क्योंकि देहात की वैकेंट लैंड का सवाल है, शहर का नहीं है वह चुपके है इसलिये कि वह जुम्रा खेल कर भमदनी करना चाहता है भौर कई वर्ष बाद फायदा उठाना चाहता है, भ्राप को इस बात को पसन्द नहीं करना चाहिये, क्योंकि गांव की न सही लेकिन शहर की भ्राम-दनी रुकती है उस के जुए की वजह से इस से उस की भामवनी पर फर्क नहीं होता क्योंकि वह तो सिर्फ इसलिये बैठा हुन्ना है कि फायदा उस को मिलेगा। इसलिये जो मुद्रावजा वैकेंट लैंड का होता है वह दूसरा होता है। चन्द रोज के लिये खाली हो तो सवाल दूसरा होता है। मतलब यह है कि चन्द रोज के लिये जमीन खाली है या वैकेंट लैंड है, इन सब बातों को ले कर ग्राप की पार्लिया-मेंट भौर ऐसेम्बली खुद कानन बना सकती है, जिस पर धमल हो । धाज कोई ऐसे कायदे नहीं हैं जो कि बदलती हुई दुनिया भौर बदलते हुए मामलों में एक से हों। कह दिया गया मार्केट वैल्य । मार्केट वैल्यु क्या चीज है ? भाज किसी चीज का दाम कुछ है, कल उस का दाम कुछ हो सकता है। हां, एक भाष भादमी हो तो भले ही वह जमीन पर जुझा खेल ले। ब्राज हम बहुत सारे मकान बाजार में डाल दें एकदम से। हमारे पास इवैक्वी प्रापर्टी है रिहैबिलिटेशन मिनिस्टी, फर्ज कीजिये कि पचास हजार के मकान बाजार में डाल दें तो उन की कीमत क्या रह जायेगी । उन की मार्केट वैल्यू भी गिर जायेगी श्रौर दूसरे मकानों की भी गिर जायेगी । भ्राप देखेंगे कि चीज ज्यादा है भीर खरीददार कम हैं। यह तो सारी चीज इस बात पर मुन्हसर है कि कितनी

सरीदने की चीज है, कितने सरीददार

इसलिये में प्राप से बहुत घदब से कहता हं कि आप के सामने में ने जो यह विभान की तरमीम रक्खी है वह उसूलन बिल्कुल सीधी साधी भौर सुषरी है। इस में छोटी मोटी बातों की तरमीम है, यह हो, वह हो, इस पर सेलेक्ट कमेटी गौर कर लेगी। लेकिन इस को इस हैसियत से, मैं उम्मीद करूंगा, ग्राप मंजूर कर लेंगे ग्रौर सेलेक्ट कमेटी के सुपूर्व करेंगे।

अध्यक्ष महोदय: प्राप के सामने जो तरमीम माई है उस में एक संशोधन है, में पहले वह भ्राप के समक्ष रखता हूं:

The question is:

"That the Bill be circulated for the purpose of eliciting opinion thereon by the 1st July, 1955."

The motion was negatived.

Mr. Speaker: The question is:

"That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 45 Members, 30 Members from this House, namely, Shri T. T. Krishnamachari, Shri Hari Vinayak Pataskar, Shri Satya Narayan Sinha. Shri Ghamandi Lal Bansal, Shri Chiman Lal Chakubhai Shah, Shri Avadeshwar Prasad Sinha, Shrimati B. Khongmen, Shri Digvijaya Narain

Shri Tribhuan Narayan Singh. Singh. Pandit Munishwar Dutt Upadhyay, Shri Diwan Chand Sharma, Shri Radheshyam Ram Kumar Morarka, Shri Mohiuddin, Shri Radhelal Vyas. Shri Wasudeo Kirolikar, Shri Upendranath Barman, Shri Sanganna, Shri Kotha Raghuramaiah, Shri Tekur Subrahmanyam, Shri R. Venkataraman, Shri C. P. Mathen, Shri N. C. Chatterjee, Shri Jaipal Singh, Shri Uma Charan Patnaik, Shri Shankar Shantaram More, Shri Amjad Ali, Shri Asoka Mehta, Shrimati Renu Chakravartty, Shri Kamal Kumar Basu and the Mover, and 15 Members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee:

that the Committee shall make a report to this House by the 31st March, 1955;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make: -and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to Lok Sabha the names of Members to be appointed by Rajya Sabha to the Joint Committee."

The Lok Sabha divided: Ayes 322; Noes 9.

#### Division No. 2]

Abdus Sattar, Shri Achint Ram, Lala Achuthan, Shri Agarawal, Shri H. L. Agrawal, Shri M. L. Ajit Singh, Shri Akarpuri, Sarder Alagesan, Shri Altekar, Shri Alva, Shri Jochim Amjad Ali, Shri

### AYES

Amrit Kaur, Rajkumari Ansgri, Dr.

Asthana, Shri Ayyangar, Shri M. A. Azad, Msulana Azad, Shri Bhagwat Jha Badan Singh, Ch. Balakrishnan, Shri

Balasubramaniam, Shri Balmiki, Shri Bansal, Shri

14-50 P.M. Barman, Shri

Barupal, Shri P. L. Basappa, Shri Basu, Shri K. K. Bhagat, Shri B. R. Bhakt Darshan, Shri Bhandari, Shri Bhargava, Pandit M. B. Bhargava, Pandit Thakur Dass Bhatt, Shri C. Bheekha Bhai, Shri

Bhonsle, Shri J. K. Bidari, Shri Birbal Singh, Shri Bogawat, Shri Boovaraghasamy, Shri Borooah, Shri Bose, Shri P. C. Brajeshwar Prasad, Shri Brohmo-Choudhury, Shri Chakravartty, Shrimati Renu Chaliha, Shri Bimala Prosad Chanda, Shri Anil K. Charak, Th. Lakshman Singh Chatterjea, Shri Tushar Chatterjee, Dr. Susilranjan Chaturvedi, Shri Chaudhary, Shri G. L. Chaudhuri, Shri R. K. Chavda, Shri Chettiar, Shri Nagappa Chettiar, Shri T. S. A. Chinaria, Shri Choudhuri, Shri M. Shaffee Dabhi, Shri Damar, Shri Damodaran, Shri N. P. Das, Dr. M. M. Das, Shri B. Das, Shri B. K. Das, Shri K. K. Dass, Shri N. T. Das, Shri Ramananda Das, Shri S. N. Das, Shri Sarangadhar Dater, Shri Deb, Shri S. C. Deogam, Shri Desai, Shri K. K. Desai, Shri K. N. Deshmukh, Shri C. D. Deshpande, Shri G. H. Dholakia, Shri Dhulekar, Shri Dhusiya, Shri Digember Singh, Shri Dube, Shri Mulchand Dube, Shri U. S. Dubey, Shri R. G. Dutt, Shri A. K. Dwivedi, Shri D. P. Dwivedi, Shri M. L. Bacharan, Shri I Blayaperumal, Shri Gadgil, Shri Gandhi, Shri Feroze Gandhi, Shri M. M. Ganpati Ram, Shri Garg, Shri R. P. Gautam, Shri C. D. Ghose, Shri S. M. Ghosh, Shri A.

Ghulam Qader, Shri

Gidwani, Shri

Gohain, Shri Gopi Ram, Shri Gounder, Shri K. S. Govind Das, Seth Guha, Shri A. C. Gupta, Shri Badahah Gupta, Shri Sadhan Gurupadaswamy, Shri M. S. Hansda, Shri Benjamin. Hari Mohan, Dr. Hasda, Shri Subodh Hazarika, Shri J. N. Heda, Shri Hem Raj. Shri Hembrom, Shri Ibrahim, Shri Iyyunni, Shri C. R. Jagjivan Ram, Shrif Jain, Shri A. P. Jain, Shri N. S. Jaipal Singh, Shri Jajware, Shri Jatav-vir, Dr. Jayashri, Shrimati Jena, Shri K. C. Jethan, Shri Jhunjhunwala, Shri Jogendra Singh, Sardar Joshi, Shri Jethalal Joshi, Shri Krishnacharya Joshi, Shri Liladhar Joshi, Shri M. D. Joshi, Shri N. L. Joshi, Shrimati Subhadra Jwala Prashad, Shri Kairolkar, Shri Kakkan, Shri Kanungo, Shri Karmarkar, Shri Kasliwal, Shri Katham, Shri Katju, Dr. Kazmi, Shri Keshavienagar, Shri Kesker Dr. Khan; Shri Sadath Ali Khardekar, Shri Khedkar, Shri G. B. Khongmen, Shrimati Khuda Baksh, Shri M. Kirolikar, Shri Kolay, Shri Kottukappally, Shri Kripalani, Acharya Kripalani, Shrimati Sucheta Krishna, Shri M. R. Krishnamachari, Shri T.T. Krishnappa, Shri M. V. Krishnaswami, Dr. Kureel, Shri B.N. Kureel, Shri P. L. Lakshmayya, Shri Lal, Shri R. S.

Lallanji, Shri Laskar, Shri Lingam, Shri N. M. Loten Ram, Shri Madhiah Gowda, Shri Mahodaya, Shri Majhi, Shri R. C. Majithia, Sardar Malaviya, Shri K. D. Malliah, Shri U. S. Malvia, Shri B. N. Malviya, Pandit C. N. Malviya, Shri Motilal Mandal, Dr. P. Mascarene, Kumari Annie Masuodi, Maulana Mathew, Prof. Mathen, Shri Mehta, Shri Asoka Mehta, Shri Balwant Sinha Mehta, Shri B.G. Minimata, Shrimati Mishra, Shri S. N. Mishra, Shri Bibhuti Mishra, Shri L. N. Misra, Pandit Lingaraj Misra, Shri B. N. Misra, Shri R. D. Misra, Shri S P. Moaa. Akbar, Soft Mohiuddin, Shri Morarka, Shri ' More, Shri K. L. Mukerjee, Shri H. N. Mukne, Shri Y. M. Muniswamy, Shri Musafir, Giani, G. S. Muthukrishnan, Shri Nair, Shri C. K. Nair, Shri N. Sreekantan Nanda, Shri Narasimhan, Shri C. R. Naskar, Shri P. S. Natarajan, Shri Natesan, Shri Nathwani, Shri N. P. Nehru, Shri Jawaharlal Nehru, Shrimati Uma Neswi, Shri Nevatia, Shri Nijalingappa, Shri Pande, Shri C. D. Pannalal, Shri Pant. Shri D.D. Parekh, Dr. J. N. Pataskar, Shri Patel, Shri Rajeshwar Patel, Shrimati Maniben Patil, Shri Kanavade Patil, Shri Shankargauda Pillai, Shri Thanu Prabhakar, Shri Naval Punnoose, Shri

Rechieh, Shri N. Radha Raman, Shri Raghavachari, Shri Raghubir Sahai, Shri Raghubir Singh, Ch. Raghunath Singh, Shri Raghuramaiah, Shri Rahman, Shri M. H. Raj Bahadur, Shri Rajabhoj, Shri P. N. Ram Dass, Shri Ram Saran, Shri Ram Subhag Singh, Dr. Ramaswamy, Shri P. Ranbir Singh, Ch. Rane, Shri Rao, Diwan Raghavendra Rao, Dr. Rama Rao, Shri Seshagiri Raut, Shri Bhola Reddy, Shri Janardhan Reddy, Shri Viswanatha Richardson, Bishop Roy, Shri Bishwa Nath Rup Narain, Shri Saha, Shri Meghnad Sahu, Shri Bhagbat Saigal, Sardar A. S. Saksena, Shri Mohanlal Samanta, Shri S. C. Satish Chandra, Shri Satyawadi, Dr. Sen, Shri P. G. Sen, Shrima i Suskama

Banerjee, Shri Chatterjee, Shri N. C. Deo, Shri R. N. S.

Sewal, Shri A. R. Saha, Shri C. C. Saha, Shri R. N. Shahnawaz Khan, Shri Sharma, Pandit K. C. Sharma, Shri D. C. Sharma, Shri K. R. Sharma, Shri R. C. Shastri, Shri Algu Rai Shivananjappa, Shri Shobha Ram, Shri Siddananjappa, Shri Singh, Shri D. N. Singh, Shri Babunath Singh, Shri H. P. Singh, Shri L. Jogeswar Singh, Shri M. N. Singh, Shri T. N. Singhal, Shri S. C. Sinha, Dr. S. N. Sinha, Shri A. P. Sinha, Shri Anirudha Sinha, Shri B. P. Sinha, Shri G. P. Sinha, Shri Jhulan Sinha, Shri K. P. Sinha, Shri Nageshwar Prasad Sinha, Shri Satya Narayan Sinha, Shri Satyendra Narayan Sinha, Shrimati Tarkeshwari Sinhasan Singh, Shri Snatak, Shri

#### NOES

Deshpande, Shri V. G. Hukam Singh, Sardar Pandey, Dr. Natabar

Sodhia, Shri K. C.

Somens, Shri N. Subrahmanyam, Shri K. Subrahmanayam, Shri T. Sunder Lal, Shri Suresh Chandra, Dr. Suriya Prasahad, Shri Swami, Shri Sivamurthi Swaminadhan, Shrimati Ammu Syed Mahmud, Dr. Tandon, Shri Telkikar, Shri Thimmisiah, Shri Tivary, Shri V. N. Tiwari, Pandit B. L. Tiwari, Shri R. S. Tiwary, Pandit D. N. Tripathi, Shri H. V. Tripathi, Shri V. D. Tyagi, Shri Upadhyay, Pandit Munishwar Datt Upadhya, Shri Shiva Deyal Upadhyaya, Shri S. D. Vaishya, Shri M. B. Varma, Shri B. B. Varma, Shri B. R. Verma, Shri M. L. Venkataraman, Shri Vidyalankar, Shri A. N. Vishwanath Prasad, Shri Vyas, Shri Radhelal Wilson, Shri, J. N. Wodeyar, Shri Zaidi, Col.

Rao, Shri P. Subba Reddi, Shri Ramachandra Trivedi, Shri U. M.

#### The motion was adopted.

Mr. Speaker: The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting

ESSENTIAL COMMODITIES BILL PRESENTATION OF REPORT OF SELECT COMMITTEE

Shri Venkataraman (Tanjore): I beg to present the Report of the

Select Committee on the Bill to provide, in the interests of the general public, for the control of the production, supply and distribution of, and trade and commerce in, certain commodities.

The Lok Sabha then adjourned till Eleven of the clock on Wednesday. the 16th March, 1955.